

**Thirteenth Lok Sabha**  
**XI Session (18/11/2002 to 20/12/2002)**

**LOK SABHA**

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**Bulletin-Part I**  
(Brief Record of Proceedings)

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Monday, November 18, 2002/ Kartika 27, 1924 (Saka)

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**No. 225**

*11 A.M.*

**1. National Anthem**

The National Anthem was played.

*11.01 A.M.*

**2. Introduction of Ministers**

The Prime Minister introduced the Cabinet Ministers and Minister of State in the Union Council of Ministers.

*11.02 A.M.*

**3. Obituary References**

The Speaker made references to the passing away of Shri Samar Guha, a member of Fourth to Sixth Lok Sabha, Shri Chitturi Subbarao Chowdary, a member of Seventh Lok Sabha, Prof. Susanta Chakraborty, a member of Ninth and Tenth Lok Sabha, Shri Nandkishore Sharma, a member of Seventh and Eighth Lok Sabha and Shri K. Ramamurthy, member of Sixth to Tenth and Twelfth Lok Sabha. He also made reference to the loss of several lives due to the derailment of Howrah-New Delhi Rajdhani Express over Dhawe Bridge at Rafiganj in Bihar on 9 September, 2002. He also made reference to the terrorist attack on the Akshardham Temple complex, Gandhinagar, Gujarat on 24 September, 2002. He further made reference to the loss of lives due to siege of theatre in Moscow, Russia on 23 October, 2002. Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

*11.27 A.M.*

**4. Starred Questions**

Starred Question Nos. 1 and 2 were orally answered. Replies to Starred Question Nos. 3-20 were laid on the Table.

**5. Unstarred Questions**

Replies to Unstarred Question Nos. 1-230 were laid on the Table.

12.00 P.M.

## **6. Adjournment Motion**

The Speaker gave his consent to the moving of adjournment motion regarding “Failure of the Government in the curbing the communal elements in the country, specially in Gujarat, from creating communal tension and disharmony among various sections of the society.”, given notices by the following members:-

1. Shri Ramji Lal Suman
2. Shri Prabodh Panda
3. Dr. Raghuvansh Prasad Singh
4. Shri Ajoy Chakraborty
5. Shri Rupchand pal
6. Shri Subodh Roy.

Shri Subodh Roy, who secured first position in the ballot, then asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion would be taken up immediately after laying the papers etc.,.

## **7. Papers Laid on the Table**

Papers were laid on the Table by Shri Jaswant Singh, Shri Santosh Gangwar and Shri Shripad Yesso Naik

## **8. Resignation from Membership of Lok Sabha**

The Speaker informed the House that he had received a letter dated 13 August, 2002 from Shri N.D. Tiwari, an elected member from Nainital Parliamentary Constituency of Uttaranchal resigning from membership of Lok Sabha and that his resignation had accepted by him with effect from 14 August, 2002

## **9. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

(1) Shri Ram Singh Kaswan regarding need to ensure that wheat is supplied to the people of Rajasthan at highly subsidized rate in view of unprecedented drought in the State.

(2) Shrimati Jayashree Banerjee regarding need to upgrade the status of Jabalpur city, Madhya Pradesh

(3) Shri Jaisinhrao Gaikwad Patil regarding need to withdraw move to take over land belonging to villagers by Army in Aashti Tehsil in Beed Parliamentary Constituency, Maharashtra.

(4) Shri Prahlad Singh Patel regarding need to desilt Rani Avantibai Sagar Dam on Narmada River in Madhya Pradesh.

(5) Shri Kriti Somaiya regarding need to issue NOC to the Government of Maharashtra to complete the approach road to Composite Cemetery at Mulund, East Mumbai

(6) Shri S.D.N.R. Wadiyar regarding need to allocate adequate funds for early construction of Mysore-Mangalore and Mysore-Tellichery rail lines in Karnataka.

(7) Shri Sunder Lal Tiwari regarding need for early construction of by-pass at Reewa in Madhya Pradesh.

(8) Shri Priya Ranjan Dasmunsi regarding need to create a new Sub-Division at Karandighi, Uttar Dinajpur District in West Bengal.

(9) Shri Subodh Roy regarding need to ensure proper maintenance of National Highway No.80 passing through Bhagalpur, Bihar.

(10) Shri Y.V. Rao regarding need to ensure that tobacco growers get remunerative prices for their produce.

(11) Shri Chandra Bhushan Singh regarding need for proper maintenance of National Highway No. 92 between Etawah and Bever and National Highway between Ghaziabad and Kanpur particularly in Bilhaour town.

(12) Shri Bal Krishan Chauhan regarding need to convert Indara-Dohrihat meter rail line of Eastern Railway into broad-gauge.

(13) Shri Bhartruhari Mahatab regarding need to expedite the implementation of inter-linking peninsular rivers project to check recurring floods in Orissa.

(14) Shri Naval Kishore Rai regarding need to formulate time-bound programmes for linking villages by metalled road in different States particularly in Bihar.

(15) Dr. Col (Retd.) Dhani Ram Shandil regarding need to withdraw the proposal of the Government to close down Government of India press at Shimla, Himachal Pradesh.

## **10. Adjournment Motion**

**Time Taken: 6 Hrs. 31 Mts.**

At 12. P.M., Shri Subodh Roy moved the following motion:-

“That the House do now adjourn.”

The following members took part in the debate:-

1. Prof. Vijay Kumar Malhotra
2. Shri Pravin Rashtrapal
3. Shri Chandrakant Khaire
4. Shri Rupchand Pal
5. Smt. Bhavnaben Devrajbhai Chikhaliya
6. Shri Ramji Lal Suman
7. Dr. Bolla Bulli Ramaiah

8. Shri Priya Ranjan Dasmunsi
9. Syed Shahnawaz Hussain
10. Shri P.A. Sangma
11. Smt. Renu Kumari
12. Dr. Raghuvansh Prasad Singh
13. Shri Nawal Kishore Rai
14. Shri E. Ahamed
15. Dr. Vallabhbhai Kathiria
16. Shri Madhusudan D. Mistry
17. Dr. Sushil Kumar Indora
18. Shri Joachim Baxla
19. Shri Harin Pathak
20. Shri Ajoy Chakraborty
21. Shri Bir Singh Mahato
22. Shri Haribhau Shankar Mahale
23. Shri L.K. Advani

Shri Subodh Roy replied to the debate.

The motion was negatived.

*6.37 P.M.*

#### **Government Bill – Passed**

The Petroleum (Berar Extension) Repeal Bill, 2002, as passed by Rajya Sabha.

The motion for consideration moved by Shri Ram Naik was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Naik.

The motion was adopted and the Bill was passed.

*6.40 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th November, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Wednesday, November 20, 2002/ Kartika 29, 1924 (Saka)

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**No. 256**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 21 and 22 were orally answered. Replies to Starred Question Nos. 23-40 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 231-460 were laid on the Table.

12.00 Noon

#### **3. Observation by the Speaker**

The Speaker made the following observation:-

“Hon. Members, as you are aware, today when some Members were trying to raise the U.P. issue, a Member menacingly approached Shri Rashid Alvi, the hon. Member. This behaviour of the concerned Member not only in the present of the whole House but in the presence of distinguished guests from abroad has lowered the dignity of the House. I, therefore, strongly deprecate his behaviour and warn him to behave properly in future so that the dignity of the House is maintained. I would like also to look into the proceedings and expunge all remarks which unparliamentary and are hurting the feelings of others.”.

12.01 P.M.

#### **4. Adjournment Motion**

The Speaker gave his consent to the moving of adjournment motion regarding “Unprecedented drought situation in the country and lack of comprehensive policy initiative of the Union Government to combat the situation, thereby increasing the sufferings of the drought affected people in several states of India” given notices by the following members:-

- (1) Smt. Sonia Gandhi
- (2) Shri Mahboob Zahedi
- (3) Shri Basudeb Acharia

- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Sontosh Mohan Dev
- (6) Shri Shyam Charan Shukla
- (7) Shri Madhusudan Mistry
- (8) Shri Manikrao H. Gavit
- (9) Shri K.A. Sangtam
- (10) Shri Saiduzzamma
- (11) Shri A.F. Golam Osmani
- (12) Shri S.D.N.R. Wadiyar
- (13) Shri Rameshwar Dudi
- (14) Shri Ram Raghunath Choudhary
- (15) Shri Savshibhai Makwana
- (16) Shri Y.S. Vivekananda Reddy
- (17) Shri Jagmeet Singh Brar
- (18) Shri Tara Chand Bhagora
- (19) Shri Paban Singh Ghatowar
- (20) Shri Madhab Rajbangshi
- (21) Shri Satyavrat Chaturvedi
- (22) Dr. Girija Vyas

The Speaker informed the House that Shri Tara Chand Bhagora, who had secured first position in the ballot had requested him that Smt. Sonia Gandhi who had also given notice of adjournment motion on the same subject might be permitted to seek leave of the House to move the adjournment motion in his place and that he acceded to his request.

Accordingly, Smt. Sonia Gandhi asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion would be taken up immediately after laying the papers etc.,.

## **5. Papers Laid on the Table**

(1) A copy each of the following Notifications (Hindi and English versions ) under section 10 of the National Highways Act, 1956:-

(i) S.O. 577 (E) published in Gazette of India dated the 30th May, 2002 regarding acquisition of land for widening (four-laning) of National Highway No. 2 (Panagarh Palsit Section) in the district of Burdwan in the State of West Bengal.

(ii) S.O. 695 (E) published in Gazette of India dated the 4th July, 2002 seeking to amend Notification No. S.O. 58 (E) dated the 20th June, 2001.

(iii) S.O. 696 (E) published in Gazette of India dated the 4th July, 2002 authorising Shri B.K. Patnaik, Offier-in-Charge, Khurda Collectorate as the Competent Authority to perform the functions of such authority under the National Highways Act, 1956.

(iv) S.O. 697 (E) published in Gazette of India dated the 4th July, 2002 authorising the Competent Authority to perform the functions of such authority under the National Highways Act, 1956.

(v) S.O. 712 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for four-laning of National Highway No. 25 (SAI Bridge Approach, Lucknow side) on Kanpur Road in the State of Uttar Pradesh.

(vi) S.O. 764 (E) published in Gazette of India dated the 19th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada – Visakhapatnam section) in the district of West Godavari, in the State of Andhra Pradesh.

(vii) S.O. 765 (E) published in Gazette of India dated the 19th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Nellore – Chilkaluripet section) in the district of Guntur, in the State of Andhra Pradesh.

(viii) S.O.733(E) published in Gazette of India dated the 12th July, 2002 seeking to authorize Additional District Magistrate, Auraiya, in place of ADM (Land Acquisition) Agra as Competent Authority in District of Etawah in the State of Uttar Pradesh.

(ix) S.O. 734 (E) published in Gazette of India dated the 12th July, 2002 regarding acquisition of land four laning for Allahabad bypass (Kanpur- Varanasi Section) on National Highway No. 2 in the State of Uttar Pradesh.

(x) S.O.735(E) published in Gazette of India dated the 12th July, 2002 seeking to authorize Additional District Magistrate, Allahabad as Competent Authority (Allahabad Bypass Kanpur – Varanasi Section in the State of Uttar Pradesh.

(xi) S.O. 738(E) published in Gazette of India dated the 12th July, seeking to amend Notification No.S.O 1092 (E) dated the 3rd November, 2001.

(xii) S.O. 850 (E) published in Gazette of India dated the 13th August, 2002 regarding acquisition of land for four-laning of National Highway No. 9 (Nandigama-Ibrahimpattam Section) in Krishna District in the State of Andhra Pradesh.

(xiii) S.O. 856 (E) published in Gazette of India dated the 14th August, 2002 regarding authorising of additional District Magistrate, South West District, South West, NCT of Delhi as the competent authority in respect of land stretch of National Highway No. 8

(xiv) S.O. 872 (E) published in Gazette of India dated the 16th August, 2002 regarding acquisition of land for four-laning of National Highway No. 5 (Ichapuram to Ganjam Section) in the District of Ganjam in the State of Orissa.

(xv) S.O. 1038 (E) published in Gazette of India dated the 26th September, 2002 seeking to amend the Notification No. S.O. 366 (E) dated the 26th April, 2001.

(xvi) S.O. 1039 (E) published in Gazette of India, dated the 26th September, 2002 seeking to amend the Notification No. S.O. 123 (E) dated the 29th January, 2002.

(xvii) S.O. 1040 (E) published in Gazette of India dated the 26th September, 2002 seeking to amend the Notification No. S.O. 524 (E) dated the 17th May, 2002.

(xviii) S.O. 934 (E) published in Gazette of India dated the 3rd September, 2002 regarding acquisition of land for widening of National Highway No. 5 (Gudipadar to Suvani Section) in the State of Orissa.

(xix) S.O. 941(E) published in Gazette of India dated the 5th September, 2002 regarding acquisition of land for four-laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the District of Khurda in the State of Orissa.

(xx) S.O. 942 (E) published in Gazette of India dated the 5th September, 2002 regarding acquisition of land for four-laning of National Highway No. 5 (Bhubaneswar - Calcutta Section) in the State of Orissa.

(xxi) S.O. 1016 (E) published in Gazette of India dated the 19th September, 2002 seeking to appoint competent authority for acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section)

(xxii) S.O. 1059 (E) published in Gazette of India dated the 3rd October, 2002 seeking to amend Notification No. S.O. 1106 (E) dated the 8th November, 2001.

(xxiii) S.O. 1060 (E) published in Gazette of India dated the 3rd October, 2002 regarding acquisition of land for building, maintenance etc of National Highway No. 4 between Chennai-Ranipet Section in the State of Tamil Nadu.

(xxiv) S.O. 1061 (E) published in Gazette of India dated the 3rd October, 2002 regarding acquisition of land for four laning of National Highway No.4 (Pune to Satara Section) in the State of Maharashtra.

(xxv) S.O. 905 (E) published in Gazette of India dated the 27th August, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the District of Khurda in the State of Orissa.

(xxvi) S.O. 924 (E) published in Gazette of India dated the 31st August, 2002 regarding acquisition of land for widening of existing National Highway No. 5 (Ganjam to Sunakhala Section) in the State of Orissa.

(xxvii) S.O. 925 (E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land for four laning of National Highway No. 4 (Pune to Satara Section) in the State of Maharashtra.

(xxviii) S.O. 926 (E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land for four laning of National Highway No. 46 in the State of Tamil Nadu.

(xxix) S.O. 936 (E) published in Gazette of India dated the 4th September, 2002 regarding acquisition of land for building,

maintenance of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.

(xxx) S.O. 927(E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land on National Highway No. 8B (Porbandar District border) and (Bambanbore Junction) in the District of Rajkot in the State of Gujarat.

(xxxii) S.O. 928 (E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land on National Highway No. 15 in the District of Kachchh in the State of Gujarat.

(xxxiii) S.O. 929 (E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land on National Highway No. 14 in the District of Patan in the State of Gujarat.

(xxxiv) S.O. 930 (E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land on National Highway No. 14 in the District of Banaskantha in the State of Gujarat.

(xxxv) S.O. 931 (E) published in Gazette of India dated the 2nd September, 2002 regarding acquisition of land for four laning (Udaipur-Ratanpur Section) in the State of Rajasthan.

(2) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2002 (Hindi and English versions) published in Notification No G.S.R. 699 (E) in Gazette of India dated the 10th October, 2002 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum.

(3) A copy of the Notification No. S.O. 919 (E) (Hindi and English versions) published in Gazette of India dated the 28th August, 2002 directing that the National Highways Authority of India to entrust the management of the stretches (Kishangarh-Ajmer Section and Ajmer-Udaipur Section) of National Highway No. 8 in the State of Rajasthan for a period of 5 years issued under sub-section (1) of section 31 of the National Highways Authority of India Act, 1988.

(4) A copy of the Notification No. S.O. 920 (E) (Hindi and English versions) published in Gazette of India dated the 28th August, 2002 entrusting the National Highway No. 79A to the National Highways Authority of India issued under section 11 of the National Highways Authority of India Act, 1988.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2000-2001, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Small Scale Industries for the year 2002-2003.

## **6. Assent to Bills**

(I) Secretary-General laid on the Table the following seven Bills passed by the Houses of Parliament during the Tenth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on 16 July, 2002:

- (1) The Delhi University (Amendment) Bill, 2002
- (2) The Coast Guard (Amendment) Bill, 2002;
- (3) The National Co-operative Development Corporation (Amendment) Bill, 2002;
- (4) The Appropriation (No.4) Bill, 2002;
- (5) The Appropriation (No.5) Bill, 2002;
- (6) The Appropriation (Railways) No.3, Bill, 2002; and
- (7) The Appropriation (Railways) No.4, Bill, 2002.

(II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following three Bills passed by the Houses of Parliament and assented to by the President:-

- (1) The General Insurance Business (Nationalisation) Amendment Bill, 2002.
- (2) The Delhi Municipal Corporation (Validation of Electricity Tax) Act and Other Laws (Repeal) Bill, 2002.
- (3) The Insurance (Amendment) Bill, 2002.

## **7. Reports of the Committee on Petitions**

SHRI BASUDEB ACHARIA presented\* the Seventeenth, Eighteenth and Nineteenth Reports (Hindi and English versions) of the Committee on Petitions.

## **8. Reports of the Committee on Ethics**

SHRI V.M.SUDHEERAN presented the Second Report (Hindi and English versions) of the Committee on Ethics.

## **9. Report of the Standing Committee on Food, Civil Supplies and Public Distribution**

SHRI DEVENDRA PRASAD YADAV presented @ the Eighteenth Report and Minutes (Hindi and English versions) thereto of the Standing Committee on Food, Civil Supplies and Public Distribution on Action Taken by the Government on the recommendations/observations contained in the Fifteenth Report

on Demands for Grants (2002-2003) of the Department of Consumer Affairs ( Ministry of Consumer Affairs, Food and Public Distribution ).

### **10. Reports of the Standing Committee on Information Technology**

SHRI PAWAN KUMAR BANSAL presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

#(1) Thirty-Seventh Report on Action Taken by Government on the Recommendations/Observations of the Committee contained in its Eighteenth Report (Thirteenth Lok Sabha) on “Working of Centre for Development of Telematics (C-DoT)” relating to the Department of Telecommunications.

#(2) Thirty-Eighth Report on “Problems of Hardware and Software and Requirements of IT Industry” relating to the Department of Information Technology.

(3) Thirty-Ninth Report on “Communication Convergence Bill, 2001” relating to the Department of Telecommunications.

### **11. Report of the Standing Committee on Urban and Rural Development**

SHRI CHANDRAKANT KHAIRE presented the Thirty-seventh Report ## (Hindi and English versions) of the Standing Committee on Urban and Rural Development on ‘Implementation of Part IX of the Constitution’ of the Department of Rural Development (Ministry of Rural Development).

### **12. Report of the Joint Parliamentary Committee on the Functioning of Wakf Boards**

SHRI CHANDRAKANT KHAIRE laid on the Table (Hindi and English versions) the Fourth Report of the Joint Parliamentary Committee on the Functioning of Wakf Boards, on Meghalaya Board of Wakfs.

### **13. Report of the Standing Committee on Science and Technology, Environment and Forests**

DR. (SHRIMATI) BEATRIX D’SOUZA laid on the Table the One Hundred-fifth Report (Hindi and English versions) of Standing Committee on Science and Technology, Environment and Forests on the Water (Prevention & Control of Pollution) Cess (Amendment) Bill, 2000

### **14. Motion for Election to Committee**

SHRI VEDPRAKASH P. GOYAL to move the following:

“That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the National

Welfare Board for Seafarers subject to the other provisions of the said Rules.”

### **15. Adjournment motion**

Time taken : 7 Hrs 53 Mts

At 12.13 P.M., Smt. Sonia Gandhi moved the following motion:-

“That the House do now adjourn.”

The following members took part in the debate:-

- (1) Shri Shivraj Singh Chouhan
- (2) Shri N.N. Krishnadas
- (3) Prof. Rasa Singh Rawat
- (4) Shri Satyavrat Chaturvedi
- (5) Advocate Suresh Ramrao Jadhav (Patil)
- (6) Kunwar Akhilesh Singh
- (7) Dr. Laxminarayan Pandeya
- (8) Dr. Girija Vyas
- (9) Shri K. Yerrannaidu
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri A.K.S. Vijayan
- (12) Smt. Renuka Chowdhury
- (13) Shri P.H. Pandian
- (14) Shri Shanta Kumar
- (15) Shri Ram Sajivan
- (16) Shri Brahma Nand Mandal
- (17) Shri Sharad Yadav
- (18) Shri R.L. Jalappa
- (19) Shri Prasanna Acharya
- (20) Shri Mahboob Zahedi
- (21) Shri Bikram Keshari Deo
- (22) Shri Ramdas Athawale
- (23) Shri Ramjiwan Singh
- (24) Shri Prabodh Panda
- (25) Shri Ramanand Singh
- (26) Shri Kalava, Srinivasulu
- (27) Shri Amar Roypradhan
- (28) Dr. Sushil Kumar Indora
- (29) Shri Atal Bihari Vajpayee
- (30) Shri Joachim Baxla
- (31) Shri Haribhau Shankar Mahale
- (32) Dr. C. Krishnan
- (33) Shri Prakash Yashwant Ambedkar
- (34) Shri Ajit Singh

Smt. Sonia Gandhi replied to the debate.

The motion was negatived.

### **16. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Jas Kaur Meena regarding need to open a Jawahar Navodaya Vidyalaya in Karauli District, Rajasthan.
- (2) Shri Mansukhbhai Vasava regarding need to amend forest laws to ensure around development of ST dominated Narmada district in Bharuch Parliamentary Constituency, Gujarat.
- (3) Shri Haribhai Choudhary regarding need for early completion of construction of over-bridge on rail line at Palanpur in Banaskantha Parliamentary Constituency, Gujarat.
- (4) Dr. Laxminarayan Pandeya regarding need for effective implementation of centrally sponsored schemes in Madhya Pradesh.
- (5) Shri Ramanand Singh regarding need for effective implementation of centrally sponsored schemes in Madhya Pradesh for providing relief to the people affected by drought in the State.
- (6) Shri Iqbal Ahmed Saradgi regarding need to clear the proposals of Andhra Pradesh and Karnataka Governments for declaring certain districts as 'special status districts'.
- (7) Rajkumari Ratna Singh regarding need to provide financial assistance to the Government of U.P. for implementation of town development schemes in Pratapgarh Parliamentary Constituency.
- (8) Shri Naresh Puglia regarding need to declare Parwa-Bori-Sindola-Chandrapur- Gadchiroli-Dhanora-Durg road as National Highway.
- (9) Smt. Minati Sen regarding need to restore the status of Oodalbari Railway Station, West Bengal
- (10) Prof. Ummareddy Venkateswarlu regarding need to protect the interest of handloom industry in Andhra Pradesh.
- (11) Shri Bhal Chandra Yadav regarding need to open a Central School in Sant Kabir Nagar District, U.P.
- (12) Shri Brahma Nand Mandal regarding need to release adequate funds to the Government of Bihar for development of tourist centres in Monger Parliamentary Constituency.
- (13) Dr. Sushil Kumar Indora regarding need to start construction work of building for Adarsh Navodaya Vidyalaya at village Shergarh, Dabwali Tehsil, Haryana.
- (14) Shri Abdul Raashid Saheen regarding need to launch a special employment drive for the youth of Kashmir.
- (15) Shri Sanat Kumar Mandal regarding need to expedite completion of work of doubling of rail line at Sealdoh section of South Eastern Railway.

8.07 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st  
November, 2002).*

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**G.C. MALHOTRA,  
Secretary-General**

## LOK SABHA

### Bulletin-Part I (Brief Record of Proceedings)

Thursday, November 21, 2002/ Kartika 30, 1924 (Saka)

No. 257

11. A.M.

#### 1. Starred Questions

Starred Question Nos. 41 and 42 were orally answered. Replies to Starred Question Nos. 43-60 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 461-675 were laid on the Table.

12.04

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 2001-2002.

(2) Annual Report of the Bharat Earth Movers, Bangalore, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Conduct of Elections (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. S.O. 935 (E) in Gazette of India, dated the 3rd September, 2002 under Sub-section (3) of Section 169 of the Representation of the People Act, 1951.

(3) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India: -

(i) One Hundred and Seventy -Seventh the Report on Law Relating to Arrest.

(ii) One Hundred and Seventy-Eighth Report on the Recommendations for Amending various Enactments, both Civil and Criminal.

(iii) One Hundred and Seventy -Ninth Report on the Public Interest Disclosure and Protection of Informers.

(iv) One Hundred and Eightieth Report on the Article 20(3) of the Constitution of India and the Right to Silence.

(v) One Hundred and Eighty –First Report on the Amendment to Section 106 of the Transfer of Property Act, 1882.

(vi) One Hundred and Eighty-second Report on the Amendment of Section 6 of the Land Acquisition Act, 1894.

(4) A copy of the Prasar Bharati (Broadcasting Corporation of India) (Junior Security posts) Service Regulations, 2002 (Hindi and English versions) published in Notification No. No-10/16/2001-PPC in Gazette of India dated the 6th June, 2002 under section 34 of the Prasar Bharati (Broadcasting Corporation of India Act, 1990.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Indian Electricity (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 274 in Gazette of India, dated the 20th July, 2002 under Sub-section (3) of Section 38 of the Indian Electricity Act, 1910.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 20th November, 2002, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Castes) Orders (Second Amendment) Bill, 2002, passed by Lok Sabha on the 30th July, 2002.

(ii) That at its sitting held on the 20th November, 2002, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 2002.

#### **5. Bill as passed by Rajya Sabha – Laid on the Table**

The Merchant Shipping (Amendment) Bill, 2002.

#### **6. Reports of the Committee on Subordinate Legislation**

Shri P.H. Pandian presented the Seventh, Eighth and Ninth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **7. Report of Business Advisory Committee**

Shri Priya Ranjan Dasmunsi presented the Forty-second Report of the Business Advisory Committee.

#### **8. Report of the Committee on Member of Parliament Local Area Development Scheme**

SHRI PRIYA RANJAN DASMUNSI presented the \*Tenth Report (Hindi and English versions) of the Committee on Member of Parliament Local Area Development Scheme on the Ministry of Statistics and Programme Implementation – 'Proposals to amend Guidelines on MPLAD Scheme.'

#### **9. Report of the Standing Committee on Labour and Welfare**

DR. SUSHIL KUMAR INDORA presented a copy of the Twenty Third Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on "The Payment of Wages (Amendment) Bill, 2002".

#### **10. Report of the Standing Committee on Home Affairs**

DR. BIKRAM SARKAR laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs: -

- (1) Ninety-third Report on the Competition Bill, 2001;
- (2) Ninety-fourth Report on the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002;
- (3) Ninety-fifth Report on the Repatriation of Prisoners Bill, 2002; and
- (4) Ninety-sixth Report on the Swatantrata Sainik Samman Pension Scheme.

#### **11. Evidence of the Standing Committee on Home Affairs**

DR. BIKRAM SARKAR laid on the Table a copy each of the Evidence tendered before the Committee on the following Bills: -

- (1) Ninety-third Report on the Competition Bill, 2001;
- (2) Ninety-fourth Report on the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002; and
- (3) Ninety-fifth Report on the Repatriation of Prisoners Bill, 2002.

#### **12. Report of the Standing Committee on Transport, Tourism and Culture**

SHRI G.M. BANATWALLA laid on the table a copy each of the Sixtieth and Sixty-first Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism & Culture on (i) Development of Tourism in the Country and (ii) Airports Authority of India (Amendment) Bill, 2000 respectively.

#### **13. Evidence of the Standing Committee on Transport, Tourism and Culture**

SHRI G.M. BANATWALLA laid on the table a copy each of the record of evidences tendered before the Standing Committee on Transport, Tourism & Culture on the Airports Authority of India (Amendment) Bill, 2000.

#### **14. Motions for elections to Committee**

(i) SHRI RATILAL KALIDAS VARMA moved the following motion:-

"That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri Anandrao Vithoba Adsul ceased to be a member of the Committee on his appointment as Minister."

The motion was adopted.

(ii) SHRI VIJAY KUMAR MALHOTRA moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the unexpired portion of the term of the Committee vice Shri Vikram Verma ceased to be a member of the Committee on his appointment as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

#### **15. Government Bills – Introduced**

12.10 P.M.

(i) The Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002.

12.11 P.M.

(ii) The Emigration (Amendment) Bill, 2002.

The motion for leave to introduce the Bill moved by Dr. Sahib Singh was Opposed.

The motion was adopted and the Bill was introduced.

12.16 P.M.

(iii) The Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Bill, 2002.

12.17 P.M.

(iv) The Delhi Metro Railway (Operation and Maintenance) Bill, 2002.

The motion for leave to introduce the Bill moved by Shri Ananth Kumar was Opposed.

The motion was adopted and the Bill was introduced.

#### **16. Statement regarding Ordinance-Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002, was laid on the Table.

*(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.00 P.M.)*

#### **17. Matters Under Rule 377**

1. Prof. Dukha Bhagat raised a matter regarding need for construction of a bridge on river Koel at village Nagfini on National Highway No. 23 in Jharkhand.

2. Shri Ananta Nayak raised a matter regarding need to sanction adequate funds for early completion of Daitari-Banspani rail line in Orissa.

3 Shri Yogi Aditya Nath raised a matter regarding need to construct new bridge on river Rapti at Km. 262 on National Highway No. 28 in Gorakhpur district, U.P.

4. Shri K.P.Singh Deo raised a matter regarding need to grant financial assistance to the Govt. of Orissa for providing relief to the people affected by drought in the State.

5. Shri Rajo Singh raised a matter regarding need to accord clearance to the pending railway projects of Bihar for all-round development of the State.

6. Shri S. Ajaya Kumar raised a matter regarding need for effective implementation of laws relating to untouchability.

7. Shri Ravi Prakash Verma raised a matter regarding need to provide relief to the farmers whose crops have been affected by drought in Khiri District of Uttar Pradesh.

8. Shri Haribhau Shankar Mahale raised a matter regarding need to look into the problems arising out of proposed evacuation of ST people living at Mashrul, near Radar Centre at Bhowargarh, District, Nasik, Maharashtra.

9. Shri G.M. Banatwalla raised a matter regarding need to take up the case of Indian evacuees from Kuwait with the United Nations Compensation Commission who failed to get compensation due to expiry of time limit.

10. Shri Punnu Lal Mohale raised a matter regarding need to declare the birth anniversary of Sant Guru Ghasi Das on 18 December as a National Holiday.

2.21 P.M.

**\*\*18. Statutory Resolution – Withdrawn**

Time Taken: 4 Hrs. 11 Mts.

Shri Basudeb Acharia moved the following Resolution:-

“That this House disapproves of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (No.3 of 2002) promulgated by the President on 21 August, 2002.”

After discussion as indicated in para 18(i) below, the Resolution was withdrawn by leave of the House.

**19. Government Bills – Passed**

**\*\* (i) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Bill, 2002.**

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the combined discussion on the Resolution (vide para 17 above) and the motion for consideration of the Bill:-

1. Shri Kirit Somaiya
2. Shri Pawan Kumar Bansal
3. Shri Bolla Bulli Ramiah
4. Shri Kharabela Swain
5. Shri Rupchand Pal
6. Shri Mohan Rawale
7. Shri P.H. Pandian
8. Shri Ramji Lal Suman
9. Shri Adhi Sankar
10. Shri Sudarshan E.M. Natchiappan
11. Dr. Raghuvansh Prasad Singh
12. Shri Prabodh Panda
13. Shri G.M. Banatwalla
14. Shri Varkala Radhakrishnan
15. Shri Ramdas Athawale

Shri Jaswant Singh replied to the combined debate

Shri Basudeb Acharia also spoke (By way of reply to the Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up  
Clauses 2 to 41 were adopted.

Clause 42 was adopted, as amended.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended was passed.

6.32 P.M.

Time Taken: 11 Mts.

**(ii) The Negotiable Instruments (Amendment and Miscellaneous Provisions) Bill, 2002.**

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri Moinul Hassan
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Varkala Radhakrishnan

Shri Jaswant Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

6.43 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd November, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

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\* Presented to Hon'ble Speaker, Lok Sabha on 12 August under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session. Hon'ble Speaker ordered the printing, publication and circulation of the Report under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

\*\* Discussed together

# LOK SABHA

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## **Bulletin-Part I** (Brief Record of Proceedings)

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Friday, November 22, 2002/ Agrahayana 1, 1924 (Saka)

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**No. 258**

11. A.M.

### **1. Starred Questions**

Starred Question Nos. 61, 66 and 67 were orally answered. Replies to Starred Question Nos. 62-65 and 68-80 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 676-905 were laid on the Table.

### **3. Papers Laid on the Table**

Papers laid on the Table of the House by Shri Shri Jaswant Singh, Shri U.V. Krishnam Raju, Shri Basangouda R. Patil, Shri Gingee N. Ramachandran and Shri V. Sreenivasa Prasad

### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 20th November, 2002, Rajya Sabha agreed without any amendment to the Imperial Library (Indentures Validation) Repeal Bill, 2002 passed by Lok Sabha on the 30th July, 2002.

(ii) That at its sitting held on the 21st November, 2002, Rajya Sabha passed the Suppression of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002.

### **5. Bill as passed by Rajya Sabha – Laid on the Table**

The Suppression of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002.

### **6. Minutes of Committee on Private Members' Bills and Resolutions**

SHRI DENZIL B. ATKINSON laid on the Table the Minutes (Hindi and English versions) of the Twenty-sixth and Twenty-seventh sittings of the Committee on Private Members' Bills and Resolutions held during the Tenth Session

### **7. Reports of the Committee on Petitions**

SHRI RAMAKANT ANGLE presented the Twentieth and Twenty-first Reports (Hindi and English versions) of the Committee on Petitions.

### **8. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI THAWARCHAND GEHLOT to present a copy of Twenty Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto on the subject "Fair Employment Policy for Scheduled Castes and Scheduled Tribes in Public and Private Sector – a review of position following globalisation and other reform measures".

### **9. Report of the Committee on Empowerment of Women**

SHRIMATI JAYASHREE BANERJEE to present the \* Ninth Report (Hindi and English versions) of the Committee on Empowerment of Women on 'Violence Against Women During Riots'.

### **10. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 25th November, 2002.

12.23 P.M.

### **11. Calling Attention**

Shri Ramesh Chennithala called the attention of the Minister of Commerce and Industry to the crisis being faced by rubber, tea, coffee and cardamom growers in various parts of the country, particularly in Kerala and steps taken by the Government in regard thereto.

The Minister of Commerce and Industry made a statement in regard thereto.

### **12. Motion regarding Forty-second Report of the Business Advisory Committee**

1.07 P.M.

Shri Pramod Mahajan moved the following motion:-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 21st November, 2002."

The motion was adopted.

### **13. Submissions by Members**

11.04 A.M.

(i) To the submission made by Shri Priya Ranjan Dasmunsi regarding appointment of Justice Venkataswamy, probing the Tehelka exposure, as Chairman Advance Ruling Commission for Customs and Excise, Shri Jaswant Singh responded.

1.08 P.M

(ii) To the submission made by Shri Ramji Lal Suman regarding problems being faced by the sugar-cane growers in the country particularly in U.P, Shri Santosh Gangwar responded.

*(Lok Sabha adjourned at 1.28 P.M. to meet again at 2.00 P.M. At 2.13 P.M., Secretary-General announced that since there was no quorum, the Chairman had directed that Lok Sabha would meet at 2.30 P.M. Accordingly, the House reassembled at 2.32 P.M.).*

### **14. Government Bills – Passed**

(i) The Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Bill, 2002.

The motion for consideration moved by Shri Santosh Gangwar on behalf of Shri Pramod Mahajan was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Santosh Gangwar.

The motion was adopted and the Bill was passed.

(ii) The Homoeopathy Central Council (Amendment) Bill, 2002 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Shatrughan Sinha.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Dr. Laxminarayan Pandeya
- (3) Shri Varkala Radhakrishnan
- (4) Prof. Rasa Singh Rawat
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri Hannan Mollah
- (7) Dr. V. Saroja
- (8) Shri Naresh Pugalía

Shri Shatrughan Sinha replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shatrughan Sinha.

The motion was adopted and the Bill was passed.

3.49 P.M.

### **15. Private Members' Bills – Introduced**

(1) The Constitution (Amendment) Bill, 2000 (Insertion of new article 25A) by Shri Yogi Adityanath.

(2) The Constitution (Amendment) Bill, 2001 (Amendment of article 16) by Shrimati Renuka Chowdhury.

(3) The Constitution (Amendment) Bill, 2002 (Amendment of articles 124 and 216) by Shrimati Renuka Chowdhury.

(4) The Indian Penal Code (Amendment) Bill, 2002 (Amendment of section 304, etc.,) by Shrimati Renuka Chowdhury.

(5) The Most Backward Classes (Proportional Representation in Services and Educational Institutions) Bill, 2002 by Shri Brahmanand Mandal.

3.15 P.M.

### **16. Private Member's Bill – Withdrawn**

The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 2000 by Dr. V. Saroja.

Further discussion on the motion for consideration of the Bill moved by Dr. V. Saroja on the 3rd May, 2002, continued.

The following members took part in the debate:-

(1) Smt. Renuka Chowdhury

(2) Shri Shatrughan Sinha

Dr. V. Saroja replied to the debate.

The Bill was withdrawn by leave of the House.

4.35 P.M.

### **17. Private Member's Bill – Under consideration**

The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.,) by Shri Yogi Adityanath.

Further discussion on the motion for consideration of the Bill moved by Shri Yogi Adityanath on the 19th July, 2002, continued.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
  - (2) Shri Kharabela Swain
  - (3) Shri Shivraj V Patil
  - (4) Shri Varkala Radhakrishnan
  - (5) Shri Thawar Chand Gehlot
  - (6) Shri K. Francis George
  - (7) Shri K. Jana Krishnamurthy (Speech unfinished)
- The discussion was not concluded.

6.19 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 25th November, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Monday, November 25, 2002/ Agrahayana 4, 1924 (Saka)

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**No. 259**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 82-84 were orally answered. Replies to Starred Question Nos. 85-101 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 906-1110 were laid on the Table.

12 Noon

#### **3. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2000-2001.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2000- 2001 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 2000- 2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2000-2001.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the National Water Policy-2002 (Hindi and English versions).

(8) (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2001-2002.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2000-2001, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(9) A copy of the National Policy on Indian Systems of Medicine and Homoeopathy (Hindi and English versions)

(10) (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the MECON Limited and the Ministry of Steel for the year 2002-2003.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the MECON Limited, for the year 2000-2001.

(ii) Annual Report of the MECON Limited, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Rashtriya Ispat Limited, Visakhapatnam, for the year 2001-2002.

(ii) Annual Report of the Rashtriya Ispat Limited, Visakhapatnam, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of the item (10) above.

(12) A copy of the Officers of Parliament (Pension, Housing and Medical Facilities to the Spouse of the Speaker of the house of the People, Dying While Holding such Office), Rules 2002

(Hindi and English versions) published in Notification No. G.S.R. 535 (E) in Gazette of India dated the 31st July, 2002 under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953 together with corrigendum thereto in Hindi version only published in Notification No. G.S.R. 592 (E) dated the 23rd August, 2002.

(13) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 2000-2001 under section 10 of the Railways Act, 1989.

(14) (1) A copy of the Apprenticeship (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 656 (E) in Gazette of India dated the 19th September, 2002 under sub-section (3) of section 37 of the Apprentices Act, 1961.

(2) A copy of the Notification No. S.O. 1017 (E) (Hindi and English versions) published in Gazette of India dated 19th September, 2002 regarding Reconstitution of Central Apprenticeship Council to meet the requirement of the Apprentices Act, 1961 issued under sub-sections (1 and 2) of the said Act, together with an corrigendum thereto in Hindi version only published in Notification No. S.O. 1094 (E) dated the 17th October, 2002.

(15) (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2001-2002.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Bank's Limited, Mumbai, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Bank's Limited, Mumbai, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Bank's Limited, Mumbai, for the year 2001-2002.

#### **4. Reports of the Standing Committee on Petroleum & Chemicals**

SHRI MULAYAM SINGH YADAV presented the following Reports \* (Hindi and English versions) of the Standing

Committee on Petroleum & Chemicals (2002):-

(1) Twenty-Ninth Report on action taken by Government on the recommendations contained in the Fifteenth Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on 'Pricing and Availability of Drugs/Pharmaceuticals';

(2) Thirtieth Report on action taken by Government on the recommendations contained in the Twenty-First Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on 'Production of Oil and Gas';

(3) Thirty-First Report on action taken by Government on the recommendations contained in the Twenty-Second Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on 'Evaluation of Guidelines of Dealer Selection Boards (DSBs); and

(4) Thirty-Second Report on action taken by Government on the recommendations contained in the Twenty-Fourth Report (13th Lok Sabha) of the Standing Committee on Petroleum & Chemicals (2001) on 'Indian Farmers' Fertilisers Cooperative Limited (IFFCO)'.

## **5. Reports of the Standing Committee on Commerce**

SHRI C.P RADHAKRISHNAN laid on the Table a copy of the Fifty Third Report (Hindi and English versions) of the Standing Committee on Commerce on the Functioning of National Productivity Council.

12.05 P.M.

## **6. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of closure of Hindustan Fertilizer Corporation Ltd. and Fertilizer Corporation of India Ltd., thereby affecting the agricultural sector in the Eastern Region, particularly in West Bengal and steps taken by the Government in regard thereto.

The Minister of Chemicals and Fertilizers made a statement in regard thereto.

## **7. Government Bill - Introduced**

The Securities and Exchange Board of India (Amendment) Bill, 2002.

## **8.Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Securities and Exchange Board of India (Amendment) Ordinance, 2002 was laid on the Table.

## **9. Government Bill – Introduced**

The Unit Trust of India (Transfer of Undertaking and Repeal) Bill, 2002.

### **10. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Unit Trust of India (Transfer of Undertaking and Repeal) Ordinance , 2002 was laid on the Table.

### **11. Government Bill – Introduced**

The Representation of the People (Amendment) Bill, 2002.

### **12. Statement regarding Ordinance – Laid on the Table**

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 2002 was laid on the Table.

2.06 P.M.

### **13. Statement by Deputy Prime Minister**

The Deputy Prime Minister made a statement regarding attack on Raghunath Mandir Jammu on 24th November, 2002.

The following members with the permission of the Chair, sought clarifications thereon:-

- (1) Shri S. Jaipal Reddy
- (2) Kunwar Akhilesh Singh
- (3) Shri Basudeb Acharia
- (4) Shri Jagmeet Singh Brar
- (5) Shri Rupchand Pal
- (6) Km. Mamata Banerjee
- (7) Prof. Vijay Kumar Malhotra
- (8) Shri Mulayam Singh Yadav
- (9) Shri Mohan Rawale
- (10) Shri Somnath Chatterjee
- (11) Shri Raashid Alvi
- (12) Shri P.H. Pandian
- (13) Choudhary Thalib Hussain
- (14) Shri Prabhunath Singh
- (15) Shri Satyavrth Chaturvedi
- (16) Dr. Raghuvansh Prasad Singh
- (17) Shri K. Yerrannaidu
- (18) Shri Prabodh Panda
- (19) Shri Prahlad Singh Patel
- (20) Capt. (Retd.) Inder Singh
- (21) Shri Shyamacharan Shukla
- (22) Shri Ram Nagina Mishra
- (23) Shri S.S. Palanimanickam
- (24) Shri Shivraj V Patil
- (25) Shri Ramdas Athawale
- (26) Shri Vijayendra Palsingh Badhore

The Deputy Prime Minister responded to the clarification.

4.45 P.M.

#### **14. Observation by the Speaker**

The Speaker made the following observation :-

“Hon. Members, Hon’ble Deputy Prime Minister, in his statement, has given details of the attack by terrorists on the famous Raghunath Temple and adjoining Shiv temple in Jammu, on 24 November 2002 and condemned it.

Several Hon. Members while asking clarifications have also condemned the terrorists’ attack and condoled the killings.

This senseless act of violence by terrorists indicates their frustrations at the successful completion of process of election in Jammu and Kashmir and their desperation to disturb the delicate balance of peace in the State.

We deeply mourn the loss of lives of innocent people and deplore in strongest terms these dastardly acts of violence of the terrorists. The House may place on record its profound sense of grief on this tragedy.”

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the innocent departed souls.

#### **15. Matters Under Rule 377**

(1) Shri Ravindra Kumar Pandey raised a matter regarding need to reopen Bokarao Thermal Power Station, Plant 'A', Jharkhand.

(2) Shri Ram Naresh Tripathi raised a matter regarding need to ensure proper maintenance of National Highway No. 7 between Jabalpur and Bargi in Madhya Pradesh.

(3) Shri Virendra Kumar raised a matter regarding need to provide funds from Central Road Fund to Government of Madhya Pradesh for construction of Sagar-Khurai –Beena road in the State.

(4) Shri G. Puttaswamy Gowda raised a matter regarding need to release adequate funds to the Government of Karnataka for providing relief to the people affected by severe drought in the State.

(5) Shri Vinay Kumar Sorake raised a matter regarding need to provide financial package for revival of Brahmavara Cooperative Sugar Mills Ltd. in Udupi District, Karnataka.

(6) Shri Vilas Muttemwar raised a matter regarding need to shift some of the Offices of Central Government to Nagpur in view of increasing strain on the infrastructural facilities in Delhi.

(7) Shri Subodh Roy raised a matter regarding need for construction of dams in Varrah area in Bihar to check recurring flood there.

(8) Shri Ram Sajivan raised a matter regarding need to expedite completion of pending projects under Drought Prone Area

Programme in Banda and Chitrakut Districts of Uttar Pradesh.

(9) Dr. K. Malaiswamy raised a matter regarding need to declare Tamil as one of the Official languages of the Union.

(10) Shri Prabodh Panda raised a matter regarding need to take suitable measures to check distress sale of paddy by farmers in West Bengal.

(11) Shri Thawar Chand Gehlot raised a matter regarding need to link Narmada Kshiptra Kalisindh-Chambal rivers with a view to solve water problem in Malwanchal, Madhya Pradesh.

5.04 P.M.

### **16. Statutory Resolution –Withdrawn**

Time Taken: 1 hr. 38 mts.

Shri Basudeb Acharia moved the following Resolution:-

“That this House disapproves of the Delhi Metro Railway (Operation and Maintenance) Ordinance, 2002 (No.7 of 2002) promulgated by the President on 29th October, 2002.”

After discussion as indicated in para below, the Resolution was withdrawn by leave of the House.

### **17. Government Bill—Passed**

The Delhi Metro Railway (Operation and Maintenance) Bill, 2002.

The motion for consideration of the Bill was moved by Shri Ananth Kumar.

The following members took part in the combined discussion on the Resolution (vide para above) and the motion for consideration of the Bill:-

- (1) Shri Shivraj V Patil
- (2) Shri Lal Bihari Tiwari
- (3) Shri Moinul Hassan
- (4) Dr. Bolla Bulli Ramaih
- (5) Dr. Raghuvansh Prasad Singh

Shri Ananth Kumar replied to the combined debate

Shri Basudeb Acharia also spoke (By way of reply to the Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 105 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ananth Kumar.

The motion was adopted and the Bill was passed.

6. 42 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th November, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Tuesday, November 26, 2002/ Agrahayana 5, 1924 (Saka)

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**No. 260**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 102 - 104 were orally answered. Replies to Starred Question Nos. 105 - 121 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1111 - 1340 were laid on the Table.

12.01 P.M.

#### **3. Papers Laid on the Table**

The following papers were laid on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(1) The Indo-Tibetan Border Police Force, Assistant Commandant (Office) Recruitment Rules, 2002 published in Notification No. G.S.R. 484 (E) in Gazette of India dated the 9th July, 2002.

(2) The Indo-Tibetan Border Police Force, Followers-Skilled (Group 'D' posts) Recruitment Rules, 2002 published in Notification No. G.S.R. 598 (E) in Gazette of India dated the 27th August, 2002.

(3) The Indo-Tibetan Border Police Force, Followers-Un-Skilled (Group 'D' posts) Recruitment Rules, 2002 published in Notification No. G.S.R. 599 (E) in Gazette of India dated the 27th August, 2002.

(2) A copy of the Annual Statement of out-of turn allottees for the year ending the 31st December, 2001 (Hindi and English versions)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and

Minerals (Development and Regulation) Act, 1957: -

(1) The Mineral Concession (Second Amendment) Rules, 2002 published in Notification No. G.S.R. 733 (E) in Gazette of India dated the 29th October, 2002.

(2) G.S.R.500 (E) published in Gazette of India dated the 16th July, 2002 regarding reservation of area in the State of Chhattisgarh for prospecting or mining operations through Steel Authority of India Limited together with a corrigendum thereto published in Notification No. G.S.R. 569 (E) dated the 14th August, 2002.

(3) G.S.R.1134 (E) published in Gazette of India dated the 29th October, 2002 regarding increasing the number of exempted boreholes from 5 to 10 for every 100 sq. kms. from the meaning of drilling for the purposes of the definition of reconnaissance operations.

(4) The Granite Conservation and Development (Amendment) Rules, 2002 published in Notification No. G.S.R. 706 (E) in Gazette of India dated the 17th October, 2002.

(4) A copy of the Notification No. S.O. 1163 (E) (Hindi and English versions) published in Gazette of India dated the 6th November, 2002 regarding appointment of Competent Authority under the provisions of the Prevention of Terrorist Act, 2002, issued under section 37 of the said Act.

(5) A copy of the Notification No. S.O. 1193 (E) (Hindi and English versions) published in Gazette of India dated the 13th November, 2002 regarding Reconstitution of the Review Committee under the provisions of the Prevention of Terrorist Act, 2002, issued under section 60 of the said Act.

(6) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission for the year 2000-2001, together with Audit Report thereon under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993 together with an Explanatory Note thereto.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Notification No. G.S.R. 621 (E) (Hindi and English versions) published in Gazette of India dated the 6th September, 2002 containing corrigendum to Notification No. G.S.R. 370 (E) dated the 16th May, 2001 issued under Technology Development Board Act, 1995.

(9) A copy of the Notification No.S.O.1049 (E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2002 indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi season 2002-2003 under sub-section (6) of section 3 of the Essential Commodities Act, 1995.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 2000-2001.

(ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item No. (10) above.

(12) A copy each of the following Notifications (Hindi and English versions) under section 33 of the National Council for Teacher Education Act, 1993:-

(i) The National Council for Teacher Education (procedure to be followed by the Regional Committees) Amendment Regulations, 2002 published in Notification No. F.9-11/2002/NCTE in Gazette of India dated the 7th June, 2002.

(ii) The National Council for Teacher Education (Guidelines for regulation of tuition fees and other fees chargeable by unaided teacher education institutions) Regulations, 2002 published in Notification No. F.No.5-1/2001/NCTE (Acad) in Gazette of India dated the 1st July, 2002.

(iii) The NCTE (application for recognition the manner for submission, determination of condition for recognition of institution and permission to start new course or training) (Amendment) Regulations, 2002 published in Notification No. F.9-14/2002/NCTE in Gazette of India dated the 8th July, 2002.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 1999-2000.

(14) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (15) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal District Primary Education Programme, Kolkata, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal District Primary Education Programme, Kolkata, for the year 2000-2001.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme (Rajasthan Council of Primary Education), Jaipur, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme (Rajasthan Council of Primary Education), Jaipur, for the year 2000-2001.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2000-2001.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2000-2001.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2000-2001.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2000-2001.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2000-2001 together with Audit Report thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2000-2001.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2000-2001

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2000-2001.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2000-2001 together with Audit Report thereon.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2000-2001.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Philosophical Research, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Philosophical Research, New Delhi, for the year 2000-2001.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

#### **4. Study Tour Reports of the Committee on Public Undertakings**

PROF. VIJAY KUMAR MALHOTRA laid on the Table the following Study Tour Reports (Hindi and English versions) of the Committee on Public Undertakings: -

(1) Fortieth Study Tour Report pertaining to Hindustan Steelworks Construction Limited; and

(2) Forty-first Study Tour Report pertaining to Engineers India Limited.

#### **5. Report of Committee on Absence of Members from the Sittings of the House**

SHRI RAM SAJIVAN presented the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### **6. Minutes of Committee on Absence of Members from the Sittings of the House**

SHRI RAM SAJIVAN laid on the Table minutes (Hindi and English versions) of the 10th sitting of the Committee on Absence of Members from the sittings of the House held on 8 August, 2002.

#### **7. Submission by Members**

12.07 P.M.

(i) To the submissions made by Dr. Raghuvansh Prasad Singh and Shri Prabhunath Singh regarding hunger strike by resident students of Jubilee Hostel of Delhi University, Shri Pramod Mahajan responded.

12.23 P.M.

(ii) Regarding demand to convert 6, Krishnan Menon Marg as Babu Jagjivan Ram National Memorial.

The following members made submissions regarding demand to convert 6, Krishnan Menon Marg as Babu Jagjivan Ram National Memorial :-

- (1) Shri Ram Vilas Paswan
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Sukdeo Paswan
- (4) Shri Shriprakash Jaiswal
- (5) Shri Satyavrat Chaturvedi
- (6) Shri Ramdas Athawale
- (7) Smt. Santosh Chowdhary
- (8) Shri S. Jaipal Reddy

- (9) Shri Ramji Lal Suman
- (10) Shri Somnath Chatterjee
- (11) Shri Prakash Paranjpe
- (12) Shri Pramod Mahajan.

(Lok Sabha adjourned at 1.07 P.M. and re- assembled at 2. 07 P.M.)

### **8. Matters Under Rule 377**

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to connect Ajmer and Pushkar in Rajasthan by air.
- (2) Dr. Laxminarayan Pandeya raised a matter regarding need to connect important cities of Madhya Pradesh with other Metropolitan cities by air.
- (3) Shri Anadicharan Sahu raised a matter regarding need to shift Damanjodi railway station nearer NALCO colony, Damanjodi in Koraput district of Orissa.
- (4) Shri Kirit Somaiya raised a matter regarding need to inquire into the felling of trees on Sion-Trombay Highway in Mumbai.
- (5) Shri Rajo Singh raised a matter regarding need to provide financial assistance to Government of Bihar to solve drinking water problem in the State.
- (6) Shri K. Muraleedharan raised a matter regarding need to include Kunduvadiyan community of Wayanad district, Kerala in the list of Scheduled Tribe.
- (7) Shri Sunil Khan raised a matter regarding need to expedite construction of an over-bridge at a level crossing between Muchipara and Durgapur barrage.
- (8) Shri Dharam Raj Singh Patel raised a matter regarding need to take measures to check menace of Neelgai in U.P.
- (9) Smt. Kanti Singh raised a matter regarding need to take steps for revival of Pyrites, Phosphates and Chemicals Ltd., Amjhaur in Rohtas district, Bihar.
- (10) Shri Sukdeo Paswan raised a matter regarding need to ensure purchase of paddy at support price in Bihar.
- (11) Shri Sunder Lal Tiwari raised a matter regarding need to increase annual budget allocation for Akashvani Kendra at Reewa, Madhya Pradesh.
- (12) Shri V. Vetriselvan raised a matter regarding need to declare State Highway No. 18 between Salem and Vaniyambadi in Tamil Nadu as a National Highway.

2.24 P.M.

### **9. Statement By Minister**

The Minister of Consumer Affairs, Food and Public Distribution made a statement regarding creation of 20 lakh tones of buffer stock of sugar for one year.

Shri Sharad Pawar with the permission of the Chair sought clarification and the Minister responded.

2.30 P.M.

#### **10. Government Bill- Passed Time Taken: 1 Hrs 31 mts.**

The Indian Medicine Central Council (Amendment) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri A.Raja on behalf of Shri Shatrughan Sinha.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Yogi Aditya Nath
- (3) Shri Lakshman Seth
- (4) Dr.Manda Jagannath
- (5) Kunwar Akhilsh Singh
- (6) Shri Nawal Kishore Rai
- (7) Shri A.C. Jose
- (8) Shri Rasa Singh Rawat
- (9) Dr.V. Saroja
- (10) Dr. Raghuvansh Prasad Singh
- (11) Advocate Suresh Ramrao Jadhav (Patil)

Shri A.Raja replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted  
Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A.Raja.  
The motion was adopted and the Bill was passed.

4.01 P.M.

#### **11. Discussion Under Rule 193**

Time Taken: 4 hrs. 33 mts

Shri Mulayam Singh Yadav raised a discussion regarding recent political developments in the State of Uttar Pradesh.

The following members took part in the debate:-

- (1) Shri Chinmayanand Swami
- (2) Shri Shriprakash Jaiswal
- (3) Shri Somnath Chatterjee
- (4) Shri Shyam Bihari Mishra
- (5) Shri Raashid Alvi
- (6) Shri Ravi Shankar Prasad

- (7) Shri Saiduzzama
- (8) Shri Prabhunath Singh
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Mohan Rawalema
- (11) Shri Bhan Singh Bhaura
- (12) Shri Vinay Katiyar
- (13) Kunwar Akhilesh Singh
- (14) Shri Basudeb Acharia

The discussion was not concluded.

8. 35 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th November, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Wednesday, November 27, 2002/ Agrahayana 6, 1924 (Saka)

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**No. 261**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 122 – 125 and 128 were orally answered. Replies to Starred Question Nos. 126, 127 and 129 - 141 were laid on the Table.

#### **2. Short Notice Question**

Short Notice Question No. 1 addressed to the Minister of External Affairs regarding ISI and AL-QAEDA activities in Bangladesh was orally answered.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 1341 – 1564 were laid on the Table.

12.20 P.M.

#### **4. Amendments made by Rajya Sabha to Government Bill- Amendments Agreed to – Bill as Amended by Amendments Passed**

The Constitution (Ninety-third Amendment) Bill, 2001.

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Dr. Murli Manohar Joshi:-

Enacting formula

(1) That at page 1, line 1, for the word “Fifty-second”, the word “Fifty-third “ be substituted.

Clause 1

(2) That at page 1, line 3, for the figure “2001”, the figure “2002” be substituted.

On the motion for consideration of the amendments made by Rajya Sabha in the Bill, the House divided, Ayes 388; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment Nos. 1 and 2 made by Rajya Sabha in the Bill, the House divided, Ayes 378; Noes 1. The amendment were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion that the Bill, as amended by the amendments agreed to, be passed was moved by Dr. Murli Manohar Joshi.

On the motion the House divided, Ayes 371; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended by the amendments agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

## **5. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions ) under section 10 of the National Highways Act, 1956:-

(i) S.O. 789 (E) published in Gazette of India dated the 25th July, 2002 regarding acquisition of land for four-laning of National Highway No. 2 (Kanpur -Varanasi Section) in the State of Uttar Pradesh.

(ii) S.O. 790 (E) published in Gazette of India dated the 25th July, 2002 regarding acquisition of land for four-laning of National Highway No. 2 (Kanpur to Varanasi Section) in the State of Uttar Pradesh.

(iii) S.O. 815 (E) published in Gazette of India dated the 1st August, 2002 regarding acquisition of land for four-laning of National Highway No. 2 between Etawah to Sikandara in the State of Uttar Pradesh.

(iv) S.O. 821 (E) published in Gazette of India dated the 2nd August, 2002 regarding acquisition of land for four-laning of National Highway No. 7A (Kishangarh-Nasirabad) in the State of Rajasthan.

(v) S.O. 822 (E) published in Gazette of India dated the 2nd August, 2002 regarding acquisition of land for four-laning of National Highway No. 79 (Nasirabad-Baral-II) in the State of Rajasthan.

(vi) S.O. 823 (E) published in Gazette of India dated the 2nd August, 2002 regarding acquisition of land for four-laning of National Highway No. 79 (Chittorgarh-Bhilwara Section.) in the State of Rajasthan.

(vii) S.O. 832 (E) published in Gazette of India dated the 7th August, 2002 authorising Deputy Collector and Sub-Divisional Magistrate, Court Compound, SDM Office, Porbandar as the competent authority to perform the functions of such authority in respect of the land stretch from (Porbandar) – (Rajkot District Border) of National Highway No. 8B.

(viii) S.O. 833 (E) published in Gazette of India dated the 7th August, 2002 making certain amendments in the Notification No. S.O. 1063 dated the 29th October, 2001.

(ix) S.O. 834 (E) published in Gazette of India dated the 8th August, 2002 regarding acquisition of land for four-laning of National Highway No. 7A (Kishangarh-Nasirabad) in the State of Rajasthan.

(x) S.O. 835 (E) published in Gazette of India dated the 8th August, 2002 regarding acquisition of land for four-laning of National Highway No. 76 (Udaipur-Manglawar Section) in the State of Rajasthan.

(xi) S.O. 837 (E) published in Gazette of India dated the 9th August, 2002 regarding acquisition of land for four-laning of National Highway No. 79 (Gulabpura to Station Nagar Section) in the State of Rajasthan.

(xii) S.O. 838 (E) published in Gazette of India dated the 9th August, 2002 making certain amendments in the Notification No. S.O.368 (E) dated the 26th April, 2001.

(xiii) S.O. 839 (E) published in Gazette of India dated the 9th August, 2002 regarding acquisition of land for widening (four laning) of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

(xiv) S.O. 855 (E) published in Gazette of India dated the 14th August, 2002 regarding acquisition of land for four-laning of National Highway No. 79 (Bhilwara-Chittorgarh-Mangalwar-Udaipur Section) in the State of Rajasthan.

(xv) S.O. 470 (E) published in Gazette of India dated the 29th April, 2002 regarding acquisition of land for widening of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the State of Andhra Pradesh.

(xvi) S.O. 486 (E) published in Gazette of India dated the 3rd May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

(xvii) S.O. 487 (E) published in Gazette of India dated the 3rd May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

(xviii) S.O. 541 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam Section )

and (Visakhapatnam-Bhubaneswar Section) in the State of Andhra Pradesh.

(xix) S.O. 544 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the Srikakulam district in the State of Andhra Pradesh.

(xx) S.O. 545 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada Visakhapatnam Section) and (Visakhapatnam-Bhubaneswar Section) in Visakhapatnam District in the State of Andhra Pradesh.

(xxi) S.O. 546 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the District of Vizianagaram in the State of Andhra Pradesh.

(xxii) S.O. 547 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Visakhapatnam Section) in the State of Andhra Pradesh.

(xxiii) S.O. 548 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Visakhapatnam Section) in the District of Srikakulam in the State of Andhra Pradesh.

(xxiv) S.O. 549 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Visakhapatnam Section) in the District of Srikakulam in the State of Andhra Pradesh.

(xxv) S.O. 714 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the District of Thiruvallur in the State of Tamil Nadu.

(xxvi) S.O. 715 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Madras-Vijayawada Section) in the District of Thiruvallur in the State of Tamil Nadu.

(xxvii) S.O. 716 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

(xxviii) S.O. 717 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Madras-Vijayawada Section) in the State of Andhra Pradesh.

(xxix) S.O. 718 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

(xxx) S.O. 719 (E) published in Gazette of India dated the 9th July, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Madras-Vijayawada Section) in the State of Andhra Pradesh.

(xxxii) S.O. 747 (E) published in Gazette of India dated the 15th July, 2002 regarding acquisition of land for realignment of National Highway No. 76 between Udaipur-Mangalwar Section in the State of Rajasthan.

(xxxiii) S.O. 766 (E) published in Gazette of India dated the 19th July, 2002 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 on Karur Bypass road in the State of Tamil Nadu.

(xxxiv) S.O. 781 (E) published in Gazette of India dated the 23rd July, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Bhadrak to Kolkata) in the State of Orissa.

(xxxv) S.O. 784 (E) published in Gazette of India dated the 24th July, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the district of Khurda and Nayagarh in the State of Orissa.

(xxxvi) S.O. 785 (E) published in Gazette of India dated the 24th July, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam-Bhubaneswar Section) in the District of Ganjam in the State of Orissa.

(xxxvii) S.O. 799 (E) published in Gazette of India dated the 26th July, 2002 regarding authorisation of Special Land Acquisition Officer, Himmatnagar District Sabarkantha in the state of Gujarat.

(xxxviii) S.O. 704 (E) published in Gazette of India dated the 5th July, 2002 regarding acquisition of land on National Highway No. 4 between Harihar to Maharashtra Border in the District of Belgaum in the State of Karnataka.

(xxxix) S.O. 793 (E) published in Gazette of India dated the 26th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the West Godavari District in the State of Andhra Pradesh.

(xl) S.O. 794 (E) published in Gazette of India dated the 26th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the West Godavari District in the State of Andhra Pradesh.

(xli) S.O. 795 (E) published in Gazette of India dated the 26th July, 2002 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the West Godavari District in the State of Andhra Pradesh.

(xlii) S.O. 796 (E) published in Gazette of India dated the 26th July, 2002 regarding acquisition of land for widening of

National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the West Godavari District in the State of Andhra Pradesh.

(xlii) S.O. 800 (E) published in Gazette of India dated the 26th July, 2002 regarding rates of fee to be recovered from the mechanical vehicle users of (Ghaziabad-Hapur Section and Hapur Bypass) in the State of Uttar Pradesh.

(xliii) S.O. 1099 (E) published in Gazette of India dated the 18th October, 2002 regarding rates of fee to be recovered from users of existing and the new bridges across the river Narmada at Zadeshwar.

(xliv) S.O. 1105 (E) published in Gazette of India dated the 22nd October, 2002 regarding levying of fee to be collected for the use of road from Kotputli-Jaipur and from proposed Jaipur Bypass and Jaipur to Kishangarh in the State of Rajasthan.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Daman, for the year 2001-2002.

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Daman, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Small Industries, Mumbai, for the year 2001-2002.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act, 1951:-

(i) The Indian Administrative Service (Probation) Amendment Rules, 2002 published in Notifications No.G.S.R 354 in Gazette of India dated the 14th September, 2002.

(ii) The Indian Police Service (Probation) Amendment Rules, 2002 published in Notifications No.G.S.R. 355 in Gazette of India dated the 14th September, 2002

(iii) The Indian Forest Service (Probation) Amendment Rules, 2002 published in Notification No. G.S.R. 356 in Gazette of India

dated the 14th September, 2002.

(6) A copy of the Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Second Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 28th August, 2002 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2001-2002.

(8) A copy each of the following statements (Hindi and English versions) showing actions taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Tenth, Eleventh, Twelfth, and Thirteenth Lok Sabha:-

#### ***EIGHTH LOK SABHA***

1. Statement No. XLV  
Tenth Session, 1998

#### ***TENTH LOK SABHA***

2. Statement No. XLV  
Third Session, 1992  
3. Statement No. XLIII  
Fourth Session, 1992  
4. Statement No. XLIII  
Sixth Session, 1993  
5. Statement No. XXXI  
Fourteenth Session, 1995

#### ***ELEVENTH LOK SABHA***

6. Statement No. XXIX  
Second Session, 1996  
7. Statement No. XXVII  
Third Session, 1996  
8. Statement No. XXVII  
Fourth Session, 1997  
9. Statement No. XXIV  
Fifth Session, 1997  
10. Statement No. XXV  
Sixth Session, 1997

#### ***TWELFTH LOK SABHA***

11. Statement No. XXVI  
Second Session, 1998
12. Statement No. XXI  
Third Session, 1998
13. Statement No. XXI  
Fourth Session, 1999

### *THIRTEENTH LOK SABHA*

14. Statement No. XVIII  
Second Session, 2000
15. Statement No. XVIII  
Third Session, 2000
16. Statement No. XIV  
Fourth Session, 2000
17. Statement No. XII  
Fifth Session, 2000
18. Statement No. XI  
Sixth Session, 2001
19. Statement No. IX  
Seventh Session, 2001
20. Statement No. VI  
Eighth Session, 2001
21. Statement No. IV  
Ninth Session, 2002
22. Statement No. I  
Tenth Session, 2002

(9) A copy of the Telecom Regulatory Authority of India (Salary, Allowances and other conditions of Service of the officers and employees) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R.726 (E) in Gazette of India dated the 25th October, 2002 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1999-2000, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 1999-2000.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(3) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1993-1994, along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1994-1995, along with Audited Accounts.

(iii) A copy of the Annual Report (Hindi and English versions) of

the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1995-1996, along with Audited Accounts.

(iv) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1996-1997, along with Audited Accounts

(v) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1997-1998, along with Audited Accounts

(b) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the years 1993-1994 to 1997-98.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 1996-1997, along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 1997-1998, along with Audited Accounts.

(iii) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 1998-1999, along with Audited Accounts.

(iv) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 1999-2000, along with Audited Accounts

(b) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the years 1996-1997 to 1999-2000

(15) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (5th Amendment) Rules, 2002 published in Notification No. G.S.R. 504 (E) in Gazette of India dated the 18th July, 2002.

(ii) The Drugs and Cosmetics (6th Amendment) Rules, 2002 published in Notification No. G.S.R. 600(E) in Gazette of India

dated the 27th August, 2002.

(iii) The Drugs and Cosmetics (7th Amendment) Rules, 2002 published in Notification No. G.S.R. 648 (E) in Gazette of India dated the 16th September, 2002.

(17) A copy of the Notification No. 601 (E) (Hindi and English versions) published in Gazette of India dated the 27th August, 2002 making certain amendments in the Notification No. G.S.R. 365 (E) dated the 17th March, 1989 issued under section 3 of the Drugs and Cosmetics Act, 1940.

(18) A copy of the Prevention of Food Adulteration (7th Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 530 (E) in Gazette of India dated the 30th July, 2002 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2000-2001.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Merchant Shipping (Continuous Discharge Certificate-cum-Seafarer's Indentity Document) Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 440 (E) in Gazette of India dated the 20th June, 2002 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy each of the following Notifications (Hindi and English versions) issued under Major Port Trusts Act, 1963:-

(i) G.S.R. No. 573 (E) published in Gazette of India dated the 16th August, 2002 containing corrigendum to the Notification No. G.S.R. 596 (E) dated the 21st August, 2001.

(ii) G.S.R. No. 675 (E) published in Gazette of India dated the 1st October, 2002 containing corrigendum to the Notification No. G.S.R. 650 (E) dated the 4th August, 2000.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 582 (E) published in Gazette of India dated the 19th August, 2002 approving the Kandla Port Employees (Grant of

Advance for Building of Houses) Amendment Regulation, 2002.

(ii) G.S.R. 586 (E) published in Gazette of India dated the 20th August, 2002 approving the Madras Port Trust Employees' (Reimbursement of Tuition Fees) (Amendment) Regulations, 2002.

(iii) G.S.R. 614 (E) published in Gazette of India dated the 2nd September, 2002 approving the Visakhapatnam Port Employees' (General Provident Fund) Amendment Regulations, 2002.

(iv) G.S.R. 617 (E) published in Gazette of India dated the 3rd September, 2002 approving the Visakhapatnam Port Trust (Recruitment of Heads of Department) Amendment Regulations, 2002.

(v) G.S.R. 658(E) published in Gazette of India dated the 19th September, 2002 approving the Madras Port Trust Employees' (Grant of Conveyance Advance) (Amendment) Regulations, 2002.

(vi) G.S.R. 701 (E) published in Gazette of India dated the 11th October, 2002 approving the Mormugao Port Employees (Medical Attendance) (Amendment) Regulations, 2002.

(vii) G.S.R. 716 (E) published in Gazette of India dated the 18th October, 2002 approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2002.

(viii) G.S.R. 723 (E) published in Gazette of India dated the 24th October, 2002 approving the New Mangalore Port Trust Employees (Medical Attendance) Third Amendment Regulations, 2002.

(25) A copy of the Directorate General of Lighthouses and Lightships (Group 'A' Gazetted, Technical Posts) Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 688 in Gazette of India dated the 9th October, 2002 under article 309 of the Constitution.

## **6. Message from Rajya Sabha**

The Secretary-General reported a message from Rajya Sabha that at its sittings held on the 22nd November, 2002, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 30th July, 2002 in the Consumer Protection (Amendment) Bill, 2002.

## **7. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- (1) Shri V.M. Sudheeran 30 July, 2002 to 12 August, 2002.
- (2) Shri Sultan Salahuddin Owaisi 15 July, 2002 to 12 August, 2002.
- (3) Shri Shivaji Vithalrao Kamble 18 July, 2002 to 9 August,

2002.

(4) Shri M.V.V.S. Murthi 15 July, 2002 to 9 August, 2002.

### **8. Report of the Committee on Private Members' Bills and Resolutions**

Shri M.O. H. F presented the Twenty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

### **9. Study Tour Reports/Action Taken Statement of the Committee on Public Undertakings**

Prof. Vijay Kumar Malhotra laid on the Table the following Study Tour Reports / Action Taken Statement (Hindi and English versions) of the Committee on Public Undertakings: -

(1) Forty-second Study Tour Report pertaining to National Mineral Development Corporation Limited;

(2) Forty-third Study Tour Report pertaining to Mazagon Dock Limited; and

(3) A statement showing action taken by Government on the recommendations contained in Chapter I of the Third (Action Taken) Report of the Committee on Public Undertakings (Eleventh Lok Sabha) on ONGC – Setting up of Single Buoy Mooring Project.

### **10. Motion regarding Second Report of the Committee On Ethics – Observation by the Speaker**

The Speaker made the following Observation :-

“I would not like to take up Item No. 14, Second Report of the Committee on Ethics, today. If the House agrees, we will take it up some other time.”.

The House agreed.

12.47 P.M.

### **11. Submissions by Members**

Regarding drought relief fund to the State of Punjab.

The following members made submission regarding drought relief fund to the State of Punjab:-

- (1) Shri Jagmeet Singh Brar
- (2) Dr. Charan Das Mahant
- (3) Shri Charanjit Singh
- (4) Shri Kanti Lal Bhuria
- (5) Shri Pawan Kumar Bansal
- (6) Shri Iqbal Ahmed Saradgi
- (7) Shri A.C. Jose
- (8) Shri Shamsheer Singh Dullo
- (9) Shri Pramod Mahajan

*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)*

2.15 P.M.

### **11. Matters Under Rule 377**

(1) Shri Mansinh Patel regarding need to establish a Bench of Gujarat High Court at Surat.

(2) Shri Shivraj Singh Chouhan regarding need to accord clearance to Vah and Sagad irrigation projects of Madhya Pradesh.

(3) Shri Salkhan Murmu regarding need to take suitable measures to protect the interests of tribals in various States of the country.

(4) Shri Priya Ranjan Dasmunsi regarding need to ensure early construction of road over-bridge on national highway No.31 at Dalkhola in Uttar Dinajpur district, West Bengal.

(5) Prof. (Smt.) A.K. Premajam regarding need to expedite construction of road over-bridge at Chorode at level crossing No. 215 on the Calicut – Mangalore rail line.

(6) Shri Y.V. Rao regarding need to enhance the existing incentives payable under Total Sanitation Campaign Project.

(7) Smt. Renu Kumari regarding need to restore the time of Regional news by Akashvani at 8.30 A.M. in Bihar and also to start regional Bulletin in the morning by Doordarshan.

(8) Shri S. Murugesan regarding need to connect Tirumalvali – Tenkasi stretch of road and upgrade it to national highway in Tamil Nadu and also allocate adequate funds for this project.

(9) Shri Sadashivrao Dadoba Mandlik regarding need to take corrective measures for revival of cooperative sugar industry in the country.

(10) Shri Amar Roypradhan regarding need to sanction adequate funds for early completion of Teesta Irrigation-cum-Energy Project of West Bengal.

(11) Col (Retd.) Sona Ram Choudhary regarding need to provide compensation to the people affected by deployment of troops in Rajasthan.

2.29 P.M.

### **13. Statutory Resolution – Withdrawn**

Time Taken: 3 Hrs 37 Mts.

Shri Basudeb Acharia moved the following Resolution:-

“That this House disapproves of the Securities and Exchange Board of India (Amendment) Ordinance, 2002 (No.6 of 2002)

promulgated by the President on 29 October, 2002.”

After discussion as indicated in para below, the Resolution was withdrawn by leave of the House.

#### **14. Government Bill-Passed**

The Securities and Exchange Board of India (Amendment) Bill, 2002.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the combined discussion on the Resolution (vide para above) and the motion for consideration of the Bill:-

- (1) Shri Basudeb Acharia
- (2) Shri A.C. Jose
- (3) Shri Kirit Somaiya
- (4) Shri Moinul Hassan
- (5) Dr. Nitish Sengupta
- (6) Shri Sundarsana E.M. Natchiappan
- (7) Shri Kharabela Swain
- (8) Dr. Raghuvash Prasad Singh
- (9) Shri Nawal Kishore Rai
- (10) Shri Shriprakash Jaiswal
- (11) Shri Prabodh Panda
- (12) Shri Vijayendra Pal Singh Badnore
- (13) Shri Priya Ranjan Dasmunsi

Shri Jaswant Singh replied to the combined debate.

Shri Basudeb Acharia also spoke (By way of reply to the Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

6.06 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Thursday, November 28, 2002/ Agrahayana 7, 1924 (Saka)

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**No. 262**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 142, 144, 147 and 148 were orally answered. Replies to Starred Question Nos. 143, 145, 146 and 149-161 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1565-1752 were laid on the Table.

12 Noon

#### **3. Papers Laid on the Table**

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2001-2002.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2001-2002.

(3) A copy each of the following Notifications (Hindi and English versions) under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

(1) The Prasar Bharati (Broadcasting Corporation of India) (Senior Programme posts) Recruitment Regulations, 2002 published in Notification No. N-10/23/2001-PPC in Gazette of India dated the 21st August, 2002.

(2) The Prasar Bharati (Broadcasting Corporation of India ) (Subordinate Engineering Posts) Recruitment Regulations, 2001 published in Notification No. N-10/5/2002-PPC in Gazette of India dated the 18th March, 2002.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2001-2002.

(2) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2002-2003.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year 2002-2003.

(7) A copy of the Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) Regulations, 2002 (Hindi and English versions) published in Notification No. F.No. 2/2(1)/99-CERC in Gazette of India dated the 18th July, 2002 under section 56 of the Electricity Regulatory Commissions Act, 1998.

#### **4. Messages from Rajya Sabha**

The Secretary –General reported that the following messages from Rajya Sabha:-

(i) That at its sitting held on the 26th November, 2002, Rajya Sabha agreed without any amendment to the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Bill, 2002 passed by Lok Sabha on the 21st November, 2002.

(ii) That at its sitting held on the 26th November, 2002, Rajya Sabha agreed without any amendment to the Negotiable Instruments (Amendment and Miscellaneous Provisions) Bill, 2002 passed by Lok Sabha on the 21st November, 2002.

(iii) That at its sitting held on the 26th November, 2002, Rajya Sabha agreed without any amendment to the Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Second Amendment) Bill, 2002 passed by Lok Sabha on the 21st November, 2002.

#### **5. Report of the Standing Committee on Information Technology**

SHRI SOMNATH CHATTERJEE presented the Fortieth Report (Hindi and English versions) on Direct to Home (DTH) Telecast of the Standing Committee on Information Technology.

## **6. Joint Committee on Stock Market Scam and Matters relating thereto**

Motion regarding filling up of vacancy

SHRI V.P. SINGH BADNORE moved the following:-

“That this House do appoint Shri Anant Gudhe to the Joint Committee on Stock Market Scam and Matters Relating Thereto in the vacancy caused by the resignation of Shri Anandrao Vithoba Adsul.”

## **7. Motion regarding Joint Committee**

SHRI V.P. SINGH BADNORE moved the following:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee on Stock Market Scam in the vacancy caused by the resignation of Shri Vikram Verma from the membership of the Committee and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

12.04 P.M.

## **8. Supplementary Demand for Grant (Railways) - 2002-2003**

SHRI NITISH KUMAR presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2002-2003.

## **9. Government Bills – Introduced**

- (i) The Special Protection Group (Amendment) Bill, 2002 (Bill No. 79 of 2002).
- (ii) The Transfer of Property (Amendment) Bill, 2002.
- (iii) The Indian Evidence (Amendment) Bill, 2002.

The motion for leave to introduce the Bill moved by Shri K. Jana Krishnamurthi, was opposed.  
The motion was adopted and the Bill was introduced.

12.10 P.M.

## **10. Submissions By Members**

Regarding problems being faced by Sugarcane growers in the State of Uttar Pradesh.

The following members made submissions regarding problems being faced by Sugarcane growers in the State of Uttar Pradesh:-

- (1) Shri H.D. Devegowda
- (2) Shri Sharad Pawar
- (3) Shri Ram Vilas Paswan

- (4) Shri Shivraj V Patil
- (5) Shri Raghunath Jha
- (6) Shri Vinay Katiyar
- (7) Shri Rajesh Ranjan
- (8) Shri K. Yerrannaidu
- (9) Shri Devendra Prasad Yadav
- (10) Shri Mahboob Zahedi
- (11) Shri Sheesh Ram Ravi Singh
- (12) Shri Ravi Prakash Verma
- (13) Shri S. S. Palanimanickam
- (14) Kunwar Akhilesh Singh
- (15) Shri Haribhau Shankar Mahale
- (16) Shri Chandrashekhar
- (17) Shri P.H. Pandian
- (18) Shri Sharad Yadav

***(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.06 P.M)***

### **11. Matters Under Rule 377**

(1) Shri Ananta Nayak raised a matter regarding need to sanction adequate funds for proper maintenance of National Highway No. 215 particularly between Panikoili and Rajamunda in Orissa.

(2) Shri Padam Sen Choudhury raised a matter regarding need to start conversion work of Gonda-Bahraich narrow-gauge rail line into broad-gauge and extend it upto Tikonia, U.P.

(3) Shri Kharabela Swain raised a matter regarding need to provide financial assistance to the Government of Orissa for construction of roads and bridges with a view to promote tourism at Bhusandeswar, Bhograi Block in Balasore district of Orissa.

(4) Shri Pawan Kumar Bansal raised a matter regarding need for a Rent Regulatory Law to address the grievances of people affected due to withdrawal of application of East Punjab Urban Rent (Restriction) Act in Union Territory of Chandigarh.

(5) Shri Shriprakash Jaiswal raised a matter regarding need to look into the problem faced by people of Kanpur due to shifting of court cases from Kanpur to Fatehpur in U.P.

(6) Shri K.P. Singh Deo raised a matter regarding need to drop the proposal to privatize the National Aluminium Company (NALCO) in Orissa.

(7) Shri Lakshman Seth raised a matter regarding need to set up plants for production of propylene and Paraxilyne at Haldia, Kolkata.

(8) Shri Bhal Chandra Yadav raised a matter regarding need for construction of a bridge on river Ghaghra at Vidhar Ghat, U.P.

2.16 P.M.

## **12. Discussion Under Rule 193**

Time taken : 5 Hrs 01 Mts.

Discussion regarding recent political developments in the State of Uttar Pradesh raised by Shri Mulayam Singh Yadav on the 26th November, 2002, continued.

Shri L. K. Advani replied to the discussion.

The discussion was concluded.

2.44 P.M.

## **13. Statutory Resolution – Negatived**

Time Taken: 3 Hrs 23 Mts.

Shri Basudeb Acharia moved the following Resolution:-

“That this House disapproves of the Unit Trust of India (Transfer of Undertaking and Repeal) Ordinance, 2002 (No.5 of 2002) promulgated by the President on 29 October, 2002.”

After discussion as indicated in para 14 below, the Resolution was negatived.

## **14. Government Bill – Passed**

The Unit Trust of India (Transfer of Undertaking and Repeal) Bill, 2002.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the combined discussion on the Resolution (vide para 13 above) and the motion for consideration of the Bill:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Kharabela Swain
- (3) Shri Rupchand Pal
- (4) Dr. Nitish Sengupta
- (5) Shri Priya Ranjan Dasmunsi
- (6) Smt. Jas Kaur Meena
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri G.M. Banatwalla
- (9) Shri Ajoy Chakraborty

Shri Jaswant Singh replied to the combined debate.

Shri Basudeb Acharia also spoke (By way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

The Schedule I was adopted.

The Schedule II was adopted.

Clause 1, the Enacting Formula and the Long Title were also

adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

6.05 P.M.

**15. Amendments made by Rajya Sabha to the Government Bill – Agreed to**

The Prevention of Money-Laundering Bill, 1999.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Jaswant Singh.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Jaswant Singh.

The motion was adopted and the amendments were agreed to.

*6. 08 P.M.*

*(Lok Sabha adjourned till 11 A.M. on Friday, the 29th November, 2002).*

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**G.C. MALHOTRA,  
Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Friday, November 29, 2002/ Agrahayana 8, 1924 (Saka)

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**No. 263**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 162-165 were orally answered. Replies to Starred Question Nos. 166 - 181 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 1753 - 1982 were laid on the Table.

12 Noon

#### **3. Papers Laid on the Table**

The following papers were laid on the Table

(1) A copy of the Notification No. G.S.R. 650 (E) (Hindi and English versions) published in Gazette of India dated the 17th September, 2002 making certain alterations in the Schedule II of the Companies Act, 1956 under sub-section (3) of section 641 of the said Act.

(2) A copy of the Gujarat State Handloom Development Corporation Limited and the Gujarat State Handicrafts Development Corporation Limited (Amalgamation) Order, 2002 (Hindi and English versions) published in Notification No. S.O. 653 (E) in Gazette of India dated the 20th June, 2002 under sub-section (5) of section 396 of the Companies Act, 1956.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 73 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995:-

(i) S.O. 994 (E) published in Gazette of India dated the 13th September, 2002 seeking to exempt all categories of posts of "combatant personnel" only of the Central Para Military Forces and Assam Rifles from the provision of the section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

(ii) S.O. 995 (E) published in Gazette of India dated the 13th September, 2002 seeking to exempt all categories of posts of “combatant personnel” only of the Central Para Military Forces and Assam Rifles from the provision of the section 47 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995.

(iii) S.O. 1179 published in Gazette of India dated the 13th April, 2002 seeking to exempt all categories of posts of “combatant personnel” of Armed Forces from the provision of the section 47 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation ) Act, 1995.

(iv) S.O. 1180 published in Gazette of India dated the 13th April, 2002 seeking to exempt all categories of posts of “combatant personnel” of Armed Forces from the provision of the section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation ) Act, 1995.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (iii) and (iv) of item No. (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2001-2002.

(ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2000-2001.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2001-2002.

(9) A copy each of the following Notifications( Hindi and English versions) under sub-section (8) of section 18 of the Explosives Act, 1884:-

(i) The Explosive (Amendment) Rules, 2002 published in Notification No. G.S.R. 467 (E) in Gazette of India dated the 3rd July, 2002.

(ii) The Explosive (Amendment) Rules, 2002 published in Notification No. G.S.R. 483(E) in Gazette of India dated the 8th July, 2002.

(10) A copy of the Trade Marks Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 114 (E) in Gazette of India dated the 26th February, 2002 under sub-section (4) of section 157 of the Trade Marks Act, 1999.

(11) A copy of the Notification No. S.O. 875 (E) (Hindi and English versions) published in Gazette of India dated the 16th August, 2002 notifying the Murli Agro Products Limited Vadoda, Maharashtra, as a Mill producing newsprint under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2001-2002.

(13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-

(i) S.O. 3272 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Annai J.K.K. Sampoorani Ammal Charitable Trust, Ethirnedu, Komarypalyam, Tamilnadu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1996-1997, subject to certain conditions.

(ii) S.O. 3273 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Federation of Indian Export Organisation, PHD House, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(iii) S.O. 3274 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Hamdard Dawakhana (Wakf), Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

- (iv) S.O. 3275 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Railway Minister’s Welfare & Relief Fund, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (v) S.O. 3276 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Family Planning Association of India, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (vi) S.O. 3277 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Sterlite Foundation, Worli, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.
- (vii) S.O. 3278 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Sanjay Gandhi Memorial Trust, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (viii) S.O. 3279 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Auroville Foundation, Villupuram District, Tamilnadu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2001-2002, subject to certain conditions.
- (ix) S.O. 3280 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Council for Leather Exports, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (x) S.O. 3281 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Ramakrishana Mission, West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xi) S.O. 3282 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Ramakrishna Math, West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.
- (xii) S.O. 3283 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Southern Health Improvement Samity, P.O. Bhangur Distt. 24 Parganas, West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 1999-2000., subject to certain conditions.
- (xiii) S.O. 3284 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Krishna Gopal

Ayurvedic Dharmarth Aushodhalya Trust, Ajmer” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(xiv) S.O. 3285 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “St. John Ambulance Association, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(xv) S.O. 3286 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Punjab Kesari Club, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-1996 to 1997-1998, subject to certain conditions.

(xvi) S.O. 3287 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Research and Information System for the Non-Aligned and other Developing Countries, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xvii) S.O. 3288 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Gujarat Ecological Education Research (GEER) Foundation, Gandhinagar, Gujarat” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xviii) S.O. 3289 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “National Horticulture Board, Gurgaon, Haryana” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xix) S.O. 3290 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Jehangir Art Gallery, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xx) S.O. 3291 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Foundation Aga Khan, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxi) S.O. 3292 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Bhopal Memorial Trust, Bhopal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxii) S.O. 3293 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Indian Chamber of Commerce, Kolkata” under section 10 (23C) of the Income-Tax

Act, 1961 for the period covered by the assessment years 1995-1996 to 1996-1997, subject to certain conditions.

(xxiii) S.O. 3294 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Friends of Moral Re-armament (India), Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(xxiv) S.O. 3295 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Indian National Trust for Art and Culture Heritage, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxv) S.O. 3296 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Swaminarayan Akharpith, Ahmedabad” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxvi) S.O. 3297 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Population Services International New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(xxvii) S.O. 3298 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Federation of Indian Chambers of Commerce and Industry, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1989-1990 to 1991-1992, subject to certain conditions.

(xxviii) S.O. 3299 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Bombay Gow Rakshak Mandali, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(xxix) S.O. 3300 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Auroville Foundation, Villupuram District, Tamil Nadu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2002-2003, subject to certain conditions.

(xxx) S.O. 3301 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Sir Ratan Tata Trust, Bombay House, Homy Mody Street, Mumbai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxxi) S.O. 3302 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Centre for Social Research, New Delhi” under section 10 (23C) of the Income-Tax

Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxxii) S.O. 3303 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “B.P. Koirala India-Nepal Foundation, Royal Nepalese Embassy, Barakhamba Road, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(xxxiii) S.O. 3304 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Krishnamurthy Foundation, Chenna” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions

(xxxiv) S.O. 3305 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “The Theosophical Society, Adder, Chennai” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxxv) S.O. 3306 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Population Foundation of India, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions

(xxxvi) S.O. 3307 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Sree Ramakrishna Satyananda Ashram, Village Jirakpur, P.O. Bashirhat Railway Station, Distt. North 24 Parganas (N), West Bengal” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xxxvii) S.O. 3308 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Institute of Marketing and Management, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xxxviii) S.O. 3309 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Cancer Relief Society, Cochin” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(xxxix) S.O. 3310 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “U.P. Rural Water Supply and Environment Sanitation Project Management Unit” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(xl) S.O. 3311 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Jawaharlal Nehru Memorial Fund, New Delhi” under section 10 (23C) of the

Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xli) S.O. 3312 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Hind Kusht Nivaran Sangh, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xlii) S.O. 3313 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Khelaghar, Palm Avenue, Kolkata” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xliii) S.O. 3315 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Centre for High Technology, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995, subject to certain conditions.

(xliv) S.O. 3316 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Action for Food Production (AFPRO), Janakpuri, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-1995 to 1996-1997, subject to certain conditions.

(xlv) S.O. 3317 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “The Society of the Franciscan Servants of Mary, Algapuram, Salem” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995, subject to certain conditions.

(xlvi) S.O. 3318 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Delhi Society for Mentally Retarded Children, Okhla Centre, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

(xlvii) S.O. 3319 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Liberation Movement for Women, Kakkanoor, Tamil Nadu” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-1995 to 1995-1996, subject to certain conditions.

(xlviii) S.O. 3320 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Indian Institute of Public Administration, New Delhi” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(xlix) S.O. 3321 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Indian International Textiles Machinery Exhibition Society, Mumbai” under section

10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(I) S.O. 3322 published in Gazette of India dated the 19th October, 2002 regarding exemption to the “Punjab Calamity Relief Fund, Punjab Chandigarh” under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1991-1992 to 1993-1994, subject to certain conditions.

(li) The Income Tax (Eighth Amendment) Rules, 2002 published in Notification No. S.O. 642 (E) in Gazette of India dated the 19th June, 2002 together with an explanatory memorandum.

(lii) The Income Tax (Ninth Amendment) Rules, 2002 published in Notification No. S.O. 643 (E) in Gazette of India dated the 19th June, 2002 together with an explanatory memorandum.

(liii) The Income Tax (Thirteenth Amendment) Rules, 2002 published in Notification No. S.O. 659(E) in Gazette of India dated the 24th June, 2002 together with an explanatory memorandum.

(liv) The Income Tax (Eighteenth Amendment) Rules, 2002 published in Notification No. S.O. 804 (E) in Gazette of India dated the 29th July, 2002 together with an explanatory memorandum.

(lv) The Income Tax (Twenty-fourth Amendment) Rules, 2001 published in Notification No. S.O. 1284(E) in Gazette of India dated the 31st December, 2001 together with an explanatory memorandum.

(lvi) S.O. 647 (E) published in Gazette of India dated the 19th June, 2002 together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709 (E) dated the 20th August, 1998.

(lvii) The Income Tax (Twentieth Amendment) Rules, 2002 published in Notification No. S.O. 827(E) in Gazette of India dated the 5th August, 2002 together with an explanatory memorandum.

(lviii) The Income Tax (Twenty-fourth Amendment) Rules, 2002 published in Notification No. S.O. 1046(E) in Gazette of India dated the 27th September, 2002 together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) issued under section 139 of the Income Tax Act, 1961:-

(i) The Scheme for Bulk Filing of Returns by Salaried Employees, 2002 published in Notification No. S.O. 661 (E) in Gazette of India dated the 24th June, 2002 together with an explanatory memorandum.

(ii) S.O. 1206 (E) published in Gazette of India dated the 12th December, 2001 together with an explanatory memorandum specifying the class or classes of persons to apply to the Assessing Officer for the allotment of Permanent Account Number.

(15) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2002 published in Notification No. S.O. 809 (E) in Gazette of India dated the 30th July, 2002.

(ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers ) Second Amendment Regulations, 2002 published in Notification No. S.O. 954 (E) in Gazette of India dated the 9th September, 2002.

(iii) The Securities and Exchange Board of India (Mutual Funds) Fourth Amendment Regulations, 2002 published in Notification No. S.O. 956 (E) in Gazette of India dated the 9th September, 2002.

(iv) The Securities and Exchange Board of India (Issue of Sweet Equity) Regulations, 2002 published in Notification No. S.O. 1031 (E) in Gazette of India dated the 24th September, 2002.

(v) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) Regulations, 2002 published in Notification No. S.O. 1045 (E) in Gazette of India dated the 27th September, 2002.

(vi) The Securities and Exchange Board of India (Portfolio Managers) Amendment Regulations, 2002 published in Notification No. S.O. 1087 (E) in Gazette of India dated the 11th October, 2002.

(16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 562 (E) published in Gazette of India dated the 13th August, 2002 together with an explanatory memorandum seeking to amend Notification No. 137/2002-Cus., dated the 19th October, 2000.

(ii) G.S.R. 563 (E) published in Gazette of India dated the 13th August, 2002 together with an explanatory memorandum seeking to exempt fully all goods imported by the developers/promoters for the purposes of development, operation and maintenance of the Special Economic Zone.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 560 (E) published in Gazette of India dated the 13th August, 2002 together with an explanatory memorandum seeking

to amend Notification No. 52/2000-CE., dated the 19th October, 2000.

(ii) G.S.R. 561 (E) published in Gazette of India dated the 13th August, 2002 together with an explanatory memorandum seeking to exempt fully all goods procured indigenously by the developers/promoters for the purposes of development, operation and maintenance of the Special Economic Zone.

(iii) G.S.R. 742 (E) published in Gazette of India dated the 31st October, 2002 together with an explanatory memorandum seeking to amend Notification No. 8/97-CE., dated the 1st March, 1997.

(18) A copy of the Order (Hindi and English versions) dated the 1st November, 2002 issued by the President in pursuance of article 280 of the Constitution and sections 6 and 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951 published in Notification No. S.O. 1161 (E) regarding constitution of Finance Commission consisting of a Chairman and three members.

(19) A copy of the Notification No. G.S.R. 727 (E) (Hindi and English versions) published in Gazette of India dated the 25th October, 2002 together with an explanatory memorandum seeking to exempt the passengers belonging to United States who have come to India to take part in Indo-US Joint Exercise "Cope India-2002" conducted in Agra from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

(20) A copy each of following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

(i) The Debts Recovery Tribunal, Pune (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No. G.S.R.628 (E) in Gazette of India dated the 9th September, 2002.

(ii) The Debts Recovery Tribunal, Coimbatore (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No. G.S.R.629 (E) in Gazette of India dated the 9th September, 2002.

(iii) The Debts Recovery Tribunal, Vishakhapatnam (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No.G.S.R. 630 (E) in Gazette of India dated the 9th September, 2002.

(iv) The Debts Recovery Tribunal-III Delhi (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No. G.S.R.631 (E) in Gazette of India dated the 9th September, 2002.

(v) The Debts Recovery Tribunal, Ranchi (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No.G.S.R. 632 (E) in Gazette of India dated the 9th September, 2002.

(vi) The Debts Recovery Tribunal, Lucknow (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No.G.S.R. 633 (E) in Gazette of India dated the 9th September, 2002.

(vii) The Debts Recovery Tribunal-III Kolkata (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2002 published in Notification No. G.S.R.634 (E) in Gazette of India dated the 9th September, 2002.

(21) A copy of the Notification No. G.S.R. No. 479 (E) (Hindi and English versions) published in Gazette of India dated the 8th July, 2002 notifying the change in the location of Debts Recovery Appellate Tribunal mentioned therein issued under section 8 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(22) A copy each of following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings ) Act, 1970:-

(i) The Indian Bank (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. PEN/2/2002 in Gazette of India dated the 29th June, 2002.

(ii) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2002 published in Notification No. Pension 3 in Gazette of India dated the 13th July, 2002.

(iii) The Bank of Baroda Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. HO:OSR &IR:27/108/H/611 in Gazette of India dated the 13th July, 2002.

(iv) The Bank of Baroda Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. HO:OSR &IR:27/1081/330 in Gazette of India dated the 27th April, 2002.

(23)(i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2001-2002, along with Audited Accounts under sub-section (5) of section 19 and 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2001-2002,

(24)(i) A copy of the Annual Report (Hindi and English versions) of Industrial Development Bank of India, Mumbai, for the year 2001-2002, along with Audited Accounts under sub-section (5) of section 18 and 23 of the Industrial Development Bank of India Act, 1964.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Development Bank of India, Mumbai, for the year 2001-2002.

(25)(i) A copy of the Annual Report (Hindi and English versions) of Pratichi (India ) Trust, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pratichi (India ) Trust, New Delhi, for the year 2001-2002.

(26)(i) A copy of the Annual Report (Hindi and English versions) of Institute for Social and Economic Change, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2001-2002.

(27)(i) A copy of the Annual Report (Hindi and English versions) of Indian Council for Research on International Economic Relations, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council for Research on International Economic Relations, New Delhi, for the year 2001-2002.

(28)(i) A copy of the Annual Report (Hindi and English versions) of Centre for Policy Research, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2001-2002.

(29)(i) A copy of the Annual Report (Hindi and English versions) of Acharyakul, Wardha, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Acharyakul, Wardha, for the year 2001-2002.

(30)(i) A copy of the Annual Report (Hindi and English versions) of Centre for Development Economics, Delhi, for the year 2001-2002.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi, for the year 2001-2002.

(31)(i) A copy of the Annual Report (Hindi and English versions) of Institute of Studies in Industrial Development, New Delhi, for the year 2001-2002 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Studies in Industrial Development, New Delhi, for the year 2001-2002.

(32)(i) A copy of the Annual Report (Hindi and English versions) of National Council of Applied Economic Research, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2001-2002.

(33)(i) A copy of the Annual Report (Hindi and English versions) of National Bank for Agriculture and Rural Development, Mumbai, for the year 2001-2002 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2001-2002.

(34) Statistical Statement (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2001-2002.

(35) A copy each of the following Notifications (Hindi and English versions) under section 40 of the Spices Board Act, 1986:-

(i) The Spices Board (Registration of Exporters) (Amendment) Regulations, 2002 published in Notification No. F.No. Admn./Reg/01/2002 in Gazette of India dated the 5th September, 2002.

(ii) The Spices Board (Amendment) Rules, 2002 published in Notification No. G.S.R. 636 (E) in Gazette of India dated the 10th September, 2002.

(iii) The Cardamom (Licensing and Marketing) Amendment Rules, 2002 published in Notification No. G.S.R. 645 (E) in Gazette of India dated the 13th September, 2002.

(36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 2001-2002.

(ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the PEC Limited, New Delhi for the year 2001-2002.

(ii) Annual Report of the PEC Limited, New Delhi for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(37) A copy of the Bureau of Indian Standards (Certification) Amendment Regulations, 2002 (Hindi and English versions) published in Notification No. G.S.R. 531 (E) in Gazette of India dated the 30th July, 2002 under section 39 of the Bureau of Indian Standards Act, 1986.

12.03 P.M.

#### **4. Statement by Minister**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd December, 2002.

12.11 P.M.

#### **5. Motion for Election to Committee**

SHRI SANTOSH GANGWAR on behalf of Shri Arun Shourie moved the following: -

“That in pursuance of Section 3(3)(b) of the Spices Board Act, 1986, read with rules 4(1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the rules made thereunder.”

12.12 P.M.

#### **6. Joint Committee on Stock Market Scam and Matters Relating thereto**

MOTION REGARDING JOINT COMMITTEE

SHRI KHARABELA SWAIN moved the following:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee on Stock Market Scam in the vacancy caused by the retirement of Shri Amar Singh from Rajya Sabha and communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

12.13 P.M.

#### **7. Government Bill – Introduced**

The Representation of the People (Second Amendment) Bill, 2002.

## **8. Submissions by Members**

12.16 P.M.

(i) Regarding law and order situation in the State of Maharashtra  
The following members made submissions regarding law and order situation in the State of Maharashtra:-

- (1) Shri Chandrakant Khaire
  - (2) Kum. Bhavana Punlikrao Gawali
  - (3) Shri Mohan Rawale
  - (4) Advocate Suresh Ramrao Jadhav (Patil)
  - (5) Shri Shivraj V Patil
  - (6) Shri Naresh Puglia
  - (7) Shri Pramod Mahajan
- 12.25 P.M.

12.25 P.M.

(ii) To the submission made by Shri Praveen Rashtrapal regarding demand to discuss the 5th report of the National Commission for SCs and STs, Shri Pramod Mahajan responded.

12.30 P.M.

(iii) Regarding declaration of 6, Krishna Menon Marg as Babu Jagjivan Ram National Memorial.

The following members made submissions regarding declaration of 6, Krishna Menon Marg as Babu Jagjivan Ram National Memorial:-

- (1) Shri Ram Vilas Paswan
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Satyavrat Chaturvedi
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Sushil Kumar Shinde
- (6) Shri Pramod Mahajan

(iv) To the submission made by Shri Priya Ranjan Dasmunsi regarding combating cross-border terrorism, Shri K. Janakrishnamurthi responded.

*(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.13 P.M.)*

## **9. Government Bills – Passed**

- (i) The Supreme Court Judges (Salaries and Conditions of Service) Second Amendment Bill, 2002.
- (ii) The High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002.

The motions for consideration of the Bills viz. (i) the Supreme Court Judges (Salaries and Conditions of Service) Second

Amendment Bill, 2002 and (ii) the High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002 were moved by Shri K. Jana Krishnamurthi.

Kumari Mamata Banerjee took part in the debate.

(i) The motion for consideration of the Supreme Court Judges (Salaries and Conditions of Service) Second Amendment Bill, 2002 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Jana Krishnamurthi.

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Jana Krishnamurthi.

The motion was adopted and the Bill was passed.

(iii) The Refugee Relief Taxes (Abolition) Repeal Bill, 2002.

The motion for consideration of the Bill was moved by Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh.

The following members took part in the debate :-

- (1) Shri Hannan Mollah
- (2) Sardar Simranjit Singh Mann
- (3) Kumari Mamata Banerjee
- (4) Shri N. Gingee Ramachandran

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anandrao Vithoba Adsul.

The motion was adopted and the Bill was passed.

## **10. Resolutions - Adopted.**

(i) Shrimati Vasundhara Rajee moved the following resolution:

-

“That this House approves the proposal of the Government to reject the Award given by the Board of Arbitration in C.A. Reference No. 6 of 1981 relating to revision of rates of Overtime Allowance and raising of the upper pay limit for admissibility of this allowance for office and comparable staff, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award, which involves an expenditure of over Rs. 460 crores in payment of arrears and a recurring expenditure of Rs. 54 crore per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy.”

The Resolution was adopted.

(ii) Shrimati Vasundhara Raje moved the following resolution:

-

“That this House approves the proposal of the Government to reject the Award given on 4 February, 1993 by the Board of Arbitration in C.A. Reference Case No. 2 of 1991 relating to grant of Special Pay to Private Secretaries (merged grades “A” and “B”) of Central Secretariat Stenographers’ Service in the Ministries and Departments of the Government of India w.e.f. 6 October, 1987, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 8.38 crores in payment of arrears upto March, 2000 and a recurring expenditure of Rs. 1 crore per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice.”

The Resolution was adopted.

(iii) Shrimati Vasundhara Raje moved the following resolution:

-

“That this House approves the proposal of the Government to reject the Award given on 30 July, 1998 by the Board of Arbitration in C.A. Reference No. 11 of 1992 relating to upward revision of Pay scales of Stenographers Grade “D” of Central Secretariat Stenographers’ Service w.e.f. 6 December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears upto December, 1999 and a recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice.”

The Resolution was adopted.

2.45 P.M.

## **11. Report of the Business Advisory Committee**

Shri Santosh Gangwar presented the Forty-third Report of the Business Advisory Committee.

## **12. Motion Regarding Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions**

SHRI DENZIL B. ATKINSON moved the following :-

“That this House do agree with the Twenty-eighth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 27th November 2002.”

The motion was adopted.

2.47 P.M.

## **13. Private Members’ Resolution – Under Consideration**

Further discussion on the following Resolution moved by Shri Prahlad Singh Patel on the 26th July, 2002:-

“This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.”

The following members took part in the debate:-

- (1) Shri Bhartruhari Mahtab
- (2) Shri Anadicharan Sahu
- (3) Sardar Simranjit Singh Mann
- (4) Shri Kharabela Swain
- (5) Shri Priya Ranjan Dasmunsi
- (6) Shri Rajo Singh
- (7) Dr. Laximinarayan Pandeya
- (8) Shri Shriram Chauhan
- (9) Shri Yogi Aditya Nath.
- (10) Shri Ramdas Athawale
- (11) Shri Ramanand Singh
- (12) Shri Hukumdeo Narayan Yadav (Speech unfinished)

The discussion was not concluded.

5.20 P.M.

## **14. Half-an-Hour Discussion**

Shri Naresh Puglia raised a discussion on the points arising out of the answer given by the Minister of Railways on 21.11.2002 to Starred Question No. 41 regarding Old Incomplete Projects.

Shri Nitish Kumar replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## LOK SABHA

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### Bulletin-Part I (Brief Record of Proceedings)

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Monday, December 02, 2002/ Agrahayana 11, 1924 (Saka)

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**No. 264**

11. A.M.

#### 1. Starred Questions

Starred Question Nos. 182-184 were orally answered. Replies to Starred Question Nos. 185 - 201 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1983 - 2212 were laid on the Table.

12.02 P.M.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 820 (E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 2002 recognising the laboratories mentioned therein as environmental laboratories to carry out the functions entrusted to the environmental laboratories issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 10 of the Environment (Protection) Act, 1986:-

(i) S.O. 727 (E) published in Gazette of India dated the 11th July, 2002 seeking to amend Notification No. S.O. 83 (E) dated the 16th February, 1987.

(ii) S.O. 1200 (E) published in Gazette of India dated the 14th November, 2002 seeking to amend Notification No. S.O. 83 (E) dated the 16th February, 1987.

(3) A copy each of the following of the Notifications (Hindi and English versions) issued under sub-section (1) of section 11 of the Environment (Protection) Act, 1986:-

(i) S.O. 728 (E) published in Gazette of India dated the 11th July, 2002 seeking to amend Notification No. S.O. 84(E) dated the 16th February, 1987.

(ii) S.O. 1199 (E) published in Gazette of India dated the 14th November, 2002 seeking to amend Notification No. S.O. 84(E)

dated the 16th February, 1987.

(4) A copy each of the following Notifications (Hindi and English versions ) issued under section 23 of the Environment (Protection) Act, 1986 :-

(i) S.O. 729 (E) published in Gazette of India, dated the 11th July, 2002 regarding delegation of powers to the Chairman, Central Pollution Control Board subject to certain conditions.

(ii) S.O. 730 (E) published in Gazette of India, dated the 11th July, 2002 regarding delegation of powers to the Chairman, Central Pollution Control Board to issue directions to any industry or any local or other authority for the violation of the standards and rules relating to hazardous waste, bio-medical waste, hazardous chemicals, industrial solid waste, municipal solid waste including plastic waste notified under the Environment (Protection) Act, 1986 subject to certain conditions.

(5) A copy of the Notification No. S.O. 536 (E) (Hindi and English versions) published in Gazette of India dated the 20th May, 2002 making certain amendments in the Notification No. S.O. 884 (E) dated the 19th December, 1996 issued under sub-section (3) of section (3) of the Environment (Protection) Act, 1986.

(6) A copy each of the following Notifications (Hindi and English versions) under section 38A of the Prevention of Cruelty to Animals Act, 1960:-

(i) The Performing Animals (Registration) Rules, 2001 published in Notification No. S.O. 267 (E) in Gazette of India dated the 26th March, 2001.

(ii) The Prevention of Cruelty to Animals (Transport of Animals on Foot) Rules, 2001 published in Notification No. S.O. 268 (E) in Gazette of India dated the 26th March, 2001.

(iii) The Transport of Animals (Amendment) Rules, 2001 published in Notification No. S.O. 269 (E) in Gazette of India dated the 26th March, 2001.

(iv) The Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 published in Notification No. S.O. 270 (E) in Gazette of India dated the 26th March, 2001.

(v) The Prevention of Cruelty to Animals (Establishment and Regulation of Societies for the Prevention of Cruelty to Animals) Rules, 2001 published in Notification No. S.O. 271 (E) in Gazette of India dated the 26th March, 2001.

(vi) The Animal Birth Control (Dogs) Rules, 2001 published in Notification No. S.O. 1256 (E) in Gazette of India dated the 24th December, 2001.

(vii) The Performing Animals (Registration) Amendment Rules, 2001 published in Notification No. S.O. 35 (E) in Gazette of India dated the 8th January, 2002.

(viii) The Experiment on Animals (Controls and Supervision) (Amendment) Rules, 1998 published in Notification No. S.O. 732 (E) in Gazette of India dated the 28th August, 1998.

(ix) The Breeding of and Experiments on Animals (Control and Supervision) Rules 1998 published in Notification No. S.O. 1074 (E) in Gazette of India dated the 15th December, 1998.

(x) The Breeding of and Experiments on Animals (Control and Supervision) Amendment Rules 2001 published in Notification No. S.O. 134 (E) in Gazette of India dated the 15th February, 2001.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-

(i) The Noise Pollution (Regulation and Control) (Amendment) Rules, 2002 published in Notification No. S.O. 1088 (E) in Gazette of India dated the 11th October, 2002

(ii) The Environment (Protection) Second Amendment Rules, 2002 published in Notification No. G.S.R.371 (E) in Gazette of India dated the 17th May, 2002.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2000-2001 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2000-2001.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)(i) A copy of the Annual Report (Hindi and English versions) of Victoria Memorial, Kolkata, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial, Kolkata, for the year 2000-2001.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(13) A copy of the statement (Hindi and English versions) on ILO Conventions No. 172, 173, 174, 175, 176, 182, 183 and 184 and their accompanying Recommendations adopted by the International Labour Conference at its 78th, 79th, 80th, 81st, 85th, 87th, 88th and 89th Sessions respectively, held in Geneva.

(14) A copy of the Emigration (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 713 (E) in Gazette of India dated the 18th October, 2002 under section 44 of the Emigration Act, 1983.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1998-1999.

(ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) A copy of the Employees Provident Fund (Amendment) Scheme, 2002 (Hindi and English versions) published in Notification No. G.S.R. 296 in Gazette of India dated the 22nd July, 2002 under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952.

(18) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1997-1998.

(ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1997-1998, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1999-2000.

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1992-1993.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1992-1993, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2000-2001.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1996-1997.

(ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1996-1997, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Akola, for the year 1998-1999.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Akola, for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Akola, for the year 1999-2000.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Akola, for the year 1999-2000, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(h) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Akola, for the year 2000-2001.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Akola, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(19) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the National Oil Seeds and Vegetable Oils Development Board, Gurgaon, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oil Seeds and Vegetable Oils Development Board, Gurgaon, for the year 2001-2002.

#### **4. Report of the Joint Committee on Offices of Profit**

Shri Virendra Kumar presented the Fifth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

#### **5. Motion regarding Forty-third Report of the Business Advisory Committee**

Shri Pramod Mahajan moved the following motion :-

“That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 29th November, 2002.”

The motion was adopted.

## **6. Submissions by Members**

12.25 P.M.

(i) To the submissions made by Sarvashri Ajit Kumar Panja and Somnath Chatterjee regarding reported decision for closure of Central Government Printing Press in Kolkata and Gangtok, Shri Pramod Mahajan responded.

12.41 P.M.

(ii) Regarding non involvement of local MPs in the inaugural functions organized by State Governments in respect of projects completed under MPLADS scheme.

The following members made submissions regarding Regarding non involvement of local MPs in the inaugural functions organized by State Governments in respect of projects completed under MPLADS scheme:-

- (1) Smt. Hema Gamang
- (2) Smt. Renuka Chowdhury
- (3) Shri C. Kuppusami
- (4) Shri T.R. Baalu
- (5) Shri Santosh Gangwar

*(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.03 P.M.)*

## **7. Matters Under Rule 377**

(1) Shri A. Narendra raised a matter regarding need to introduce L.P.G. as auto fuel using replaceable cylinders to check vehicular pollution.

(2) Shri Shivraj Singh Chouhan raised a matter regarding need to prepare a comprehensive Crop Insurance Scheme for the benefit of farmers.

(3) Dr. Laxminarayan Pandeya raised a matter regarding need to review the decision to evict people from the cantonment particularly in Sagar and Mahu in Madhya Pradesh.

(4) Shri Ramdas Rupala Gavit raised a matter regarding need to shift Doordarshan Relay Centre to Akashvani Bhawan in Dhule Parliamentary Constituency, Maharashtra and also to start broadcast of Metro Channel from there.

(5) Shri Punnu Lal Mohale raised a matter regarding need to include the Satnami Community in Madhya Pradesh and Chhatisgarh in the list of Scheduled Castes.

(6) Rajkumari Ratna Singh raised a matter regarding need to introduce Hari Prayag Express between Allahabad and Dehradun

via Lucknow and Haridwar.

(7) Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to take necessary steps to solve the issue of distribution of water of Indira Gandhi Canal among Punjab, Haryana and Rajasthan.

(8) Shri K.P. Singh Deo raised a matter regarding need to take over certain ancient temples in Dhenkanal Parliamentary Constituency, Orissa by the Archaeological Survey of India.

(9) Shri Y.V. Rao raised a matter regarding need to check unauthorized cultivation of tobacco in Karnataka.

(10) Shri Ramji Lal Suman raised a matter regarding need to take suitable measures for conservation of water resources particularly in Agra region, U.P.

(11) Shri Anant Gudhe raised a matter regarding need to increase duty on import of cotton.

(12) Shri Bal Krishna Chauhan raised a matter regarding need to run proposed train between Mau junction and New Delhi via Azamgarh in U.P.

(13) Shri C. Kuppusami raised a matter regarding need to exempt Tamil Nadu State Transport Corporation Employees Pension Fund Trust from LIC annuity scheme.

(14) Shri Sansuma Khunggur Bwiswmuthiary raised a matter regarding need for creation of a separate State of Bodoland.

(15) Shri Bikash Chowdhury raised a matter regarding need to restart passenger train between Andal and Chitranjan in West Bengal.

2.27 P.M.

#### **8. Government Bill – Passed Time Taken: Hrs Mts**

The Biological Diversity Bill, 2000.

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

The following members took part in the debate :-

- (1) Shri Shivraj V. Patil
- (2) Shri Bikram Keshari Deo
- (3) Prof. R.R. Pramanik
- (4) Shri Ravi Prakash Verma
- (5) Shri K.P. Singh Deo
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Prabodh Panda
- (8) Shri Ramesh Chennithala
- (9) Smt. Margaret Alva
- (10) Shri S. Murugesan
- (11) Shri Varkala Radhakrishnan
- (12) Shri Haribhau Shankar Mahale

Shri T.R. Baalu replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clauses 6 to 9 were adopted, as amended.

Clauses 10 to 15 were adopted.

Clause 16 was adopted, as amended.

Clause 17 was adopted.

Clauses 18 to 20 were adopted, as amended.

Clause 21 was adopted.

Clause 22 was adopted, as amended.

Clause 23 was adopted.

Clauses 24 and 25 were adopted, as amended.

Clause 26 was adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 31 were adopted.

Clause 32 was adopted, as amended.

Clause 33 was adopted.

Clause 34 was adopted, as amended.

Clause 35 was adopted.

Clause 36 was adopted, as amended.

Clause 37 was adopted.

Clauses 38 and 39 were adopted, as amended.

Clause 40 was adopted.

Clause 41 was adopted, as amended.

Clauses 42 and 43 were adopted.

Clauses 44 to 47 were adopted, as amended.

Clauses 48 and 49 were adopted.

Clause 50 was adopted, as amended.

Clause 51 was adopted.

An amendment for insertion of New clauses 51 A was adopted.

New clause 51 A was also adopted.

An amendment for insertion of New clauses 51 B was adopted.

New clause 51 B was also adopted.

Clause 52 was adopted.

Clause 53 was adopted, as amended.

Clauses 54 to 56 were adopted.

Clause 57 was adopted, as amended.

Clause 58 was adopted.

Clauses 59-61 were adopted, as amended.

Clauses 62 and 63 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted.

Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill, as amended, was passed.

5.44 P.M.

## **9. Supplementary Demand for Grant (Railways) – 2002-2003**

Discussion on the Supplementary Demand for Grant No. 16, in respect of Budget (Railways) for 2002-2003 commenced.

The following members took part in the debate:-

- (1) Smt. Margaret Alva
- (2) Shri Basudeb Acharia
- (3) Dr. Raghuvansh Prasad Singh
- (4) Dr. Jagannath Manda
- (5) Prof. S.P. Singh Baghel
- (6) Dr. K. Malaisamy
- (7) Shri Akbor Ali Khandoker
- (8) Shri Bhartruhari Mahtab
- (9) Shri Priya Ranjan Dasmunsi
- \* (10) Shri Rampal Singh
- (11) Shri Chandrakant Khaire
- (12) Shri K.H. Muniyappa
- (13) Shri Prabodh Panda
- (14) Prof. (Smt.) A.K. Premajam
- (15) Shri Ramesh Chennithala
- (16) Shri Haribhau Shankar Mahale
- (17) Shri Bhaskar Rao Patil
- (18) Shri Ramdas Athawale
- (19) Shri S.S. Palanimanickam

Shri Nitish Kumar replied to the debate.

The Supplementary Demand for Grant No. 16, for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) 2002-2003 was voted in full.

#### **10. Government Bill – Introduced**

The Appropriation (Railways) No. 5 Bill, 2002.

#### **11. Government Bill –Passed**

The Appropriation (Railways) No. 5 Bill, 2002.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

7.58 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

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\* Written speech was laid on the Table.

## LOK SABHA

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### Bulletin-Part I (Brief Record of Proceedings)

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Tuesday, December 03, 2002/ Agrahayana 12, 1924 (Saka)

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No. 265

11. A.M.

#### 1. Starred Questions

Starred Question Nos. 202 – 205 were orally answered. Replies to Starred Question Nos. 206 – 221 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2213 – 2442 were laid on the Table.

12.01 P.M.

#### 3. Papers Laid on the Table

(1) A copy of the Mid-year Review of the Indian Economy for the year 2002-2003 (Hindi and English versions)

(2) A copy of the Notification No. G.S.R. 572(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 2002 making certain amendments in the second Schedule of the Mines and Minerals (Development and Regulation Act, 1957 under sub-section (1) of Section 28 of the said Act together with a Corrigendum thereto (in English version only) published in Notification No. G.S.R. 652 (E) dated the 17th September, 2002.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:-

(1) The Border Security Force (Tenure of Posting and Deputation Amendment) Rules, 2002 published in Notification No. G.S.R. 264 in Gazette of India dated the 20th July, 2002.

(2) The Electronic Data Processing Border Security Force, Principal System Analyst/Additional Deputy Inspector General and Programmer/Assistant Commandant Recruitment Rules, 2002 published in Notification No. G.S.R. 302 in Gazette of India dated the 10th August 2002.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year

2001-2002.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Projects and Development India Limited, Dhanbad, for the year 2001-2002.

(ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2001-2002.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2001-2002.

(ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertilizers Cooperative Limited, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertilizers Cooperative Limited, New Delhi, for the year 2001-2002.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2001-2002.

(7) A copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language (Part-7) - 2002 under sub-section (3) of section 4 of the Official Languages Act,

1963.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2000-2001.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2000-2001.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 2000-2001 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 2000-2001.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2000-2001 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2000-2001.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 1998-1999 alongwith Audited Accounts.

(ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the National Commission for Women, New Delhi, for the year 1998-1999.

(iii) A copy of the Review (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 1998-1999.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2000-2001 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2000-2001.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Thiruvananthapuram, for the year 2000-2001 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Thiruvananthapuram, for the year 2000-2001.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2000-2001 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2000-2001.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2000-2001 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2000-2001.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2000-2001, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2000-2001.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Pradhika Vidya Parishad, Hyderabad, for the year 2000-2001, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Pradhika Vidya Parishad, Hyderabad, for the year 2000-2001.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28)(i) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1999-2000 together with Audit Report thereon.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy of the Notification No. G.S.R. 150 (Hindi and English versions) published in Gazette of India dated the 27th April, 2002 seeking to amend Clause (6) of Statute 2 regarding Powers and functions of the Vice-Chancellor of Indira Gandhi National Open University, New Delhi under sub-section (2) of Section 40 of the Indira Gandhi National Open University Act, 1985.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 29th November, 2002. Rajya Sabha passed the Countess Dufferin's Fund (Repeal) Bill, 2002.

(ii) That at its sitting held on the 29th November, 2002. Rajya Sabha passed the North-Eastern Council (Amendment) Bill, 2002.

#### **5. Bills as passed by Rajya Sabha-Laid on the Table**

(1) The Countess Dufferin's Fund (Repeal) Bill, 2002.

(2) The North-Eastern Council (Amendment) Bill, 2002.

#### **6. Report of the Committee on Papers Laid on the Table**

Shri Prasanna Acharya presented the Eleventh Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2002-2003) and Minutes relating thereto.

#### **7. Statement of Action Taken Report of Standing Committee on Defence**

Shri Madan Lal Khurana laid on the Table the Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in the Chapter-I of the Fifteenth Report of the Standing Committee on Defence (Thirteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in the Eleventh Report of the Committee on Demands for Grants of Ministry of Defence for the year 2001-2002.

12.05

#### **8. Submissions by Members**

Regarding bomb explosion in a bus in Ghatkopar, Mumbai.

The following members made submissions regarding bomb explosion in a bus in Ghatkopar, Mumbai :-

- (1) Shri Kirit Somaiya
- (2) Shri Ramdas Athawale
- (3) Shri Ram Vilas Paswan
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri Shivraj V. Patil
- (6) Shri Somnath Chatterjee
- (7) Shri Mulayam Singh Yadav

- (8) Shri Mohan Rawale
- (9) Shri Chandrakant Khaire
- (10) Shri P.H. Pandian
- (11) Shri G.M. Banatwalla
- (12) Shri Pramod Mahajan

*(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2. 04 P.M.)*

## **9. Matters Under Rule 377**

- (1) Shri Anadicharan Sahu raised a matter regarding need to expedite widening of National Highway No. 5 – on Orissa stretch.
- (2) Shri Raj Narain Passi raised a matter regarding need to protect the interest of the employees of IFFCO at Gorakhpur, U.P.
- (3) Shri Kirit Somaiya raised a matter regarding need to check encroachments on forest land on the western side of Sanjay Gandhi Rashtriya Udyan, Mumbai.
- (4) Shri Rattan Lal Kataria raised a matter regarding need to ensure that people who have been allotted bungalows in Cantonment Board areas are not evicted particularly in Ambala Cantt.
- (5) Shri Abdul Hamid raised a matter regarding need for conversion of existing metre-gauge railway line between Fakiragram and Dhubri in Assam into broad-gauge during current financial year.
- (6) Shri Sunil Khan raised a matter regarding need to take steps for revival of HFCL & FCIL.
- (7) Dr. Jagannath Manda raised a matter regarding need to persuade Government of Karnataka to release 70 TMC water from Almatti Dam for the benefits of farmers of Mahaboobnagar and other districts in Andhra Pradesh.
- (8) Adv. Suresh Ramrao Jadhav (Patil) raised a matter regarding need to ensure that All India Radio, Parbhani, Maharashtra is accorded the status of self-dependant radio station.
- (9) Shri V. Vetriselvan raised a matter regarding need to reconsider the demand for construction of a new railway line between Jollarpetti and Hosur via Krishnagiri.
- (10) Shri Prasanna Acharya raised a matter regarding need to direct Food Corporation of India to procure paddy from farmers at the minimum support price in Orissa.
- (11) Shri Sudip Bandyopadhyay raised a matter regarding need to include Maithili language in the Eighth Schedule to the Constitution.
- (12) Shri Y.G. Mahajan raised a matter regarding need to declare Jalgaon district in Maharashtra as a 'Banana Export Zone'.

(13) Shri P.R. Dasmunsi raised a matter regarding need for excavation by Archaeological Survey of India in Malda, Uttar and Dakshin Dinajpur district, West Bengal.

## **10. Government Bills – Passed**

Time Taken : 09 Mts.

2.23 P.M.

(i) The Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002.

The motion for consideration of the Bill was moved by Shri Ch. Vidyasagar Rao  
on behalf of Shri L.K. Advani.

The following members took part in the debate :-

- (1) Shri K.H. Muniyappa
- (2) Dr. Raghuvansh Prasad Singh

Shri Ch. Vidyasagar Rao replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved Shri Ch. Vidyasagar Rao.

The motion was adopted and the Bill was passed.

2.32 P.M.

(ii) The Freedom of Information Bill, 2000.

Time Taken :

3 Hrs. 16 Mts.

Discussion on the motion for consideration of the Bill moved by Shrimati Vasundhara Raje and the amendment thereto moved on 10 August, 2000, continued.

The following members took part in the debate :-

- (1) Shri Ramesh Chennithala
- (2) Shri Rattan Lal Kataria
- (3) Shri Somnath Chatterjee
- (4) Shri Bhartruhari Mahtab
- (5) Shri Priya Ranjan Dasmunsi
- (6) Shri Anadicharan Sahu

Shrimati Vadundhara Raje replied to the debate.

An amendment moved by Shri Varkala Radhakrishnan for circulation of Bill for

eliciting opinion thereon was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.  
Clause 3 was adopted.  
Clause 4 was adopted, as amended.  
Clauses 5 and 6 were adopted.  
Clauses 7 to 11 were adopted, as amended.  
Clauses 12 and 13 were adopted.  
Clause 14 was adopted, as amended.  
Clause 15 was adopted.  
Clause 16 was adopted, as amended.  
Clauses 17 to 21 were adopted.  
The Schedule was adopted, as amended.  
Clause 1 was adopted, as amended.  
The Enacting Formula was adopted, as amended.  
The Long Title was also adopted.  
The motion that the Bill, as amended, be passed was moved by Shrimati Vasundhara Raje.  
The motion was adopted and the Bill, as amended, was passed.

5.34 P.M.

(iii) The Merchant Shipping (Amendment) Bill, 2002, as passed by Rajya Sabha.

Time taken : hrs. mts.

The motion for consideration of the Bill was moved by Shri Ved Prakash Goel.

The following members took part in the debate :-

- (1) Shri Ramesh Chennithala
- (2) Shri Varkala Radhakrishnan
- (3) Dr. Raghuvansh Prasad Singh
- (4) Shri Sudarsana E.M. Natchiappan
- (5) Shri Ramsheth Thakur
- (6) Prof. Rasa Singh Rawat
- (7) Shri Anadicharan Sahu
- (8) Dr. V. Saroja

Shri Ved Prakash Goel replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 28 were adopted.  
Clause 1, the Enacting Formula and the Long Title were also adopted.  
The motion that the Bill be passed was moved Shri Ved Prakash Goel.  
The motion was adopted and the Bill was passed.

6.50 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## LOK SABHA

### Bulletin-Part I (Brief Record of Proceedings)

Wednesday, December 04, 2002/ Agrahayana 13, 1924 (Saka)

No. 266

11. A.M.

#### 1. Starred Questions

Starred Question Nos. 222-224, 232, 235 and 236 were orally answered. Replies to Starred Question Nos. 225-231, 233, 234 and 237-241 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2443-2638 were laid on the Table.

12 Noon

#### 3. Papers Laid on the Table

The following papers were laid on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 906 (E) published in Gazette of India dated the 27th August, 2002 regarding acquisition of land for widening of National Highway No. 60 (Balasore to Laxmannath Section) in Balasore district in the State of Orissa.

(ii) S.O. 907 (E) published in Gazette of India dated the 27th August, 2002 regarding acquisition of land for widening of National Highway No. 60 (Laxmannath to Kharagpur Section) in Paschim Medinipur district in the State of West Bengal.

(iii) S.O. 923 (E) published in Gazette of India dated the 31st August, 2002 regarding appointment of competent Authority to perform the functions of such Authority in respect of acquisition of land on National Highway Nos. 5 and 60 in the State of Orissa.

(iv) S.O. 1032 (E) published in Gazette of India dated the 25th September, 2002 regarding acquisition of land for widening of National Highway

No. 2 (Palsit – Dankuni  
Section) in the State of West Bengal.

(v) S.O. 1033 (E) published in Gazette of India dated the 25th  
September, 2002  
regarding appointment of competent Authority to perform the  
functions of such  
Authority in respect of acquisition of land on National Highway  
No. 2 in the district  
Hooghly in the State of West Bengal.

(vi) S.O. 1034 (E) published in Gazette of India dated the 25th  
September, 2002  
regarding acquisition of land for widening of National Highway  
No. 6  
(Dankuni-Kolaghat Section) in the State of West Bengal.

(vii) S.O. 1035 (E) published in Gazette of India dated the 25th  
September, 2002  
regarding acquisition of land for widening of National Highway  
No. 2 (Palsit - Dankuni  
Section) in the State of West Bengal.

(viii) S.O. 1053 (E) published in Gazette of India dated the 1st  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 2  
(Lucknow-Kanpur Section)  
in the State of Uttar Pradesh.

(ix) S.O. 1071 (E) published in Gazette of India dated the 9th  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 2  
(Kanpur –Varanasi Section)  
in the State of Uttar Pradesh.

(x) S.O. 1108 (E) published in Gazette of India dated the 23rd  
October, 2002 making  
certain amendments in the Notification No. S.O. 263(E) dated the  
28th February, 2002.

(xi) S.O. 756 (E) published in Gazette of India dated the 18th July,  
2002 regarding  
acquisition of land for four laning of National Highway No. 5  
(Vijayawada-Bhubaneswar  
Section) in the district of Visakhapatnam in the State of Andhra  
Pradesh.

(xii) S.O. 758 (E) published in Gazette of India dated the 18th July,  
2002 regarding  
acquisition of land for four laning of National Highway No. 5  
(Vijayawada-Bhubaneswar  
Section) in the district of Srikakulam in the State of Andhra  
Pradesh.

(xiii) S.O. 1063 (E) published in Gazette of India dated the 4th  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Nellore in the State of Andhra Pradesh.

(xiv) S.O. 1064 (E) published in Gazette of India dated the 4th  
October, 2002 regarding

acquisition of land for widening of National Highway No. 5  
(Madras-Vijayawada  
Section) in Thiruvallur District in the State of Tamil Nadu.

(xv) S.O. 1065 (E) published in Gazette of India dated the 4th  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 5  
(Madras-Vijayawada  
Section) in Thiruvallur District in the State of Tamil Nadu.

(xvi) S.O. 1066 (E) published in Gazette of India dated the 4th  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Nellore in the State of Andhra Pradesh

(xvii) S.O. 1067 (E) published in Gazette of India dated the 4th  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Nellore in the State of Andhra Pradesh.

(xviii) S.O. 1068 (E) published in Gazette of India dated the 4th  
October, 2002 regarding  
acquisition of land for widening of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Nellore in the State of Andhra Pradesh.

(xix) S.O. 1158 (E) published in Gazette of India dated the 1st  
November, 2002  
regarding acquisition of land for widening of National Highway  
No. 76  
(Mangalwar-Chittorgarh Section) and National Highway No. 79  
(Bhilwara-Chittorgarh  
Section) in the State of Rajasthan.

(xx) S.O. 1144 (E) published in Gazette of India dated the 31st  
October, 2002 regarding  
acquisition of land for four laning of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Nellore in the State of Andhra Pradesh.

(xxi) S.O. 1145 (E) published in Gazette of India dated the 31st  
October, 2002 regarding  
acquisition of land for four laning of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Thiruvallur in the State of Tamil Nadu.

(xxii) S.O. 1146 (E) published in Gazette of India dated the 31st  
October, 2002 regarding  
acquisition of land for four laning of National Highway No. 5  
(Madras-Vijayawada  
Section) in the district of Thiruvallur in the State of Tamil Nadu.

(xxiii) S.O. 1147 (E) published in Gazette of India dated the 31st  
October, 2002 regarding  
acquisition of land for four laning of National Highway No. 5  
(Vijayawada-Visakhapatnam Section) in the district of West  
Godavari in the State of  
Andhra Pradesh.

(xxiv) S.O. 1148 (E) published in Gazette of India dated the 31st October, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam) and (Visakhapatnam-Bhubaneswar Section) in the district of Visakhapatnam in the State of Andhra Pradesh.

(xxv) S.O. 1149 (E) published in Gazette of India dated the 31st October, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the district of Visakhapatnam in the State of Andhra Pradesh.

(xxvi) S.O. 1150 (E) published in Gazette of India dated the 31st October, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Vijayawada-Visakhapatnam Section) and (Visakhapatnam-Bhubaneswar Section) in the district of Visakhapatnam in the State of Andhra Pradesh.

(xxvii) S.O. 1076 (E) published in Gazette of India dated the 10th October, 2002 regarding acquisition of land for four laning of National Highway No. 3 (Agra-Gwalior Section) between Veerai to Baraittha Khurd village in the State of Uttar Pradesh.

(xxviii) S.O. 1101 (E) published in Gazette of India dated the 21st October, 2002 regarding acquisition of land for four laning of National Highway No. 8 (Talasari-Manor) in the State of Maharashtra.

(xxix) S.O. 1165 (E) published in Gazette of India dated the 6th November, 2002 regarding acquisition of land for four laning of National Highway No. 45 (Chengalipattu-Tindivanam Section) in Madurantakam taluk in the District of Kancheepuram in the State of Tamil Nadu.

(xxx) S.O. 1166 (E) published in Gazette of India dated the 6th November, 2002 making certain amendments in the Notification No. S.O. 228 (E) dated the 22nd February, 2002.

(xxxi) S.O. 1167 (E) published in Gazette of India dated the 6th November, 2002 making certain amendments in the Notification No. S.O. 425 (E) dated the 15th April, 2002.

(xxxii) S.O. 1186 (E) published in Gazette of India dated the 8th November, 2002 regarding acquisition of land for four laning of National Highway No. 9 (Nandigama-Ibrahimpattam Section) in Krishna District in the State of Andhra Pradesh.

(xxxiii) S.O. 854 (E) published in Gazette of India dated the 13th August, 2002 making certain amendments in the Notification No. S.O. 194 (E) dated the 2nd March, 2001.

(xxxiv) S.O. 1106 (E) published in Gazette of India dated the 23rd October, 2002 making certain amendments in the Notification No. S.O. 576 (E) dated the 13th July, 1999.

(xxxv) S.O. 1107 (E) published in Gazette of India dated the 23rd October, 2002 authorising Government of Maharashtra to collect and retain fee for the use of bridge on Solapur-Hyderabad Section on National Highway No. 9.

(xxxvi) S.O. 1157 (E) published in Gazette of India dated the 1st November, 2002 authorising Sub-Divisional Officer, Ahmednagar as the competent authority for land acquisition on National Highway No. 50 in the state of Maharashtra.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xi) and (xii) of item No. (1) above.

(3) A copy of Notification No. S.O. 891 (E) (Hindi and English versions) published in Gazette of India dated the 20th August, 2002 notifying that there shall be levied and paid fees on mechanical vehicles for the use of permanent Arapuzha Bridge on National Highway No. 17 in the State of Kerala issued under Section 7 of the National Highways Act, 1956

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2001-2002.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2001-2002.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2001-2002,

along with Audited  
Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2001-2002.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2001-2002.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Ahmedabad, for the year 2001-2002.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Aurangabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2001-2002.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2001-2002.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2001-2002.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2001-2002.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Indo Danish Tool Room, Jamshedpur, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Indo Danish Tool Room, Jamshedpur, for the year 2001-2002.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2001-2002.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 2001-2002.

(16) A copy of the Memorandum of Understanding (Hindi and English versions) between the I.T.I. Limited and the Department of Telecommunications (Ministry of Communications) for the year 2002-2003.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the ITI Limited, Bangalore for the year 2001-2002.

(ii) Annual Report of the ITI Limited, Bangalore, for the year

2001-2002, along  
with Audited Accounts and comments of the Comptroller and  
Auditor General  
thereon.

(b) (i) Review by the Government of the working of the Bharat  
Sanchar Nigam  
Limited, New Delhi, for the year 2000-2001.

(ii) Annual Report of the Bharat Sanchar Nigam Limited, New  
Delhi, for the year  
2000-2001, along with Audited Accounts and comments of  
the Comptroller  
and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay  
in laying the papers  
mentioned at (b) of item No. (17) above.

(19) A copy each of the following papers (Hindi and English versions)  
under sub-section (1) of  
section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian  
Medicines Pharmaceutical  
Corporation Limited, Almora, for the year 1997-1998.

(ii) Annual Report of the Indian Medicines Pharmaceutical  
Corporation Limited,  
Almora, for the year 1997-1998, along with Audited  
Accounts and  
comments of the Comptroller and Auditor General thereon.

(20) Statement (Hindi and English versions) showing reasons for  
delay in laying the papers  
mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of  
the Central Council for  
Indian Medicine, New Delhi, for the year 2000-2001, along with  
Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the  
Government of the working  
of the Central Council for Indian Medicine, New Delhi, for the  
year 2000-2001.

(22) Statement (Hindi and English versions) showing reasons for  
delay in laying the papers  
mentioned at (21) above.

(23)(i) A copy of the Annual Report (Hindi and English versions) of  
the National Institute of  
Homoeopathy, Kolkata, for the year 1999-2000, along with  
Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the  
Government of the working  
of the National Institute of Homoeopathy, Kolkata, for the year  
1999-2000.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2001-2002.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2000-2001.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2000-2001.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2000-2001, together with Audit Report thereon.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 1999-2000.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine,

Bangalore, for the year  
2001-2002.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 2nd December, 2002, Rajya Sabha agreed without any amendment to the Delhi Metro Railway (Operation and Maintenance) Bill, 2002, passed by Lok Sabha on the 25th November, 2002.

(ii) That at its sitting held on the 2nd December, 2002, Rajya Sabha agreed without any amendment to the Securities and Exchange Board of India (Amendment) Bill, 2002, passed by Lok Sabha on the 27th November, 2002.

12.46 P.M.

#### **5. Report of the Committee on Private Members' Bills and Resolutions**

SHRI P.M. SAYEED presented the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of the Committee on Government Assurances**

SHRI RUPCHAND PAL presented the Tenth Report (Hindi and English versions) of the Committee on Government Assurances.

#### **7. Report of the Joint Parliamentary Committee on the Functioning of Wakf Boards**

SHRI LAL BIHARI TIWARI laid on the Table (Hindi and English versions) the Fifth Report of the Joint Parliamentary Committee on the functioning of Wakf Boards, on Assam Board of Wakfs.

12.05 P.M.

#### **8. Government Bill – Introduced**

The Industrial Development Bank (Transfer of Undertaking and Repeal) Bill, 2002.

The motion for leave to introduce the Bill moved by Shri Jaswant Singh was opposed.

After some discussion, on the motion, the House divided, Ayes 91; Noes 84. Accordingly, the motion was adopted and the Bill was introduced.

*(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.04 P.M.)*

#### **9. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

(1) Shri Ramanand Singh regarding need for early completion of construction work of canal on the right side of Rani Awanti

Bai Dam in Madhya Pradesh.

- (2) Shri Giridhari Lal Bhargava regarding need to provide adequate relief to the people affected by drought in Rajasthan.
- (3) Shri Nihal Chand Chouhan regarding need to provide compensation to the people whose land has been acquired under 'Air to Ground' project in Hanumangarh district, Rajasthan.
- (4) Shri Salkhan Murmu regarding need to provide financial assistance to the Government of Jharkhand to install big size statues of Birsa Munda and Sido Murmu in all the district headquarters and also in the capital of Jharkhand.
- (5) Shri Ram Naresh Tripathee regarding need to declare Jabalpur – Patan – Bamhori – Tigadda State highway in Madhya Pradesh as a national highway.
- (6) Shri Rajo Singh regarding need to provide more financial assistance to the Government of Bihar for reconstruction of basic infrastructure in the State.
- (7) Shri G.S. Basavaraj regarding need to scrap agreements entered by the State of Mysore and British Government in 1892 and 1924 on sharing of Cauvery river water between Karnataka and the lower riparian States.
- (8) Shri Naresh Puglia regarding need to ensure that coal transported from Western Coalfields Limited, Chandrapur, Maharashtra reaches the actual users.
- (9) Shri S. Ajaya Kumar regarding need to expedite construction of 'Bulb-Line' Railway Station at Shoranur in Kerala.
- (10) Dr. Ramanaidu Daggubati regarding need to screen films on children on regular basis and provide necessary grants for this purpose.
- (11) Shri Rammurti Singh Verma regarding need to improve service conditions of Central Police Forces in the country.
- (12) Shri Shivaji Mane regarding need to look into the problems faced by farmers relating to irrigation of lands across the railway line in Hingoli Parliamentary Constituency, Maharashtra.
- (13) Shri Ram Sajivan regarding need to run Chambal Express train between Howrah and Agra daily and extend it upto Delhi.
- (14) Shri Prabhunath Singh regarding need to release adequate funds for proper maintenance of National Highway No. 101 in Bihar.
- (15) Shri M. Chinnasamy regarding need to increase the allotment of number of houses in Tamil Nadu under Indira Awas Yojna.

2.05 P.M.

## **10. Discussion Under Rule 193**

Time Taken : 6 Hrs. 10 Mts.

Shri Basudeb Acharia raised a discussion regarding problems being faced by the farmers in the country.

The following members took part in the debate:-

- (1) Shri Maheshwar Singh
- (2) Shri H.D. Deve Gowda
- (3) Shri Jagmeet Singh Brar
- (4) Adv. Uttamrao Dhikale
- (5) Kunwar Akhilesh Singh
- (6) Shri V. Dhananjaya Kumar
- (7) Shri Hannan Mollah
- (8) Shri Rattan Lal Kataria
- (9) Shri Ambati Brahmaniah
- (10) Smt. Rama Pilot
- (11) Shri Adhi Sankar
- (12) Shri N. Janardhana Reddy
- (13) Shri S. Murugesan
- (14) Smt. Kanti Singh
- (15) Shri Namdeo Harbaji Diwathe
- (16) Shri Rajo Singh
- (17) Shri Prasanna Acharya
- (18) Shri Rammurti Singh Verma

The discussion was not concluded.

8. 15 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Thursday, December 05, 2002/ Agrahayana 14, 1924 (Saka)

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**No. 267**

11. A.M.

#### **1. Obituary References**

The Speaker made reference to the passing away of Shri Syed Liaquat Husain, who was a member of Sixth Lok Sabha. Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11. 12 A.M.

#### **2. Starred Questions**

Starred Question Nos. 242-244 were orally answered. Replies to Starred Question Nos. 245-261 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 2639-2856 were laid on the Table.

12 Noon

#### **4. Papers Laid on the Table**

The following papers were laid on the Table

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2001-2002.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2001-2002.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Gao, for the year 2001-2002.

(ii) Annual Report of the Goa Shipyard Limited, Gao, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2001-2002, along with Audited Accounts.

(3) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2001-2002.

(4) A copy each of the following Notifications (Hindi and English versions) under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

(1) The Prasar Bharati (Broadcasting Corporation of India) Broadcasting (Engineers) Service Regulations, 2001 published in Notification No. N-10/12/2001-PB Cell in Gazette of India dated the 27th November, 2001.

(2) The Prasar Bharati (Broadcasting Corporation of India) (Junior Engineering Posts) Service Regulations, 2002 published in Notification No. N-10/11/2001-PPC in Gazette of India dated the 6th June, 2002.

(3) The Prasar Bharati (Broadcasting Corporation of India) Cameraman Grade-II Post Service Regulations, 2002 published in Notification No. F. No. N-10/20/2001-PPC in Gazette of India dated the 31st May, 2002.

(4) The Prasar Bharati (Broadcasting Corporation of India) (Carpenter, Painter, Driver, Assistant Transport Supervisor and Transport Assistant Posts) Service Regulations, 2002 published in Notification No. N-10/12/2001-PPC in Gazette of India dated the 6th June, 2002.

(5) The Prasar Bharati (Broadcasting Corporation of India) (Helper, Khalasi and Motor Cleaner Posts) Recruitment Regulations, 2002 published in Notification No. F.No. N-10/22/2001-PPC in Gazette of India dated the 31st May, 2002.

(6) The Prasar Bharati (Broadcasting Corporation of India) (Junior Programme Posts) Recruitment Regulations, 2002 published in Notification No. N-10/24/2001-PPC in Gazette of India dated the 6th June, 2002.

(7) The Prasar Bharati (Broadcasting Corporation of India) (Senior Administrative and Allied Posts) Service Regulations, 2002 published in Notification No. F.No. N-10/14/2001-PPC in Gazette of India dated the 31st May, 2002.

(5) A copy of the Statement (Hindi and English versions) showing reasons not laying the Annual Report and Audited Accounts of the Hindustan Petroleum Corporation Limited for the year 2000-2001 within the stipulated period of nine months after the close of accounting year.

(6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Kochi Refineries Limited and Ministry of Petroleum and Natural Gas for the year 2002-2003.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) A copy of the Notification No. F.No.P-20012/5/99-PP (Hindi and English versions) published in Gazette of India dated the 20th November, 2002 containing guidelines for laying petroleum product lines.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Hindustan Paper Corporation Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2001-2002.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Statement regarding Review by the Government of the working of the Cycle Corporation of India Limited, Kolkatta, for the year 2001-2002.

(ii) Annual Report of the Cycle Corporation of India Limited, Kolkatta, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2002-2003.

## **5. Assent to Bill**

Secretary-General laid on the Table the Petroleum (Berar Extension) Repeal Bill, 2002 passed by the Houses of the Parliament during the current session and assented to by the President since a report was last made to the House on the 20th November, 2002.

## **6. Statements of action taken on Report of Standing Committee on Railways**

Shri K. Yerranna laid on the Table a copy (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the Second Report of the Standing Committee on Railways (Thirteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in the 9th Report (Eleventh Lok Sabha) of the Committee on 'Railway Finance'.

## **7. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 9th December, 2002.

12.10 P.M.

## **8. Calling Attention**

Shri Laxman Giluwa called the attention of the Minister of Environment and Forests to the situation arising out of difficulties being faced in providing basic amenities in tribal areas due to the Forest (Conservation) Act, 1980 and steps taken by the Government in regard thereto.

The Minister of Environment and Forests made a statement in regard thereto.

*(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2. 08 P.M.)*

12.05 P.M.

## **9. Government Bills – Passed**

2.15 P.M.

Time Taken : 17 Mts.

(i) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Repeal Bill, 2002, as passed by Rajya Sabha.

The motion for consideration was moved by Shri A. Raja on behalf of Shri Shatrughan Sinha.

The following members took part in the debate:-

- (1) Shri K.A. Sangtam
- (2) Dr. Raghuvansh Prasad Singh

Shri A. Raja replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. Raja.

The motion was adopted and the Bill was passed.

2.32 P.M. Time taken : 28 Mts

(ii) The Countess of Dufferin's Fund (Repeal) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration was moved by Shri A. Raja.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Dr. Raghuvansh Prasad Singh
- (3) Dr. V. Saroja

Shri A. Raja replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. Raja.

The motion was adopted and the Bill was passed.

3 P.M. Time Taken: 30 Mts

(iii) The Medical Termination of Pregnancy (Amendment) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration was moved by Shri A. Raja on behalf of Shri Shatrughan Sinha.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Hannan Mollah
- (3) Dr. Raghuvansh Prasad Singh
- (4) Dr. V. Saroja

Shri A. Raja replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. Raja.

The motion was adopted and the Bill was passed.

3.31 P.M.

#### **10. Motion regarding Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions**

Shri Jaibhan Singh Pawaiya moved the following motion:-

“That this House do agree with the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th December, 2002.”.

The motion was adopted.

#### **11. Private Members' Bills Introduced**

(1) The Trust Corporations Bill, 2002 by Shri Mahboob Zahedi.

(2) The Constitution (Amendment) Bill, 2002 (Insertion of new article 371J) by Shri Priya Ranjan Dasmunsi.

#### **12. Private Member's Bill – Under consideration**

The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.) by Shri Yogi Adityanath.

Further discussion on the motion for consideration of the Bill moved by Shri Yogi Adityanath on the 19th July, 2002, continued.

Shri K. Jana Krishnamurthy took part in the debate.

The discussion was not concluded.

The House was adjourned for want of Quorum.

3.43 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 9th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Monday, December 09, 2002/ Agrahayana 18, 1924 (Saka)

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**No. 268**

11. A.M.

#### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri Sudarshan Das who was a member of Eighth Lok Sabha. Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.05 A.M.

#### **2. Starred Questions**

Starred Question Nos. 263 – 266 were orally answered. Replies to Starred Question Nos. 262 and 267 – 281 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 2857 – 3086 were laid on the Table.

12 Noon

#### **4. Papers Laid on the Table**

The following papers were laid on the Table

(1) A copy of the Notification No. S.O. 632(E) (Hindi and English versions) published in Gazette of India dated the 13th June, 2002, seeking to amend the Notification No. S.O.60 (E) dated the 27th January, 1994, issued under sub-sections (1) and (2) of section 3 of the Environment (Protection) Act, 1986.

(2) A copy of the Notification No. S.O. 754 (E) (Hindi and English versions) published in Gazette of India dated the 17th July, 2002 seeking to amend Notification No. S.O. 25(E) dated the 4th January, 2002 issued under sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986.

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section (3) of the Environment (Protection) Act, 1986:-

(i) S.O. 1010 (E) published in Gazette of India dated the 18th September, 2002 making certain amendments in the Notification No. S.O. 884 (E) dated the 19th December, 1996.

(ii) S.O. 1211 (E) published in Gazette of India dated the 18th November, 2002 making certain amendments in the Notification No. S.O. 884 (E) dated the 19th December, 1996.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Latit Kala Akademi, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Latit Kala Akademi, New Delhi, for the year 2000-2001.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2001-2002.

(7) A copy each of the Annual Reports for the year 2001-2002 (Hindi and English versions) along with Audited Accounts in respect of the following Institutes:-

(i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.

(ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.

(iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.

(iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.

(v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkatta.

(vi) Institute of Hotel Management, Catering and Nutrition, Chandigarh.

(vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.

(viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.

(ix) Institute of Hotel Management, Catering and Nutrition, Gurdaspur.

(x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.

(xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.

(xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.

(xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.

(xiv) Institute of Hotel Management, Catering and Nutrition, Lucknow.

(xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.

(xvi) Institute of Hotel Management, Catering and Nutrition, New Delhi.

(xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Patna.

(xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.

(xix) Institute of Hotel Management, Catering and Nutrition, Shimla.

(xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.

(xxi) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.

(xxii) National Council for Hotel Management and Catering Technology, New Delhi.

(b) A copy of the Review (Hindi and English versions) by the Government of the working of the above institutes for the year 2001-2002.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2000-2001 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2000-2001.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Steel Authority of India Limited, New Delhi for the year 2001-2002.

(2) Annual Report of the Steel Authority of India Limited, New Delhi for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1997 - 1998.

(ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1997 - 1998, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 2001-2002.

(ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2001-2002.

(ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item No. (11) above.

(13) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the National Seeds Corporation and Department of Agriculture and Cooperation (Ministry of Agriculture) for the year 2002-2003.

(ii) Memorandum of Understanding between the State Farms Corporation of India and Department of Agriculture and Cooperation (Ministry of Agriculture) for the year 2002-2003.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(i) That at its sitting held on the 3rd December, 2002, Rajya Sabha agreed without any amendment to the Unit Trust of India (Transfer of Undertaking and Repeal) Bill, 2002, passed by Lok Sabha on 28th November, 2002.

(ii) That at its sitting held on the 5th December, 2002, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint two members of Rajya Sabha to the Joint Committee on Stock Market Scam in the vacancies caused by the resignation of Shri Vikram Verma from the Committee and retirement of Shri Amar Singh from Rajya Sabha and dissolved that Sarvashri Lalitbhai Mehta and Amar Singh be appointed to the said Committee to fill the vacancies.

## **6. Statements by Ministers**

12.03 P.M.

(i) The Minister of State in the Ministry of Home Affairs made a statement regarding atrocities against Dalits in Haryana, Bihar and other parts of the country.

2.30 P.M.

(ii) The Minister of Disinvestment made a statement regarding disinvestment policy.

12.13 P.M.

## **7. Government Bill – Introduced**

The Control of National Highways (Land and Traffic) Bill, 2002.

The motion for leave to introduce the Bill moved by Shri Santosh Gangwar on behalf of Maj. Gen. (Retd.) B.C. Khanduri, AVSM was opposed.

The motion was adopted and the Bill was introduced.

## **8. Submissions by Members**

12.17 P.M.

(i) Regarding death of Shri H. Nagappa, former Karnataka Minister. .

The following members made submissions regarding death of Shri H. Nagappa, former Karnataka Minister,:-

- (1) Shri H.D. Deve Gowda
- (2) Prof. Vijay Kumar Malhotra
- (3) Shri Shivraj V. Patil
- (4) Shri Somnath Chatterjee
- (5) Shri P.H. Pandian
- (6) Shri K.Yerranna
- (7) Shri Pramod Mahajan

1.07 P.M.

(ii) To the submission made by Shri Jagmeet Singh Brar regarding illegal emigration of youth by unscrupulous travel agents particularly in Punjab, Shri I.D. Swami responded.

(iii) To the submissions made by Kunwar Akhilesh Singh and Shri Sunder Lal Tiwari regarding need for implementation of 'Pradhan Mantri Sadak Yojana' in Uttar Pradesh, Shri Pramod Mahajan responded.

*(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2. 06 P.M.)*

## **9. Matters Under Rule 377**

(1) Shri Shyam Bihari Mishra raised a matter regarding need to ensure proper maintenance of National Highway No. 91 passing through Bilhaur Parliamentary Constituency, Uttar Pradesh.

(2) Dr. Laxminarayan Pandeya raised a matter regarding need to safeguard the interest of employees of Cement Corporation of India particularly at 'Nayagaon' in Madhya Pradesh.

(3) Shri Ram Tahal Choudhary raised a matter regarding need to run recently introduced super fast train between Ranchi and Mumbai via Hatia and Rourkela.

(4) Shri G. Puttaswamy Gowda raised a matter regarding need to introduce a Shatabdi Express train between Bangalore and New Delhi.

(5) Shri Vinay Kumar Sorake raised a matter regarding need to stop eviction of poor and marginal farmers including tribal communities from forest areas particularly in Udupi Parliamentary Constituency, Karnataka.

(6) Shri P. Rajendran raised a matter regarding need to extend assistance to the State Government of Kerala to protect the interest of workers engaged in traditional industries.

(7) Shri K.E. Krishnamurthy raised a matter regarding need to set up an Export Promotion Council at Hyderabad, Andhra Pradesh.

(8) Shri Dharam Raj Singh Patel raised a matter regarding need to provide adequate compensation to the farmers whose land have been acquired for construction of a bypass in Phulpur Parliamentary Constituency, Uttar Pradesh.

(9) Shri Rajo Singh raised a matter regarding need to set up 'procurement centres' at block level in Bihar.

2.21 P.M.

#### **10. Report of Business Advisory Committee**

Shri Santosh Gangwar presented the Forty-fourth Report of the Business Advisory Committee.

2.22 P.M.

#### **10. Government Bill – Passed**

Time Taken : 1 hrs. 38 mts.

The Indian Evidence (Amendment) Bill, 2002.

The motion for consideration of the Bill was moved by Shri K. Jana Krishnamurthi.

The following members took part in the debate :-

- (1) Smt. Margaret Alva
- (2) Dr. (Smt.) Beatrix D' Souza
- (3) Prof. (Smt.) A.K. Premajam
- (4) Shri Sunder Lal Tiwari
- (5) Shri Prabhunath Singh
- (6) Shri Chandra Bhushan Singh
- (7) Dr. Raghuvansh Prasad Singh
- (8) Sardar Simranjit Singh Mann
- (9) Shri Anadicharan Sahu

Shri K. Jana Krishnamurthi replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Jana Krishnamurthi.

The motion was adopted and the Bill was passed.

4.00 P.M.

## **12. Discussion Under Rule 193**

Time taken : 9 hrs. 58 mts.

Discussion regarding problems being faced by the farmers in the country, raised by Shri Basudeb Acharia on the 4th December, 2002, continued.

The following member took part in the debate :-

- (1) Shri Ram Tahal Chaudhary
- (2) Smt. Prabha Rau
- (3) Dr. Ranjit Kumar Panja
- (4) Shri Ranen Barman
- (5) Shri Ramjiwan singh
- (6) Shri Shriprakash Jaiswal
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Kishan Singh Sangwan
- (9) Shri Prabodh Panda
- (10) Shri G. Putta Swamy Gowda
- (11) Dr. Ramkrishna Kusmaria
- (12) Sardar Simranjit Singh Mann
- (13) Dr. C. Krishnan
- (14) Shri Chandra Bhushan Singh
- (15) Shri Bir Singh Mahato
- (16) Shri Mani Shankar Aiyar

Shri Ajit Singh replied to the discussion.

The discussion was concluded.

7.48 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

**LOK SABHA**

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**Bulletin-Part I**  
(Brief Record of Proceedings)

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Tuesday, December 10, 2002/ Agrahayana 19, 1924 (Saka)

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**No. 269**

11. A.M.

**1. Submissions by members regarding assault on Shri Devendra Prasad Yadav, MP, on 9.12.2002, in New Delhi .**

The following members made submissions regarding assault on Shri Devendra Prasad Yadav, MP, on 9.12.2002, in New Delhi :-

- (1) Shri Devendra Prasad Yadav
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Ramji Lal Suman
- (4) Shri Raghunath Jha
- (5) Shri Prabhunath Singh
- (6) Shri H.D. Deve Gowda
- (7) Shri Priya Ranjan Dasmunsi
- (8) Shri Somnath Chatterjee
- (9) Shri Mulayam Singh Yadav
- (10) Shri Chandrashekhar
- (11) Shri K. Yerranaidu
- (12) Shri S.S. Palanimanickam
- (13) Shri Sudip Bandyopadhyay
- (14) Dr. K. Malaisamy

The Deputy Prime Minister responded.

Thereafter the Speaker observed as follows:-

“ A very serious incident has taken place. Hon. Member of this House Shri Devendra Prasad Yadav has been beaten by the police, according to his statement. In such matters, I always believe the statement made by the hon. member against the statement made by the Administration. Therefore, I truly believe that, unfortunately, the Member was beaten when he was heading a Morcha..... If the House feels that a Committee of the House should be appointed, I have no objection. The Committee will be appointed..... The Committee of the House will be declared and it will start working. It will come to the House to give its report as early as possible.”

6.13 P.M.

**2. Announcement by the Speaker regarding constitution of a Committee**

The Speaker made the following announcement:-

“Hon’ble members as you are aware, today when the issue of assault on Shri Devendra Prasad Yadav, M.P on 9th December, 2002 in New Delhi was raised in the House, it was the unanimous demand of the House that a Committee be constituted by the Speaker to inquire into the incident.

2. Accordingly, I have since constituted a Committee consisting of following 15 members to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P on 9th December, 2002:-

- (1) Shri Vijay Kumar Malhotra
- (2) Shri Kirti Jha Azad
- (3) Shri Anadicharan Sahu
- (4) Shri Kharabela Swain
- (5) Shri Kirit Somaiya
- (6) Shri Priya Ranjan Dasmunsi
- (7) Smt. Renuka Chowdhury
- (8) Shri Satyavrat Chaturvedi
- (9) Shri Hannan Mollah
- (10) Shri B. Venkateshwarlu
- (11) Shri Ramjilal Suman
- (12) Shri Shivaji Mane
- (13) Shri Ramsajivan
- (14) Shri S.S. Palanimanickam
- (15) Shri Raghunath Jha

I have appointed Shri Vijay Kumar Malhotra as the Chairman of the Committee.

The Committee shall submit its report to the House before the end of the current session.”

6.14 P.M.

### **3. Statement by Deputy Prime Minister**

The Deputy Prime Minister made a statement regarding assault on Shri Devendra Prasad Yadav, MP on 9.12.2002, in New Delhi.

The following members with the permission of the Chair made submissions :-

- (1) Shri Devendra Prasad Yadav
- (2) Shri Vijay Goel
- (3) Shri Prabhunath Singh
- (4) Shri Ramji Lal Suman
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri H.D. Deve Gowda

### **4. Questions**

As the House discussed the incident regarding assault on Shri Devendra Prasad Yadav, MP, in New Delhi, Question Hour could not be taken up. Starred Question Nos. 282-301 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3087-3316 would be printed in the official report for the day.

### **5. Papers Laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2001-2002.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2001-2002.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2001-2002.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2001-2002.

(2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Statement (Hindi and English versions) indicating the Flow and Expenditure of Funds in 2002-2003 under various Schemes of the Ministry of Rural Development.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Coal India Limited (Volumes – I and II), Kolkata, for the year 2001-2002.

(2) Annual Report of the Coal India Limited (Volumes – I and II), Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:-

(i) Annual Report of the National Human Rights Commission, for the year 2000-2001

(ii) Memorandum of Action taken on the Annual Report of the National Human Rights Commission, for the year 2000-2001.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2001-2002.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2001-2002.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2001-2002.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2001-2002.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2001-2002.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2001-2002.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2001-2002.

(16)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2001-2002.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2001-2002.

(ii) A copy of Annual Accounts (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2001-2002.

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2001-2002.

(19)(i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Gurgaon, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Gurgaon, for the year 2001-2002.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2001-2002.

(21)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2001-2002.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the

Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2001-2002.

(ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2001-2002.

(ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahar, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(23) A copy of the Technology Development Board (Terms and Conditions of Service of the Secretary and Employees) Regulations, 2002 (Hindi and English versions) published in Notification No. F. No. TDB/Admn.1(7)(30)/02-03 in Gazette of India dated the 6th November, 2002 issued under Section 23 of the Technology Development Board Act, 1995.

(24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2001-2002.

(2) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(25) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 781 (E) in Gazette of India dated the 22nd November, 2002 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Secondary and Higher Education, Ministry of Human Resource Development, for the year 2002-2003.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology and Management, Gwalior, for the year 2000-2001 together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Information Technology and Management, Gwalior, for the year 2000-2001.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2001-2002, along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2001-2002.

(30)(a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2000-2001.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2000-2001.

(b) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2000-2001 together with Audit Report thereon under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

## **6. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(i) That at its sitting held on the 5th December, 2002, Rajya Sabha agreed without any amendment to the Mysore State Legislature (Delegation of Powers) Repeal Bill, 2002, passed by Lok Sabha on 3rd December, 2002.

(ii) That at its sitting held on the 9th December, 2002, Rajya Sabha agreed without any amendment to the Offshore Areas Mineral (Development and Regulation) Bill, 2002, passed by Lok Sabha on 18th July, 2002.

## **7. Reports of the Standing Committee on Industry**

DR. BOLLA BULLI RAMAIAH laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Industry: -

(1) 76th Report on the Action Taken on recommendations contained in Committee's 53rd Report on Modernization, Restructuring and Expansion Programmes of NALCO (Department of Mines, Ministry of Coal and Mines);

(2) 77th Report on the Action Taken on recommendations contained in Committee's 67th Report on Organizational, Structure and Performance Review of Indian Bureau of Mines (Department of Mines, Ministry of Coal and Mines);

(3) 78th Report on the Action Taken on recommendations contained in Committee's 68th Report on Working and Performance Review of Mineral Exploration Corporation Ltd. (MECL) (Department of Mines, Ministry of Coal and Mines);

(4) 79th Report on the Action Taken on recommendations contained in Committee's 65th Report on Modernisation, Restructuring and Expansion Programmes of Hindustan Copper Ltd. (HCL) (Department of Mines, Ministry of Coal and Mines);

(5) 80th Report on the Action Taken on recommendations contained in Committee's 66th Report on Performance Review of Jawahar Lal Nehru Aluminium Research Development and Design Centre (Department of Mines, Ministry of Coal and Mines);

(6) 81st Report on Sickness in SSI Sector of Cement Industry in Uttar Pradesh (Ministry of Small Scale Industries);

(7) 82nd Report on MoU system in the Strategic Sector PSEs (Ministry of Heavy Industries and Public Enterprises); and

(8) 83rd Report on MoU system in the Allied Sector PSEs (Ministry of Heavy Industries and Public Enterprises).

## **8. Statement By Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding correcting the reply given on 16 July, 2002 to Starred Question No. 27 by Sarvashri A. Venkatesh Naik and G.M. Banatwalla, M.Ps regarding communal riots in the country and (ii) giving the reasons for delay in correcting the reply.

## **9. Motion for election to Committee**

Shri Santosh Gangwar on behalf of Shri Hukumdeo Narayan Yadav moved the following motion: -

“That in pursuance of Section 4(4) (e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act.”

The motion was adopted

## **10. Motion Regarding the Forty-fourth Report of the Business Advisory Committee**

Shri Pramod Mahajan moved the following motion:-

“That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 9th December, 2002.”

The motion was adopted.

## **11. Supplementary Demands for Grants (General) 2002-2003**

Shri Anandrao Vithoba Adsul on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the

Supplementary Demands for Grants in respect of the Budget (General) for 2002-2003.

*(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.06 P.M.)*

## **12. Matters Under Rule 377**

- (1) Shri Ananta Nayak raised a matter regarding need to take suitable steps to check illegal mining and smuggling of Manganese and iron-ore in Keonjhar district, Orissa.
- (2) Prof. Dukha Bhagat raised a matter regarding need to provide telephone connections in Lohardagga Parliamentary Constituency, with W.L.L. System.
- (3) Col. (Retd.) Sona Ram Choudhary raised a matter regarding need to start work on Jaisalmer – Barmer – Kandla railway line.
- (4) Shri Kodikunnil Suresh raised a matter regarding need to release adequate funds for early completion of Quilon-Virudunagar meter-gauge rail line into broad-gauge.
- (5) Shri Vilas Muttemwar raised a matter regarding need to clear the proposal of the Government of Maharashtra for upgradation of the Nagpur airport to the international level.
- (6) Shri Sunil Khan raised a matter regarding need to abolish ceilings on payments of bonus under Bonus Act.
- (7) Shri Shivaji Mane raised a matter regarding need to take steps to check decreasing ground water level in Hingoli Parliamentary Constituency, Maharashtra.
- (8) Shri Ram Sajivan raised a matter regarding need to re-start drilling operations by Central Underground Water Board in Banda and Chitrakut districts, U.P.
- (9) Shri D. Venugopal raised a matter regarding need to drop the move of take over of Sri Arunachaleswarar Temple in Tamil Nadu by Archaeological Survey of India.
- (10) Shri Bhartruhari Mahtab raised a matter regarding need to benefit more people under Annapurna Scheme in Orissa.
- (11) Shri Dinesh Chandra Yadav raised a matter regarding need to start work on project under Integrated Dairy Development Project (I.D.D.P.) in Saharsa, Supaul and Madhepura districts in Bihar.

## **13. Government Bills – Passed**

Time Taken : 4 Hrs 12 Mts.

2.22 P.M.

(i) The Companies (Amendment) Bill, 2001

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

(1) Shri Priya Ranjan Dasmunsi  
(2) Shri Bikram Keshari Deo  
(3) Shri Rupchand Pal  
(4) Dr. Bolla Bulli Ramaiah  
(5) Dr. Raghuvansh Prasad Singh  
(6) Shri Kharabela Swain  
(7) Shri Chandrakant Khaire  
Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.  
Clauses 2 to 8 were adopted, as amended

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 38 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 8A was adopted.  
New Clause 8A was also adopted.  
Clauses 9 and 10 were adopted.  
Clause 11 was adopted, as amended.  
Clause 12 was adopted.  
Clauses 13 and 14 were adopted, as amended.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 42 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 14A was adopted.  
New Clause 14A was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 43 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 14B was adopted.  
New Clause 14B was also adopted.  
Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 44 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 14C was adopted.  
New Clause 14C was also adopted.  
Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 45 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 14D was adopted.  
New Clause 14D was also adopted.  
Clauses 15 to 18 were adopted, as amended.  
Clause 19 was adopted.  
Clause 20 was adopted, as amended.  
Clause 21 was adopted.  
Clause 22 was adopted, as amended.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 53 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 22A was adopted.  
New Clause 22A was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 54

to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 22B was adopted.  
New Clause 22B was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 55 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 22C was adopted.  
New Clause 22C was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 56 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 22D was adopted.

New Clause 22D was also adopted.

Clause 23 was adopted.

Clause 24 was adopted, as amended.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 58 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 24A was adopted.  
New Clause 24A was also adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far

as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 59 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 24B was adopted.  
New Clause 24B was also adopted.  
Clause 25 was adopted.

Shri Jaswant Singh moved the following motion under the rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its applications to Government amendment No. 60 to the Companies (Amendment) Bill, 2001 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 25A was adopted.  
New Clause 25A was also adopted.  
Clauses 26 to 34 were adopted.  
Clause 35 was adopted, as amended.  
Clauses 36 to 42 were adopted.  
Clause 43 was adopted, as amended.  
Clause 44 was adopted.  
Clause 45 was adopted, as amended.  
Clauses 46 to 76 were adopted.  
Clause 77 was adopted, as amended.  
Clauses 78 to 107 were adopted.  
Clause 108 was adopted, as amended.  
Clauses 109 to 117 were adopted.  
Clauses 118 and 119 were adopted, as amended.  
Clauses 120 to 122 were adopted.  
The Scheduled was adopted.  
Clause 1 was adopted, as amended.  
The Enacting Formula was adopted, as amended.  
The Long Title was also adopted.  
The motion that the Bill, as amended, be passed was moved by Shri Jaswant Singh.  
The motion was adopted and the Bill, as amended, was passed.

Time Taken: 45 Mts

(ii) The Companies (Second Amendment) Bill, 2001.

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Vijayendra Pal Singh Badnore
- (3) Shri Moinul Hassan
- (4) Shri Bikram Keshari Deo

- (5) Shri Sontosh Mohan Deo
- (6) Shri Prabodh Panda

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 was adopted, as amended

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended, was passed.

5.20 P.M.

Time Taken : 49 Mts

(iii) The Suppression of Unlawful Acts Against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ved Prakash Goyal.

The following members took part in the debate:-

- (1) Shri Ramesh Chennithala
- (2) Shri Varkala Radhakrishnan
- (3) Sardar Simranjit Singh Mann

Shri Ved Prakash Goyal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Ved Prakash Goyal.

The motion was adopted and the Bill.

6.59 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Wednesday, December 11, 2002/ Agrahayana 20, 1924 (Saka)

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**No. 270**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 303, 304 and 306 were orally answered. Replies to Starred Question Nos. 302, 305 and 307-321 were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 3317-3492 were laid on the Table.

12.00 Noon

#### **3. Statement By Prime Minister**

The Prime Minister made a statement regarding the 'recent visit of Shri Valdimir Putin, President of Russia, to India.'

He also laid on the Table a copy of (Hindi and English versions) of the Delhi Declaration on further consolidation of strategic partnership, a Joint Declaration on strengthening economic, scientific and technological cooperation and a Memorandum of Understanding on cooperation in combating terrorism between the Republic of India and the Russian Federation and a Joint Statement on the visit.

#### **4. Papers Laid on the Table**

The following papers were laid on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1204 (E) published in Gazette of India dated the 16th November, 2002 regarding acquisition of land for widening of National Highway No. 5 (Ganjam to Sunakhala Section) in Khurda district in the State of Orissa.

(ii) S.O. 1205 (E) published in Gazette of India dated the 16th November, 2002 regarding acquisition of land for widening of National Highway No. 5 (Ganjam to Sunakhala Section) in Khurda district in the State of Orissa.

(iii) S.O. 1206 (E) published in Gazette of India dated the 16th November, 2002 regarding acquisition of land for widening of National Highway No. 5 from Sunakhala to Khurda (Visakhapatnam- Bhubaneswar Section) in Khurda district in the State of Orissa.

(iv) S.O. 1207 (E) published in Gazette of India dated the 16th November, 2002 regarding acquisition of land for four laning of National Highway No. 5 (Visakhapatnam- Bhubaneswar Section) in the State of Orissa.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2000-2001.

(3) Statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2001 published in Notification No. G.S.R. 228 in Gazette of India dated the 28th April, 2001.

(ii) The Indian Police Service (Pay) Third Amendment Rules, 2001 published in Notification No. G.S.R. 229 in Gazette of India dated the 28th April, 2001.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2002 published in Notification No. G.S.R. 139 in Gazette of India dated the 27th April, 2002.

(iv) The Indian Forest Service (Pay) Amendment Rules, 2002 published in Notification No. G.S.R. 140 in Gazette of India dated the 27th April, 2002.

(v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2002 published in Notification No. G.S.R. 141 in Gazette of India dated the 27th April, 2002.

(vi) The Indian Forest Service (Pay) Amendment Rules, 2002 published in Notification No. G.S.R. 142 in Gazette of India dated the 27th April, 2002.

(vii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2002 published in Notification No. G.S.R. 143 in Gazette of India dated the 27th April, 2002.

(viii) The Indian Forest Service (Pay) Amendment Rules, 2002 published in Notification No. G.S.R. 144 in Gazette of India dated the 27th April, 2002.

(ix) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2002 published in Notification No. G.S.R. 145 in Gazette of India dated the 27th April, 2002.

- (x) The Indian Forest Service (Pay) Amendment Rules, 2002 published in Notification No. G.S.R. 146 in Gazette of India dated the 27th April, 2002.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2002 published in Notification No. G.S.R. 147 in Gazette of India dated the 27th April, 2002.
- (xii) The Indian Forest Service (Pay) Amendment Rules, 2002 published in Notification No. G.S.R. 148 in Gazette of India dated the 27th April, 2002.
- (5)(i) A copy of the Annual Report (Hindi and English versions) of the Process Cum Product Development Centre, Meerut, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process Cum Product Development Centre, Meerut, for the year 2001-2002.
- (6)(i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2001-2002.
- (7)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 2001-2002.
- (8)(i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2001-2002.
- (9)(i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2001-2002, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2001-2002.
- (10) (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2001-2002, along with Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2001-2002.

(12) A copy of the Information Technology (Removal of Difficulties) Order, 2002 (Hindi and English versions) published in Notification No. S.O. 1015 (E) in Gazette of India dated the 19th September, 2002 under sub-section (3) of section 86 of the Information Technology Act, 2000.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2000-2001.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2001-2002.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecom Regulatory Authority of India (Officers and Staff Appointment) Regulation, 2001 (Hindi and English versions) published in Notification No. 5-4/2000 ( A & L) in Gazette of India dated the 15th February, 2001

(ii) The Telecom Regulatory Authority of India, Service Providers (Maintenance of Books of Accounts and other Documents) Rules, 2002 published in Notification No. G.S.R. 782(E) in Gazette of India dated the 27th November, 2002.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmbai National Institute of Physical Education, Gwalior, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2000-2001.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21)(a)(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1998-1999, along with Audited Accounts.

(ii) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 1999-2000, along with Audited Accounts.

(iii) A copy of the Annual Report (Hindi and English versions) by the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2000-2001, along with Audited Accounts.

(b) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the years 1998-1999 to 2000-2001.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Notification No. G.S.R. 732 (E) published in Gazette of India dated the 29th October, 2002 prohibiting the manufacture, sale and distribution of certain drugs mentioned in the notification for human issued under section 26-A of the Drugs and Cosmetics Act, 1940.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 2000-2001.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the R.S.T. Regional Cancer Hospital and Research Centre, Nagpur, for the year 2001-2002.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Chennai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Chennai, for the year 2001-2002.

(28) A copy each of the Annual Reports for the year 2001-2002 (Hindi and English versions) along with Audited Accounts in respect of the following Centres:-

- (i) Population Research Centre, Bangalore.
- (ii) Population Research Centre, Baroda.
- (iii) Population Research Centre, Bhubaneswar.
- (iv) Population Research Centre, Punjab University, Chandigarh.
- (v) Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh.
- (vi) Population Research Centre, Delhi.
- (vii) Population Research Centre, Dharwad.
- (viii) Population Research Centre, Guwahati
- (ix) Population Research Centre, Tamil Nadu
- (x) Population Research Centre, Lucknow.
- (xi) Population Research Centre, Patna.
- (xii) Population Research Centre, Pune.
- (xiii) Population Research Centre, Sagar.
- (xiv) Population Research Centre, Shimla
- (xv) Population Research Centre, Srinagar.
- (xvi) Population Research Centre, Thiruvananthapuram.
- (xvii) Population Research Centre, Udaipur.
- (xviii) Population Research Centre, Visakhapatnam.

(29) A copy each of the Review (Hindi and English versions) by the Government of the working of the above Centres for the year 2001-2002.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2001-2002.

(31)(i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2001-2002.

(32) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare (Ministry of Health and Family Welfare) for the year 2002-2003.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2001-2002.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2001-2002, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(35)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2001-2002.

(36 A copy each of the following Notifications (Hindi and English versions) issued under Major Port Trusts Act, 1963:-

(i) G.S.R. 222 (E) published in Gazette of India dated the 22nd March, 2002 containing Corrigendum to the Notification No. G.S.R.246 (E) dated the 4th April, 2001.

(ii) G.S.R. 284 (E) published in Gazette of India dated the 15th April, 2002 containing Corrigendum to the Notification No. G.S.R. 379(E) dated the 18th May, 2001.

(iii) G.S.R. 750 (E) published in Gazette of India dated the 31st October, 2002 containing corrigendum to the Notification No. G.S.R. 380(E) dated the 23rd May, 2002.

(37) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) and (ii) of item No.(36) above.

(38) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R. 285 (E) published in Gazette of India dated the 15th April, 2002 approving the Jawaharlal Nehru Port Trust Employees (Interest Subsidy on House Building Advance) 1st Amendment Regulations, 2002.

(ii) G.S.R. 290 (E) published in Gazette of India dated the 18th April, 2002 approving the Cochin Port Trust (Recruitment of Heads of Department) Amendment Regulations, 2002.

(iii) G.S.R. 318 (E) published in Gazette of India dated the 2nd May, 2002 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2002.

(iv) G.S.R. 319 (E) published in Gazette of India dated the 2nd May, 2002 approving the Visakhapatnam Port Trust Employees (Leave Travel Concession) Amendment Regulations, 2002.

(v) G.S.R. 380(E) published in Gazette of India dated the 23rd May, 2002 approving the Calcutta Port Trust (Recruitment of Heads of Departments) 2nd Amendment Regulations, 2002.

(vi) G.S.R. 393(E) published in Gazette of India dated the 30th May, 2002 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2002.

(vii) G.S.R. 757(E) published in Gazette of India dated the 8th November, 2002 approving the Calcutta Port Trust (Recruitment of Heads of Departments) Amendment Regulations, 2002.

(39) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (vi) of item No. (5) above.

(40) A copy of the Directorate General of Lighthouses and Lightships (Group 'A' and Group 'B' Non-Technical Posts) Recruitment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 714 (E) in Gazette of India dated the 18th October, 2002 issued under proviso to article 309 of the Constitution.

(41)(i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2001-2002, together with Audit Report thereon..

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2001-2002.

## **5. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha :-

(i) That at its sitting held on the 9th December, 2002, Rajya Sabha agreed without any amendment to the Refugee Relief Taxes (Abolition) Repeal Bill, 2002, passed by Lok Sabha on 29th November, 2002.

(ii) That at its sitting held on the 9th December, 2002, Rajya Sabha passed the Wild Life (Protection) Amendment Bill, 2002.

\*(iii) That at its sitting held on the 11th December, 2002, Rajya Sabha agreed without any amendment to the Cable Television Networks (Regulation) Amendment Bill, 2002, passed by Lok Sabha on the 28th November, 2002.

\*(iv) That at its sitting held on the 11th December, 2002, Rajya Sabha passed the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2002.

## **6. Bills as Passed by Rajya Sabha Laid on the Table**

(i) The Wild Life (Protection) Amendment Bill, 2002.

\*(ii) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2002.

## **7. Report of the Committee on Petitions**

SHRI BASUDEB ACHARIA presented the Twenty - second Report (Hindi and English versions) of the Committee on Petitions.

## **8. Reports of the Standing Committee on Industry**

SHRI A.C.JOSE laid on the Table a copy each (Hindi and English versions) of the following reports of the Standing Committee on Industry: -

- (1) 84th Report on Implementation of Prime Minister's Rozgar Yojana (PMRY) in Andhra Pradesh, Karnataka and Kerala (Ministry of Agro & Rural Industries);
- (2) 85th Report on implementation status of financial assistance-cum-restructuring package and revival of Hindustan Steel Works Construction Ltd. (HSCL) Ministry of Steel;
- (3) 86th Report of Performance review of Metal Scrap Trade Corporation Ltd. (MSTC) Ministry of Steel;
- (4) 87th Report on implementation status of financial assistance-cum-restructuring package and revival of Bharat Refractories Ltd. (BRL) Ministry of Steel;
- (5) 88th Report of Performance review of Rashtriya Ispat Nigam Ltd. (RINL) Ministry of Steel;
- (6) 89th Report on Modernisation Restructuring and Expansion Programmes of Durgapur Steel Plant (DSP) Ministry of Steel;
- (7) 90th Report on Sickness in SSI Sector in the City of Kanpur, Uttar Pradesh (Ministry of Small Scale Industries); and
- (8) 91st Report on Coir Board - A performance Review (Ministry of Agro & Rural Industries).

12.12.P.M.

## **9. Calling Attention**

Shri Ramesh Chennithala called the attention the Minister of External Affairs to the problems being faced by Indians going to and working in Gulf countries and steps taken by the Government in regard thereto.

The Minister of State in the Ministry of External Affairs made a statement in regard thereto.

12.45 P.M.

## **10. Observation by the Speaker – Question of Privilege**

The Speaker made the following observation: -

“Dr. Raghuvansh Prasad Singh had given a notice of question of privilege on 17.5.2002 against the Minister of State for Planning and the then Ministers of Finance and Rural Development for allegedly misleading the House regarding financial package to Bihar.

I had called for the comments of the concerned Ministers on the notice of Dr. Raghuvansh Prasad Singh. I have since received the comments of the Ministers.

It is well established that if any statement is made on the floor of the House by a member or Minister which another member believes to be untrue, incomplete or incorrect, it does not constitute a breach of privilege. In order to constitute a breach of privilege or contempt of the House, it has to be proved that the statement was not only wrong or misleading but it was made deliberately to mislead the House. A breach of privilege can arise only when the member or the Minister makes a false statement or an incorrect statement willfully, deliberately and knowingly.

On a perusal of the comments of the Ministers in the matter, I am satisfied that there has been no misleading of the House by them as alleged by the member.

I have accordingly disallowed the notice of question of privilege. Copies of the comments of the Ministers have already made available to Dr. Raghuvansh Prasad Singh.”.

## **11. Submissions by Members**

To the submission made by Shri Kodikunnil Suresh regarding reported decision of Tamil Nadu Government to divert water from two major rivers of Kerala. Shri Arjun Charan Sethi responded.

*(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.17 P.M.)*

## **12. Matters under Rule 377**

(1) Shri Ram Singh Kaswan raised a matter regarding need to accord approval to gauge conversion of Rewari- Bikaner, Sadulpur-Hissar and Ratangarh – Degana metre-gauge rail lines in Rajasthan.

(2) Shri Suresh Chandel raised a matter regarding need to develop indigenous vaccine to meet the menace of Hepatitis – B disease in the country.

(3) Shri Laxman Giluwa raised a matter regarding need to provide relief to the people affected by drought in Singhbhum district, Jharkhand.

(4) Shri Y.G. Mahajan raised a matter regarding need to provide stoppage of important Express trains at Jalgaon railway station, Maharashtra.

(5) Shri K.P. Singh Deo raised a matter regarding need to review the decision to close Government Text Book Printing Press at Bhubaneswar, Orissa.

(6) Prof. (Smt.) A.K. Premajam raised a matter regarding need to sanction the estimate for re-construction of a bridge at Palolipalam on National Highway No. 17 in Kerala.

(7) Shri Ambati Brahmaniah raised a matter regarding need to ensure the National Highway-214 from Kattipudy to Ongole via Masulipatnam and Penumudi, Andhra Pradesh.

(8) Shri Tufani Saroj raised a matter regarding need to open a post office at Vrindavan in district Ghajipur of Saidpur Parliamentary Constituency, U.P.

(9) Smt. Renu Kumari raised a matter regarding need for early construction of a road over-bridge on National Highway-31 at Chukti Dhala between Mansi and Maheshkhunt railway station in Khagaria district, Bihar.

(10) Shri Chandra Vijay Singh raised a matter regarding need to protect the interest of farming community particularly sugar-cane growers in Western Uttar Pradesh.

(11) Shri Haribhau Shankar Mahale raised a matter regarding need to ensure uninterrupted supply of electricity in Nasik district, Maharashtra.

2.31 P.M.

### **13. Government Bill – Passed**

Time taken: 02 hrs. 05 mts.

The North-Eastern Council (Amendment) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Arun Shourie.

The following members took part in the debate:-

- (1) Shri K. A. Sangtam
- (2) Shri Sontosh Mohan Dev
- (3) Shri Anadicharan Sahu
- (4) Shri Nikhilananda Sar
- (5) Shri Bhim Dahal
- (6) Shri Raj Kumar Wangcha
- (7) Shri S.K. Bwiswmuthiary
- (8) Dr. Raghuvansh Prasad Singh
- (9) Shri Vanlalzawma
- (10) Shri P.H. Pandian

Shri Arun Shourie replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Arun Shourie.

The motion was adopted and the Bill was passed.

Time taken: 2 hrs. 29 mts.

#### **14. Supplementary Demands for Grants (General) for 2002-2003**

Discussion on the Supplementary Demands for Grants Nos. 5, 6, 9, 10, 12, 22, 23, 24, 25, 26, 27, 28, 37, 39, 40, 43, 50, 51, 52, 54, 61, 65, 66, 67, 70, 72, 76, 78, 79, 82, 83, 87, 89 and 95 in respect of the Budget (General) for 2002-2003, commenced.

The following members took part in the debate:-

- (1) Shri K.P. Singh Deo
- (2) Shri Thawar Chand Gehlot
- (3) Shri Moinul Hassan
- (4) Dr. Arun Kumar
- (5) Kunwar Akhilesh Singh
- (6) Shri K.H. Muniyappa
- (7) Dr. Raghuvansh Prasad Singh

Shri Jaswant Singh replied to the debate.

All the Supplementary Demands for Grants Nos. 5, 6, 9, 10, 12, 22, 23, 24, 25, 26, 27, 28, 37, 39, 40, 43, 50, 51, 52, 54, 61, 65, 66, 67, 70, 72, 76, 78, 79, 82, 83, 87, 89 and 95 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2002-2003 were voted in full.

#### **15. Government Bill – Introduced**

The Appropriation (No.6) Bill, 2002.

#### **16. Government Bill – Passed**

The Appropriation (No.6) Bill, 2002.

The motion for consideration moved by Shri Jaswant Singh was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

7.13 P.M.

#### **17. Observation by Chairman, Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P.**

Shri Vijay Kumar Malhotra made the following observation :-

“I have to inform that the Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P., met today and after deliberating upon the matter, decided to meet again tomorrow at 10 A.M. to further deliberate upon the matter.”

7.14 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th December, 2002).*

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**G.C. MALHOTRA,  
Secretary-General**

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\* at 7.13 P.M.

## LOK SABHA

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### Bulletin-Part I (Brief Record of Proceedings)

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Thursday, December 12, 2002/ Agrahayana 21, 1924 (Saka)

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No. 271

11. A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for answers. Starred Question Nos. 322-341 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers of the Unstarred Question Nos. 3493-3722 would be printed in the official report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12.00 Noon).*

#### 2. Submissions by Members

To submissions made by members regarding situation arising out of reported death of three farmers in police firing at Munderva Sugar Mill in Basti district, Uttar Pradesh, the Prime Minister responded.

Thereafter, with the permission of the Chair, the following members also made submissions:-

- (1) Shri H.D. Deve Gowda
- (2) Shri Somnath Chatterjee
- (3) Shri Ram Nagina Mishra
- (4) Shri Shivraj V. Patil
- (5) Shri Shriprakash Jaiswal
- (6) Shri Sharad Yadav
- (7) Kunwar Akhilesh Singh
- (8) Shri Ram Vilas Paswan
- (9) Shri Ramji Lal Suman
- (10) Shri Prabhunath Singh
- (11) Dr. Raghuvansh Prasad Singh
- (12) Advocate Suresh Ramrao Jadhav (Patil)

1 P.M.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2001-2002.

(ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2001-2002.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Annual Administration Reports (Hindi and English versions) of Cantonment Boards, for the year 1999-2000.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) Statement (Hindi and English versions) (i) correcting the reply given on the 16th May, 2002 to Unstarred Question No.7510 by Sarvashri R. S. Patil and Chada Suresh Reddy, MPs regarding Agreement for Procurement of Sukhoi - 30 and

(ii) giving reasons for delay in correcting the reply.

(5) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2001-2002, along with Audited Accounts.

(6) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2001-2002.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the RITES Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8). A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending the 31st March, 2001.

(9) A Copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

(1) The Prasar Bharati (Broadcasting Corporation of India) (Announcer posts) Service Regulations, 2002 published in Notification No. F.No. N-10/18/2001-P.P.C. in Gazette of India dated the 13th July, 2002.

(2) The Prasar Bharati (Broadcasting Corporation of India) Hindi Officer Service Regulations, 2002 published in Notification No. N-10/6/2001-P.P.C. in Gazette of India dated the 6th June, 2002.

(3) The Prasar Bharati (Broadcasting Corporation of India) (Junior Civil Construction Wing Posts) Service Regulations, 2002 published in Notification No. N-10/10/2001-P.P.C. in Gazette of India dated the 6th June, 2002.

(4) The Prasar Bharati (Broadcasting Corporation of India) (Junior Administrative and Allied posts) Service Regulations, 2002 published in Notification No. N-10/10/2001-P.P.C. in Gazette of India dated the 21st August, 2002.

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

(i) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2002 published in Notification No. G.S.R. 177 (E) in Gazette of India dated 8th March, 2002.

(ii) The Motor Spirit and High Speed Diesel (Regulation of Supply and Distribution and Prevention of Malpractices) (Amendment) Order, 2002 published in Notification No. G.S.R. 211 (E) in Gazette of India dated 16th March, 2002.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Biecco Lawrie Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Biecco Lawrie Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2001-2002.

(13) A copy of the Central Electricity Regulatory Commission (Medical Facilities) Regulations (First Amendment), 2002 (Hindi and English versions) published in Notification No.

2/1(21)/2001/CERC in Gazette of India dated the 29th October, 2002 under section 56 of the Electricity Regulatory Commissions Act, 1998.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### **4. Report of Committee on Absence of Members from the Sittings of the House**

SHRI RAM SAJIVAN presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### **5. Report of the Standing Committee on Labour and Welfare**

SHRI VIRENDRA KUMAR presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour & Welfare:-

(1) Twenty-Fourth Report on Action taken by the Government on the Recommendations/Observations contained in the Twenty-first Report of the Standing Committee on Labour and Welfare on Ministry of Labour- Demands for Grants-2002-2003.

(2) Twenty-Fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the Nineteenth Report of the Standing Committee on Labour and Welfare on Ministry of Social Justice and Empowerment- Demands for Grants-2002-2003.

(3) Twenty-Sixth Report on Action Taken by the Government on the recommendations/Observations contained in the Twentieth Report of the Standing Committee on Labour and Welfare on Ministry of Tribal Affairs - Demands for Grants- 2002-2003.

(4) Twenty-Seventh Report on "The Scheduled Castes and Scheduled Tribes Orders (Second Amendment) Bill, 2002".

#### **6. Statements of the Standing Committee on Labour and Welfare**

SHRI VIRENDRA KUMAR laid on the Table a copy each of the following statements (Hindi and English versions) of the Standing Committee on Labour & Welfare:-

(1) Statement showing further action taken by the Government on the recommendations/observations contained in Sixteenth Report of the Standing Committee on Labour and Welfare (2001) (Thirteenth Lok Sabha) on the recommendations/ observations

contained in Eleventh Report (Thirteenth Lok Sabha) on Demands for Grants 2001-2002 of the Ministry of Labour.

(2) Statement showing further action taken by the Government on the recommendations contained in Seventeenth Action Taken Report of the Standing Committee on Labour and Welfare (2001) (Thirteenth Lok Sabha) on the recommendations contained in Twelfth Report (Thirteenth Lok Sabha) on Demands for Grants (2001-2002) - Ministry of Social Justice and Empowerment.

(3) Statement showing further action taken by the Government on the recommendations contained in Eighteenth Action Taken Report of the Standing Committee on Labour and Welfare (2001) (Thirteenth Lok Sabha) on the recommendations contained in Thirteenth Report (Thirteenth Lok Sabha) on Demands for Grants, 2001-2002 of the Ministry of Tribal Affairs.

## **7. Report of the Standing Committee on Human Resource Development**

SHRI BALI RAM KASHYAP laid on the Table a copy each of the Hundred-twenty third and Hundred-twenty fourth Reports (Hindi and English versions) of the Standing Committee on Human Resource Development on the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Bill, 2002 and the Protection from Domestic Violence Bill, 2002, respectively.

## **8. Evidence Tendered before the Standing Committee on Human Resource Development**

SHRI BALI RAM KASHYAP laid on the Table a copy of the record of evidence tendered before the Standing Committee on Human Resource Development on the Protection from Domestic Violence Bill,

1.03 P.M.

## **9. Observation by Chairman, Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P.**

Shri Vijay Kumar Malhotra made the following observation:-

“ I, the Chairman of the Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P on 9 December, 2002, in New Delhi , present this Preliminary Report to the House on the incident of assault on Shri Devendra Prasad Yadav, MP while he was leading a demonstration of farmers organized to demand permanent solution to the perennial flood/drought problems in Bihar.

2. The Committee at their sitting held on 11.12.2002, decided that the factual note in the matter which was called for from the Ministry of Home Affairs and was expected to be received by the Secretariat should be perused before taking any further step in the matter.

3. The Committee at their sitting held on 12.12.2002, felt that there is a prima facie case for holding a detailed inquiry into the matter, which will require examination of relevant material connected with the case, viewing of video cassettes and perusing other information available. The Committee will also have to

record the evidence of the concerned police officers who were on duty at the time of incident and other witnesses.

4. The Committee, therefore, recommend that in order to ensure transparent and impartial inquiry into the matter, it will be in the fitness of things that Shri Manoj Lal, Police Office-in-charge be placed under suspension till the inquiry by the Committee is completed. The Committee, however, like to emphasize that the above recommendation of the Committee should not be construed to mean that the concerned police officer has been found guilty.”

1.04 P.M.

## **10. Calling Attention**

Shri Kirit Somaiya called the attention of the Minister of Power to the situation arising due to delay in starting the Dabhol Power Project resulting in increase in power cuts and grid failure in various parts of the country particularly in Maharashtra and steps taken by the Government in regard thereto.

The Minister of Power made a statement in regard thereto.

*(Lok Sabha adjourned at 1.29 P.M. and re-assembled at 2.21 P.M.)*

## **11. Matters under Rule 377**

(1) Shri Pawan Kumar Bansal raised a matter regarding need for separate building bye-laws for rehabilitation colonies in Chandigarh for the benefit of the poor.

(2) Shri Punnu Lal Mohale raised a matter regarding need for early clearance to Arpa Bhisajhal Irrigation Project of Chattisgarh.

(3) Shri Giridhari Lal Bhargava raised a matter regarding need to handover the management of M/s Sambhar Salt Limited to State Government of Rajasthan for its smooth functioning.

(4) Shri Virendra Kumar raised a matter regarding need for proper maintenance of National Highway between Jhansi and Barman via Sagar.

(5) Shri Iqbal Ahmed Saradgi raised a matter regarding need to clear the proposals of Government of Karnataka for revival of sugar industry in the State.

(6) Shri P. Mohan raised a matter regarding need to expedite construction of Yatri Niwas at Madurai, Tamil Nadu.

(7) Shri Y.V. Rao raised a matter regarding need for a circular train service connecting Vijayawada-Guntur- Tenali stations in Andhra Pradesh.

(8) Shri Prasanna Acharya raised a matter regarding need to take steps for revival of handloom industry in Orissa.

(9) Kunwar Akhilesh Singh raised a matter regarding need to open a Central School in Maharajganj District, Uttar Pradesh.

2.33 P.M.

## **12. Government Bills – Passed**

Time taken: 24 mts.

(i) The Transfer of Property (Amendment) Bill, 2002.

The motion for consideration of the Bill was moved by Shri K. Jana Krishnamurthi.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Suresh Kurup

Shri K. Jana Krishnamurthi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri K. Jana Krishnamurthi.

The motion was adopted and the Bill was passed.

2.57 P.M.

Time taken: 2 hrs. 09 mts.

(ii) Representation of the People (Second Amendment) Bill, 2002.

The motion for consideration of the Bill was moved by Shri K. Jana Krishnamurthi.

The following members took part in the debate:-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Prof. Rasa Singh Rawat
- (3) Shri Priya Ranjan Dasmunsi
- (4) Dr. K. Malaisamy
- (5) Shri Mulayam Singh Yadav
- (6) Shri Somnath Chatterjee
- (7) Shri G.M. Banatwalla
- (8) Sardar Simranjit Singh Mann
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri Prabhunath Singh

Shri K. Jana Krishnamurthi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.  
The motion that the Bill, as amended, be passed was moved by  
Shri K. Jana Krishnamurthi.

The motion was adopted and the Bill, as amended, was passed.

5.07 P.M.

### **13. Discussion under Rule 193**

Time taken : 51 mts.

Shri Prabodh Panda raised a discussion regarding Internal Security.

Shri Chinmayanand Swami took part in the debate.

The discussion was not concluded.

### **\*14. Statement by Minister**

The Minister of Consumer Affairs, Food and Public Distribution made a statement regarding agitation of sugarcane farmers in U.P.

The following members with the permission of the Chair sought clarifications :-

- (1) Shri Ramji Lal Suman
- (2) Shri Mulayam Singh Yadav
- (3) Shri Prabhunath Singh
- (4) Shri Shriprakash Jaiswal
- (5) Dr. Raghuvansh Prasad Singh
- (6) Kunwar Akhilesh Singh
- (7) Shri S.S. Palanimanickam
- (8) Shri Avtar Singh Bhadana

Shri Sharad Yadav responded to the clarifications.

6.27 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 13th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

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\*At 5.58 P.M.

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Friday, December 13, 2002/ Agrahayana 22, 1924 (Saka)

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**No. 272**

11. A.M.

#### **1. Reference by Speaker**

The Speaker made a reference to the first anniversary of the terrorists attack on Parliament House on the 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs who lost their lives while protecting the Parliament House Complex.

11. 11 A.M.

#### **2. Starred Questions**

Starred Question Nos. 343, 345 and 346 were orally answered. Replies to Starred Question Nos. 342, 344 and 347-361 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 3723-3763 and 3765-3952 were laid on the Table.

12 Noon

#### **4. Papers Laid on the Table**

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

(1) The Cost Accounting Records (Plantation Products) Rules, 2002 published in Notification No. G.S.R. 685 (E) in Gazette of India dated the 8th October, 2002.

(2) The Cost Accounting Records (Petroleum Industry) Rules, 2002 published in Notification No. G.S.R. 686 (E) in Gazette of India dated the 8th October, 2002.

(3) The Cost Accounting Records (Telecommunications) Rules, 2002 published in Notification No. G.S.R. 689 (E) in Gazette of India dated the 9th October, 2002.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the

Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi for the year 2001-2002.

(ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2001-2002.

(ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2001-2002.

(ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 1997-1998.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 1997-1998, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) of item No. (2) above.

(4) A copy of the Thirty-seventh Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1998 to June, 1999

(5) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (4) above.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2001-2002.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research

Association, Surat, for the year 2001-2002.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2001-2002.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2001-2002.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2001-2002.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2001-2002.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2001-2002.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2001-2002, along with Audited Accounts.

(ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2001-2002.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) Statement Regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2001-2002.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2001-2002.

(16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) S.O. 871(E) published in Gazette of India dated the 16th August, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., dated the 3rd August, 2001.

(ii) S.O. 902(E) published in Gazette of India dated the 26th August, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(iii) S.O. 903(E) published in Gazette of India dated the 26th August, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(iv) S.O. 932(E) published in Gazette of India dated the 2nd September, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., dated the 3rd August, 2001.

(v) S.O. 1036(E) published in Gazette of India dated the 25th September, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(vi) S.O. 1037(E) published in Gazette of India dated the 25th September, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(vii) S.O. 1132(E) published in Gazette of India dated the 28th October, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(viii) S.O. 1133(E) published in Gazette of India dated the 28th October, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(ix) G.S.R.761 (E) published in Gazette of India dated the 12th November, 2002 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.

(x) The Foreign Privileged Persons' (Regulation of Customs Privileges) Amendment Rules, 2002 published in Notification No. G.S.R. 775(E) in Gazette of India dated the 20th November, 2002 together with an explanatory memorandum.

(xi) G.S.R.774 (E) published in Gazette of India dated the 20th November, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002 .

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.758 (E) published in Gazette of India dated the 11th November, 2002 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on D (-) Para Hydroxy Phenyl Glycine Methyl Potassium Dane Salt originating in, or exported from the People's Republic of China and Singapore at the rates recommended by the designated authority.

(ii) G.S.R.769 (E) published in Gazette of India dated the 15th November, 2002 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.

(iii) G.S.R.770 (E) published in Gazette of India dated the 15th November, 2002 together with an explanatory memorandum seeking to prescribe finalisation of all provisional assessment and calculating the applicable anti-dumping duty and also to rescind Notification No. 120/2001-Cus. dated the 16th November, 2001.

(iv) G.S.R.773 (E) published in Gazette of India dated the 20th November, 2002 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.

(v) G.S.R.780 (E) published in Gazette of India dated the 22nd November, 2002 together with an explanatory memorandum regarding appointment of Chief Commissioner of Central Excise, Delhi as the Director General (Safeguards) to exercise the powers vested under the Customs Tariff (Identification and Assessment of Safeguard Duty ) Rules, 1997.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.752 (E) published in Gazette of India dated the 7th November, 2002 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE., dated the 1st March, 2002.

(ii) G.S.R.764 (E) published in Gazette of India dated the 14th November, 2002 together with an explanatory memorandum seeking to exempt all excisable goods except cigarette/cigars of tobacco, soft drinks and their concentrates, Industrial Infrastructure Development Centre or Export Promotion Industrial Park or Industrial Estate or Area or Commercial Estate or Scheme Area in the State of Jammu and Kashmir.

(iii) G.S.R.765 (E) published in Gazette of India dated the 14th November, 2002 together with an explanatory memorandum seeking to exempt specified goods cleared from a unit located anywhere in the State of Jammu and Kashmir.

(iv) The CENVAT Credit Amendment Rules, 2002 published in Notification No. G.S.R.767 (E) in Gazette of India dated the 14th November 2002 together with an explanatory memorandum.

(v) Ad-hoc Notification No. 85/5/2002-CX dated the 23rd July, 2002 together with an explanatory memorandum seeking to exempt excisable goods i.e. cement, Tor, Steel and Structure Steel from whole of the duty of excisable leviable thereon.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R.213 (E) published in Gazette of India dated the 19th March, 2002 together with an explanatory memorandum seeking to amend Notification No. 5/96-Service Tax dated the 3rd April, 1996.

(ii) G.S.R.325 (E) published in Gazette of India dated the 3rd May, 2002 together with an explanatory memorandum seeking to amend Notification No. 5/96-Service Tax dated the 3rd April, 1996.

(iii) G.S.R.332 (E) published in Gazette of India dated the 8th May, 2002 together with an explanatory memorandum seeking to amend Notification No. 5/96-Service Tax dated the 3rd April, 1996.

(iv) G.S.R.333 (E) published in Gazette of India dated the 8th May, 2002 together with an explanatory memorandum seeking to amend Notification No. 44/98-Service Tax dated the 22nd January, 1998.

(v) G.S.R.334 (E) published in Gazette of India dated the 8th May, 2002 together with an explanatory memorandum seeking to amend Notification No. 1/2001-Service Tax dated the 3rd July, 2001 together with Corrigendum thereto published in Notification No. G.S.R. 583 (E) dated the 20th August, 2002.

(20) A copy each of the following Notifications (Hindi and English versions) under section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority (Insurance Brokers) Regulations, 2002 published in Notification No. F.No. IRDA/Reg./10/2002 (230) in Gazette of India dated the 17th October, 2002.

(ii) The Insurance Regulatory and Development Authority (Obligations of Insurers to Rural or Social Sectors) Regulations, 2002 published in Notification No. F.No. IRDA/Reg./10/2002 (231) in Gazette of India dated the 17th October, 2002.

(iii) The Insurance Regulatory and Development Authority (Licensing of Corporate Agents) Regulations, 2002 published in Notification No. F.No. IRDA/Reg./10/2002 (232) in Gazette of India dated the 17th October, 2002.

(iv) The Insurance Regulatory and Development Authority (Licensing of Insurance Agents) (Amendment) Regulations, 2002 published in Notification No. F.No. IRDA/Reg./10/2002 (233) in Gazette of India dated the 17th October, 2002.

(v) The Insurance Regulatory and Development Authority (Protection of Policyholders' Interests) (Amendment) Regulations, 2002 published in Notification No. F.No.

IRDA/Reg./10/2002 (234) in Gazette of India dated the 17th October, 2002.

(vi) The Insurance Regulatory and Development Authority (Manner of Receipt of Premium) Regulations, 2002 published in Notification No. F.No. IRDA/Reg./10/2002 (235) in Gazette of India dated the 17th October, 2002.

(21) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, New Delhi, for the year 2000-2001 together with Audit Report under sub-section (4) of section 17 of the Insurance Regulatory and Development Authority Act, 1999.

(22) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

(i) Report on the working and activities of the Allahabad Bank for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of Maharashtra for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(iii) Report on the working and activities of the Indian Bank for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the United Bank of India for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(v) Report on the working and activities of the UCO Bank for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Central Bank for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(vii) Report on the working and activities of the Union Bank of India for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(viii) Report on the working and activities of the Punjab & Sind Bank for the year 2001 –2002, along with Accounts and Auditor's Report thereon.

(23) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Patiala and State Bank of Saurashtra for the year 2001-2002, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2001-2002.

(ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2001-2002.

(ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2001-2002, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(25) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2002, together with Auditor's Report thereon:-

- (i) Aurangabad Jalna Gramin Bank, Aurangabad
- (ii) Avadh Gramin Bank, Lucknow
- (iii) Ballia Kshetriya Gramin Bank, Ballia
- (iv) Basti Gramin Bank, Basti
- (v) Bhagirath Gramin Bank, Sitapur
- (vi) Bhandara Gramin Bank, Bhandara
- (vii) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur
- (viii) Bolangir Anchalik Gramya Bank, Bolangir
- (ix) Bundi - Chittorgarh Kshetriya Gramin Bank,  
Bundi
- (x) Chhattasal Gramin Bank, Orai
- (xi) Chikmagalur Kodagu Grameena Bank,  
Chikmagalur
- (xii) Dewas Shajapur Kshetriya Gramin Bank, Dewas
- (xiii) Dhenkanal Gramya Bank, Dhenkanal
- (xiv) Dungarur Banswara Kshetriya Gramin Bank,  
Dungarpur
- (xv) Gaur Gramin Bank, Malda

- (xvi) Giridih Kshetriya Gramin Bank, Giridih  
(xvii) Gorakhpur Kshetriya Gramin Bank, Gorakhpur  
(xviii) Haryana Kshetriya Gramin Bank, Bhiwani  
(xix) Himachal Gramin Bank, Mandi  
(xx) Hissar Sirsa Kshetriya Gramin Bank, Hissar  
(xxi) Howrah Gramin Bank, Howrah  
(xxii) Kakathiya Grameena Bank, Hanamkonda  
(xxiii) Kalahandi Anchalika Gramya Bank,  
**Bhawanipatan**  
(xxiv) Kalpatharu Grameena Bank, Tumkur  
(xxv) Korapur Panchabati Gramya Bank, Jeypore  
(xxvi) Kosi Kshetriya Gramin Bank, Koshi Colony  
(xxvii) Kshetriya Kisan Gramin Bank, Mainpuri  
(xxviii) Kutch Gramin Bank, Bhuj  
(xxix) Langpi Dehangi Rural Bank, Diphu  
(xxx) Mallabhum Gramin Bank, Bankura  
(xxxi) Marudhar Kshetriya Gramin Bank, Churu  
(xxxii) Marwar Gramin Bank, Pali  
(xxxiii) Mayurakshi Gramin Bank, Birbhum  
(xxxiv) Mewar Anchalik Gramin Bank, Udaipur  
(xxxv) Monghyre Kshetriya Gramin Bank, Monghyr  
(xxxvi) Nadia Gramin Bank, Nadia  
(xxxvii) Nagarjuna Grameena Bank, Khammam  
(xxxviii) Nainital Almora Kshetriya Gramin Bank,  
**Nainital**  
(xxxix) Nimar Kshetriya Gramin Bank, Khargone  
(xl) Pratapgarh Kshetriya Gramin Bank, Pratapgarh  
(xli) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri  
(xlii) Samastipur Kshetriya Gramin Bank, Samastipur  
(xliii) Sagar Gramin Bank, Kolkata  
(xliv) Sarayu Gramin Bank, Lakhimpur Kheri  
(xlv) Sharda Gramin Bank, Satna  
(xlvi) Shivalik Gramin Bank, Hoshiarpur  
(xlvii) Singhbhum Kshetriya Gramin Bank, Chaibasa  
(xlviii) South Malabar Gramin Bank, Mallapuram  
(xlix) Sultanpur Kshetriya Gramin Bank, Sultanpur  
(l) Thane Gramin Bank, Thane  
(li) Tripura Gramin Bank, Agartala  
(lii) Vaishali Kshetriya Gramin Bank, Muzaffarpur  
(liii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha  
(liv) Vindhya Vasini Gramin Bank, Mirzapur  
(lv) Surguja Kshetriya Gramin Bank, Ambikapur  
(lvi) Bhojpur Rohtas Gramin Bank, Ara  
(lvii) Godavari Grameena Bank, Rajahmundry  
(lviii) Bhagalpur Banka Kshetriya Gramin Bank,  
**Bhagalpur**  
(lix) Nagaland Rural Bank, Kohima  
(lx) Ratlam Mandsaur Kshetriya Gramin Bank,  
**Mandsaur**  
(lxi) Saran Kshetriya Gramin Bank, Chapra  
(lxii) Varda Grameena Bank, Kumta  
(lxiii) Barabanki Gramin Bank, Barabanki  
(lxiv) Aravali Kshetriya Gramin Bank, Sawai Madhopur  
(lxv) Chambal Kshetriya Gramin Bank, Morena  
(lxvi) Pragjyotsh Ganolia Bank, Nalbari  
(lxvii) Murshidabad Gramin Bank, Murshidabad  
(lxviii) Faizabad Kshetriya Gramin Bank, Faizabad  
(lxix) Surendranagar Bhavnagar Gramin Bank,  
**Surendranagar**  
(lxx) Raebareilly Kshetriya Gramin Bank, Raibareli  
(lxxi) Manjira Gramin Bank, Sangareddy

- (lxxii) Aligarh Gramin Bank, Aligarh  
 (lxxiii) Vidur Gramin Bank, Bijnore  
 (lxxiv) Gurdaspur Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur  
 (lxxv) Ganga Yamuna Gramin Bank, Dehradun  
 (lxxvi) Valsad Dangs Gramin Bank, Valsad  
 (lxxvii) Kanakadurga Grameena Bank, Gudivada  
 (lxxviii) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur  
 (lxxix) Bijapur Grameena Bank, Bijapur  
 (lxxx) Bundelkhand Kshetriya Gramin Bank, Tikamgarh  
 (lxxxi) Surat Bharuch Gramin Bank, Bharuch  
 lxxxii) Raigarh Kshetriya Gramin Bank, Raigarh  
 (lxxxiii) Jammu Rural Bank, Jammu  
 (lxxxiv) Sri Rama Grameena Bank, Nizamabad  
 (lxxxv) Hindon Gramin Bank, Ghaziabad  
 (lxxxvi) Magadh Gramin Bank, Gaya  
 (lxxxvii) Adhiyamand Grama Bank, Dharmapuri  
 (lxxxviii) Vallalar Grama Bank, Cuddalore  
 (lxxxix) Chitradurga Gramin Bank, Chitradurga  
 (xc) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara  
 (xci) Durg Rajnandgaon Gramin Bank, Rajnandgaon  
 (xcii) Fatehpur Kshetriya Gramin Bank, Fatehpur  
 (xciii) Shivpuri Guna Kshetriya Gramin Bank, Shivpuri  
 (xciv) Devi Patan Kshetriya Gramin Bank, Gonda  
 (xcv) Mizoram Rural Bank, Mizoram  
 (xcvi) Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi  
 (xcvii) Thar Aanchalik Gramin Bank, Jodhpur  
 (xcviii) Arunachal Pradesh Rural Bank, Pasighat  
 (xcix) Patliputra Gramin Bank, Patna  
 (c) Panchmahal Vadodara Gramin Bank, Godhra  
 (ci) Chaitanya Grameena Bank, Tenali  
 (cii) Parvatiya Gramin Bank, Chamba  
 (ciii) Chandrapur Gadchiroli Gramin Bank, Chandrapur  
 (civ) Kanpur Kshetriya Gramin Bank, Kanpur  
 (cv) Balasore Gramya Bank, Balasore  
 (cvi) Bardhaman Gramin Bank, Bardhaman  
 (cvii) Farrukhabad Gramin Bank, Farrukhabad  
 (cviii) Samyut Kshetriya Gramin Bank, Azamgarh  
 (cix) Marathwada Gramin Bank, Nanded  
 (cx) Cuttack Gramya Bank, Cuttack  
 (cxii) Rajgarh Sehore Kshetriya Gramin Bank, Sehore  
 (cxiii) Manipur Rural Bank, Imphal  
 (cxiiii) Ellaquai Dehati Bank, Srinagar  
 (cxv) Palamau Kshetriya Gramin Bank, Palamau  
 (cxvi) Cauvery Grameena Bank, Mysore  
 (cxvii) Baitarani Gramya Bank, Mayurbhanj  
 (cxviii) Lakhimi Gaonlia Bank, Golaghat  
 (cxix) Sravasthi Gramin Bank, Bahraich  
 (cxx) Solapur Gramin Bank, Solapur  
 (cxxi) Puri Gramya Bank, Pipili  
 (cxxii) Sri Venkateswara Grameena Bank, Chittoor  
 (cxxiii) Buldana Gramin Bank, Buldana  
 (cxxiiii) Hazaribag Kshetriya Gramin Bank, Hazaribag  
 (cxxv) Sri Visakha Grameena Bank, Sri Kakulam  
 (cxxvi) Cachar Gramin Bank, Silchar  
 (cxxvii) Mithila Kshetriya Gramin Bank, Darbhanga  
 (cxxviii) Kisan Gramin Bank, Budaun  
 (cxxix) Sri Sathavahana Grameena Bank, Karimnagar  
 Gurgaon Gramin Bank, Gurgaon

- (cxxx) Muzaffarnagar Kshetriya Gramin Bank,  
Muzaffarnagar
- (cxxxii) Kshetriya Gramin Bank, Hoshangabad,  
Hoshangabad
- (cxxxiii) Pinakini Grameena Bank, Nellore
- (cxxxiiii) Mandla Balaghat Kshetriya Gramin Bank, Mandla
- (cxxxv) Sri Ganganagar Kshetriya Gramin Bank, Sri  
Ganganagar
- (cxxxvi) Jamuna Gramin Bank, Agra
- (cxxxvii) Sree Anantha Grameena Bank, Anantapur
- (cxxxviii) Bikaner Kshetriya Gramin Bank, Bikaner
- (cxxxix) Golconda Grameena Bank, Hyderabad
- (cxl) Etawah Kshetriya Gramin Bank, Etawah
- (cxli) Gwalior Datia Kshetriya Gramin Bank, Datia
- (cxlii) Alaknanda Gramin Bank, Uttranchal
- (cxliii) Pandyan Grama Bank, Virudhunagar
- (cxliiii) Shekhawati Gramin Bank, Sikar
- (cxliv) Visveshvaraya Grameena Bank, Mandya
- (cxlv) Sahyadri Gramin Bank, Shimoga
- (cxlvi) Madhubani Kshetriya Gramin Bank, Madhubani
- (cxlvii) Sabarkantha – Gandhinagar Gramin Bank,  
Himatnagar
- (cxlviii) Netravati Grameena Bank, Mangalore
- (cxlix) Begusarai Kshetriya Gramin Bank, Begusarai
- (cl) Akola Gramin Bank, Akola
- (cli) Krishna Grameena Bank, Gulbarga
- (clii) Banaskantha Mehsana Gramin Bank, Patan
- (cliii) Santhal Parganas Gramin Bank, Dumka
- (cliv) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda
- (clv) Sangameshwara Grameena Bank, Mahabubnagar
- (clvi) Jaipur Nagur Aanchalik Ramin Bank

(26) A copy of each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

(i) The Patliputra Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. PGB/Rajpatra/GAD/12002-03 in Gazette of India dated the 12th June, 2002.

(ii) The Godavari Gramina Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Ref. No. 001/3/405/498 in Gazette of India dated the 5th September, 2002.

(iii) The Kakathiya Grameena Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PER/KUB/227 in Gazette of India dated the 4th July, 2002.

(iv) The Batarani Gramya Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. H.O. 71/50/BCD/159/125 in Gazette of India dated the 11th June, 2002.

(v) The Hazaribag Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Paraka/Karmik/2002-03/254 in Gazette of India dated the 13th May, 2002.

(vi) The Kanpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2002 published in Notification No. K.K.G.B./H.O./23/Vigil./163 in Gazette of India dated the 12th February, 2002.

(vii) The Giridh Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Pers./PKB/01-02/290 in Gazette of India dated the 12th December, 2001.

(viii) The Nagaland Rural Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. NRB/19/HO/12/607 dated the 12th December, 2001.

(ix) The Alaknanda Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 17/P/249 in Gazette of India dated the 20th August, 2001.

(x) The Bhandara Grameen Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. B-Gram/2000-01/209 in Gazette of India dated the 2nd May, 2001.

(xi) The Balasore Gramya Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 108 in Gazette of India dated the 20th April, 2001.

(xii) The Subansiri Gaonlia Bank (Officers and Employees) Service Regulation, 2001 published in Notification No. CH/BK/82/2000-2001 in Gazette of India dated the 18th April, 2001.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-

(i) The Post Office Recurring Deposit (Third Amendment) Rules, 2002 published in Notification No. G.S.R. 662 (E) in Gazette of India dated the 23rd September, 2002.

(ii) The Post Office Savings Account (Third Amendment) Rules, 2002 published in Notification No. G.S.R. 722 (E) in Gazette of India dated the 24th October, 2002.

(iii) The National Savings Scheme (Second Amendment) Rules, 2002 published in Notification No. G.S.R. 710 (E) in Gazette of India dated the 17th October, 2002.

(28) A copy of the National Savings Certificates (VIII Issue) Second Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 711 (E) in Gazette of India dated the 17th October, 2002 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

(29) A copy each of the following Notifications (Hindi and English versions) under section 12 of the Public Provident Fund Act, 1968:-

(i) The Public Provident Fund (Amendment) Scheme, 2002 published in Notification No. G.S.R. 679 (E) in Gazette of India dated the 4th October, 2002.

(ii) The Public Provident Fund (Second Amendment) Scheme, 2002 published in Notification No. G.S.R. 768 (E) in Gazette of India dated the 15th November, 2002.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 52 of the Small Industries Development Bank of India Act, 1989:-

(i) The Small Industries Development Bank of India Pension Regulations, 2002 published in Notification No. HRDD No. 1995 (1)/Staff-Gen. (2) in Gazette of India dated the 17th July, 2002.

(ii) The Small Industries Development Bank of India (Payment of Gratuity to Employees) Regulations, 2002 published in Notification No. HRDD No. 1995 (2)/Staff-Gen. (2) in Gazette of India dated the 17th July, 2002.

(iii) The Small Industries Development Bank of India Employees' Gratuity and Superannuation Fund (Amendment) Regulations, 2002 published in Notification No. HRDD No. 1995 (3)/Staff-Gen. (2) in Gazette of India dated the 17th July, 2002.

(31) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

(i) S.O. 1246 (E) published in Gazette of India dated the 29th November, 2002 together with an explanatory memorandum specifying 37 games and sports for the purposes explanation 4 to section 80 G of the Income-tax Act, 1961.

(ii) The Income-tax (26th Amendment) Rules, 2002 published in Notification No. S.O. 1247 (E) in Gazette of India dated the 29th November 2002 together with an explanatory memorandum.

(32) A copy of each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 :-

(i) The Indian Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2002 published in Notification No. F.SRC 47 in Gazette of India dated the 19th October, 2002.

(ii) The Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2001 published in Notification No. IL.2001-2002 in Gazette of India dated the 23rd March, 2002.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (ii) of item No. (32) above.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2001-2002.

(35) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks as on 31

March 2002.

(36) A copy each the following Notifications (Hindi and English versions) issued under section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

(i) G.S.R. 736 (E) published in Gazetted of India dated the 30th October, 2002 notifying the change in the location of Delhi Debts Recovery Tribunal No. 3 w.e.f. 7th October, 2002.

(ii) G.S.R. 753 (E) published in Gazetted of India dated the 8th November, 2002 notifying the change in the location of Debts Recovery Tribunal, Cuttack w.e.f. 18th October, 2002.

(37) A copy of the Export-Import Bank of India General Regulations (Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No. 6 in Gazette of India dated 9th February, 2002 under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.

(38) A copy of the Annual Accounts (Hindi and English versions) of the Centre for Development of Economics, New Delhi, for the year 2001-2002 together with Audit Report thereon.

(39) A copy of the Notification No. 36 (Hindi and English versions) published in Gazette of India dated the 7th September, 2002 containing amendments to the Reserve Bank of India General Regulation, 1949 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

(40)(i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2001-2002.

(41) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) The Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) (Second Amendment) Rules, 2002, published in Notification No. S.O. 1029 (E) in Gazette of India dated the 29th September, 2002  
The Export of Dried Fish Maws (Quality Control and Inspection) Rules, 2002, published in Notification No. S.O. 2877 (E) in Gazette of India dated the 14th September, 2002.

(42)(i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 2001-2002.

## **5. Messages from Rajya Sabha**

The Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 29th November, 2002, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member of Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the unexpired portion of the term of the Committee while Shri Vikram Verma who ceased to be a member of the Committee on his appointment as Minister and also communicated the name of Shri Lalitbhai Mehta, Member of Rajya Sabha who had been duly elected to the said Committee.

(ii) That at its sitting held on the 11th December, 2002, Rajya Sabha agreed without any amendment to the Biological Diversity Bill, 2002, passed by Lok Sabha on the 2nd December, 2002.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002, passed by Lok Sabha on the 29th November, 2002.

(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002, passed by Lok Sabha on the 29th November, 2002.

## **6. Assent to Bills**

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on 5 December, 2002:-

(i) The Homoeopathy Central Council (Amendment) Bill, 2002.

(ii) The Indian Medical Central Council (Amendment) Bill, 2002.

## **7. Report of the Committee on Public Undertakings**

PROF. VIJAY KUMAR MALHOTRA presented the Seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in their Fourth Report (Thirteenth Lok Sabha) on 'Air India Limited'.

## **8. Report of the Estimates Committee**

PROF. RASA SINGH RAWAT presented the Eleventh Report (Hindi and English versions) of Estimates Committee on the Ministry of Finance (Department of Economic Affairs - Budget Division) - Creation of New Demand for Grants for Defence Research and Development Organisation under the Ministry of Defence.

## **9. Statement by Minister**

The Minister of State in the Ministry of Parliamentary Affairs

made a statement regarding Government Business for the week commencing the 16th December, 2002.

### **10. Submissions by Members**

Regarding reported police firing on farmers at Munderva Sugar Mill in Basti District, Uttar Pradesh.

The following members made submissions regarding reported police firing on farmers at Munderva Sugar Mill in Basti District, Uttar Pradesh:-

- \* (1) Shri Mulayam Singh Yadav
- (2) Shri Pramod Mahajan
- (3) Shri Devendra Prasad Yadav
- (4) Shri Ramji Lal Suman
- (5) Shri Santosh Gangwar

*(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.07 P.M.)*

2.07 P.M.

### **11. Government Bill – Under Consideration**

The Control of National Highways (Land and Traffic) Bill, 2002.

Time allotted: 2 Hrs.

Time Taken: 1 Hr. 25 Mts.

Balance: 35 Mts.

The following members took part in the debate:-

- (1) Shri Sushil Kumar Shinde
- (2) Shri Rattan Lal Kataria
- (3) Shri Sunil Khan
- (4) Shri Bhatruhari Mahatab
- (5) Shri Dhram Raj Singh Patel
- (6) Dr. Raghuvansh Prasad Singh
- (7) Dr. V. Saroja (speech unfinished)

The discussion was not concluded.

3.32 P.M.

### **12. Private members' Resolution – Under Consideration**

Further discussion on the following Resolution moved by Shri Prahlad Singh Patel on the 26th July, 2002:-

“This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.”

Shri Hukumdeo Narayan Yadav took part in the debate.

Shri Prahlad Singh Patel replied to the debate.

The discussion was not concluded.

The House was adjourned for want of quorum.

4.01 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 16th December, 2002).*

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**G.C. MALHOTRA,  
Secretary-General**

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\* At 11.02 A.M.

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Monday, December 16, 2002/ Agrahayana 25, 1924 (Saka)

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**No. 273**

11. A.M.

#### **1. Starred Questions**

Starred Question Nos. 362 – 364, 366 and 367 were orally answered. Replies to Starred Question Nos. 365 and 368 – 381 were laid on the Table.

#### **2. Short Notice Question**

Short Notice Question No. 2 addressed to the Minister of Tourism and Culture regarding illegal activities near monuments in Delhi was also orally answered.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 3953 – 4182 were laid on the Table.

12.11 P.M.

#### **4. Papers Laid on the Table**

#### **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 2002, passed by Lok Sabha on the 2nd December, 2002.

#### **6. Leave of Absence**

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

- (1) Kumari Mamata Banerjee - 26 July, 2002 to 12 August, 2002.
- (2) Begum Noor Bano - 18 November, 2002 to 5 December, 2002.
- (3) Shri Vaiko - 15 July, 2002 to 12 August, 2002 and 18 November, 2002 to 17 December, 2002

#### **7. Report of Public Accounts Committee**

#### **8. Report of the Standing Committee on Food, Civil Supplies and Public Distribution**

## **9. Reports of the Standing Committee on Science and Technology, Environment and Forests**

SHRI ALI MOHD.NAIK laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests:

(1) One Hundred-sixth Report on Action Taken by the Department of Science & Technology on the recommendations/observations contained in the One Hundred-second Report of the Committee on Demands for Grants (2002-2003) of the Department of Science & Technology.

(2) One Hundred-seventh Report on Action Taken by the Department of Ocean Development on the recommendations/observations contained in the One Hundred-first Report of the Committee on Demands for Grants (2002-2003) of the Department of Ocean Development.

(3) One Hundred-eighth Report on Action Taken by the Department of Space on the recommendations/observations contained in the Hundredth Report of the Committee on Demands for Grants (2002-2003) of the Department of Space.

(4) One Hundred-ninth Report on Action Taken by the Department of Biotechnology on the recommendations/observations contained in the Ninety-ninth Report of the Committee on Demands for Grants (2002-2003) of the Department of Biotechnology.

(5) One Hundred-tenth Report on Action Taken by the Department of Scientific & Industrial Research on the recommendations/observations contained in the One Hundred-third Report of the Committee on Demands for Grants (2002-2003) of the Department of Scientific & Industrial Research.

(6) One Hundred-eleventh Report on Action Taken by the Ministry of Environment & Forests on the recommendations/observations contained in the One Hundred-fourth Report of the Committee on Demands for Grants (2002-2003) of the Ministry of Environment & Forests.

## **10. Presentation of Petition**

DR. RAMESH CHAND TOMAR presented a petition signed by Shri C.S. Chaturvedi, General Secretary, Vasundhara Residents Welfare Association (Regd.), requesting for setting up a CGHS Dispensary in the Vasundhara Colony, Ghaziabad, Uttar Pradesh. 12.15 P.M.

## **11. Calling Attention**

Shri Basudeb Acharia called the attention of the Minister of Health and Family Welfare to the situation arising out of non-supply of medicines in G.G.H.S. dispensaries and steps taken by the Government in regard thereto. The Minister of Health and Family Welfare made a statement in regard thereto.

## **12. Submissions by Members**

12.53 P.M.

(i) To the submissions made by Sarvashri Raghuraj Singh Shakya and Mulayam Singh Yadav regarding delay in releasing MPLAD funds for various projects suggested by the member, by District Magistrate, Itawah, Uttar Pradesh, Shri Santosh Gangwar responded.

1.01 P.M

(ii) To the submissions made by Sarvashri Priya Ranjan Dasmunsi and Hannan Mollah regarding entry of Foreign Direct Investment in retail sector. Shri Arun Shourie responded. (Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.05 P.M.)

## **13. Report of Business Advisory Committee**

Shri Pramod Mahajan presented the Forty-fifth Report of the Business Advisory Committee.

2.06 P.M.

## **14. Matters Under Rule 377**

(1) Shri Virendra Kumar raised a matter regarding need to release fund from Central Road Fund for construction of Sagar-Rahli-Patal Jabalpur road in Madhya Pradesh.

(2) Shri Kirit Somaiya raised a matter regarding need to ensure that Small Saving agents in Mumbai get their incentive commission paid early.

(3) Prof. Rasa Singh Rawat raised a matter regarding need to solve acute drinking water problem in Ajmer district, Rajasthan.

(4) Dr. Ashok Patel raised a matter regarding need for replacement of old railway bridge on Delhi-Howrah rail line between Karwigwan and Aang railway stations near Fathepur, Uttar Pradesh.

(5) Shri Bikram Keshari Deo raised a matter regarding need to solve acute drinking water problem in Boden Block of Nwapada district, Orissa.

(6) Shri Vilas Muttemwar raised a matter regarding need to establish a Bench of Supreme Court at Nagpur, Maharashtra.

(7) Shri Shriprakash Jaiswal raised a matter regarding need to confer ownership right to the labourers residing in labour colony in Kanpur, Uttar Pradesh.

(8) Shri Hannan Mollah raised a matter regarding need to protect the interest of workers engaged in Zari industry.

(9) Kunwar Akhilesh Singh raised a matter regarding need to lay new rail line connecting Farenda, Maharajganj and Siswa in Uttar Pradesh.

(10) Shri Shivaji Mane raised a matter regarding need to set up Hydel Power Project on Penganga river in Hingoli Parliamentary Constituency, Maharashtra.

(11) Shri Ramdas Athawale raised a matter regarding need to take up the issue of restoring Buddha's demolished statue at Bamiyan with the Government of Afghanistan.

(12) Shri Khelsai Singh raised a matter regarding need to accord sanction to the proposals of Govt. of Chattisgarh for declaration of Bilaspur-Ambikapur-Garhwa and Bilaspur-Ambikapur-Varanasi State highways as National Highways.

### **15. Government Bills – Passed**

2.20 P.M.

(i) The Control of National Highways (Land and Traffic) Bill, 2002.

Time Taken: 2 Hrs. 23 Mts.

Discussion on the motion for consideration of the Bill moved by Maj.Gen. (Retd.) B.C. Khanduri, AVSM on the 13th December, 2002 continued.

The following members took part in the debate:-

- (1) Shri K.H. Muniyappa
- (2) Shri Maheshwar Singh
- (3) Shri Ajoy Chakraborty
- (4) Shri Prahlad Singh Patel
- (5) Shri Kodikunnil Suresh
- (6) Prof. (Smt.) A.K. Premajam
- (7) Shri Ajit Kumar Panja
- (8) Shri K.A. Sangtam
- (9) Prof. Ummareddy Venkateswarlu
- (10) Shri Prabhunath Singh
- (11) Shri P.R. Kyndiah
- (12) Shri E. Ponnuswamy
- (13) Shri Basudeb Acharia

Maj.Gen. (Retd.) B.C. Khanduri, AVSM replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 50 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Maj.Gen. (Retd.) B.C. Khanduri, AVSM.

The motion was adopted and the Bill was passed.

3.18 P.M.

(ii) The Competition Bill, 2001.

Time Taken: 2 Hrs.23 Mts.

The motion for consideration of the Bill moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri Kharabela Swain
- (3) Shri Rupchand Pal
- (4) Dr. Bolla Bulli Ramaiah
- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri Bal Krishna Chauhan
- (7) Shri Priya Ranjan Dasmunsi

Shri Jaswant Singh replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted, as amended.

Clauses 6 and 7 were adopted.

Clauses 8 to 14 were adopted, amended.

Clause 15 was adopted.

Clauses 16 to 21 were adopted, as amended.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 26 were adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 31 were adopted.

Clauses 32 and 33 were adopted, as amended.

Clauses 34 to 37 were adopted.

Clause 38 was adopted, as amended.

Clauses 39 to 45 were adopted.

An amendment for insertion of new clause 45 A was adopted.

New Clause 45 A was also adopted.

An amendment for insertion of new clause 45 B was adopted.

New clause 45 B was adopted.

Clause 46 was adopted.

Clause 47 was adopted, as amended.

Clauses 48 to 51 were adopted.

Clause 52 was adopted, as amended.

Clauses 53 to 60 were adopted.

Clauses 61 to 62 were adopted, as amended.

Clause 63 was adopted.

Clause 64 was adopted, as amended.

Clause 1 was adopted, amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill, as amended was passed.

5.41 P.M.

## **16. Half-an-Hour Discussion**

Shri Maheshwar Singh raised a discussion on points arising out of the answer given by the Minister for Tourism and Culture on 09.12.2002 to Starred Question No. 263 regarding Development of Tourism.

Shri Jagmohan replied to the discussion.

6.32 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th  
December, 2002).*

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**G.C. MALHOTRA,  
Secretary-General**

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Tuesday, December 17, 2002/ Agrahayana 26, 1924 (Saka)

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**No. 274**

11. A.M.

#### **1. Obituary Reference**

The Speaker made reference to the passing away of Shri Shripati Mishra, who was a member of Fourth and Eighth Lok Sabha. Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

#### **2. Starred Questions**

Starred Question Nos. 382 – 386 were orally answered.  
Replies to Starred Question Nos. 387 – 401 were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Question Nos. 4183 – 4412 were laid on the Table.

12 Noon

#### **4. Paper Laid on the Table**

The following paper were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2)(i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Arts Commission, New Delhi, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Arts Commission, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(3)(i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2001-2002 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2001-2002.

(4) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2001-2002 under section 26 of the Delhi Development Act, 1957.

(5)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2001-2002.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2001-2002.

(7)(i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2001-2002.

(8) A copy of the Annual Report (Hindi and English versions) of the National Institute for Enterprenureship and Small Business Development, New Delhi, for the year 2001-2002, along with Audited Accounts.

(9) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Enterprenureship and Small Business Development, New Delhi, for the year 2001-2002.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Kolar Gold Fields, for the year 2001-2002.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Kolar Gold Fields, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2001-2002.

(ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 2001-2002.

(ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2001-2002.

(ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy of the Coal Mines Pension (Amendment) Scheme, 2002 (Hindi and English Versions) published in Notification No. G.S.R. 482(E) in Gazette of India dated the 8th July, 2002 under Section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2001-2002.

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Pension and Coal Mines Deposit Linked Insurance Schemes, Dhanbad, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Pension and Coal Mines Deposit Linked Insurance Schemes, Dhanbad, for the year 2000-2001.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2001-2002.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2001-2002.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2001-2002.

(18) A copy of the Border Security Force (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. S.O. 1644 in Gazette of India dated the 18th May, 2002 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2001-2002.

(21)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation for Science, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation for Science, Kolkata, for the year 2001-2002.

(22)(i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for

Basic Sciences, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2001-2002.

(23)(i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2001-2002.

(24)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2001-2002.

(25)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, Allahabad, for the year 2001-2002.

(26)(i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2001-2002.

(27)(i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2001-2002.

(28)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2001-2002.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2001-2002.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Plant Genome Research, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Plant Genome Research, New Delhi, for the year 2001-2002.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Fertilizers Corporation of India Limited, for the year 2001-2002.

(ii) Annual Report of the Fertilizers Corporation of India Limited, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Smith Stanistreet Pharmaceutical Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Smith Stanistreet Pharmaceutical Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 2001-2002.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2001-2002, along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Ministry of Chemicals and Fertilizers for the year 2002-2003.

(33) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2001-2002.

(34) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2001-2002 together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2001-2002.

(35)(i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala, Thiruvananthapuram, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala, Thiruvananthapuram, for the year 2000-2001.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37)(i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2000-2001, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2000-2001.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39)(i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2000-2001.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41)(i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2000-2001.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43)(i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2000-2001.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2000-2001, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2000-2001.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, New Delhi, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, New Delhi, for the year 2000-2001, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, New Delhi, for the year 2000-2001.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2000-2001, together with Audit Report thereon.

(iii) Statement regarding (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2000-2001.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 2001-2002.

(52)(i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 2001-2002.

(53)(i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 2000-2001.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1999-2000.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1999-2000.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55)

above.

(57)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Kolkata, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Kolkata, for the year 2001-2002.

(58)(i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chandigarh, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers Training Institute, Chandigarh, for the year 2001-2002.

(59)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2001-2002.

(60)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2001-2002.

(61)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2001-2002.

(62)(i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2001-2002, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Uttar Pradesh, Lucknow, for the year 2001-2002.

(63)(i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Primary Education,

Gandhinagar, for the year 2001-2002, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Primary Education, Gandhinagar, for the year 2001-2002.

(64)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 1997-1998, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 1997-1998.

(65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.

(66)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 1998-1999, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 1998-1999.

(67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 1999-2000, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 1999-2000.

(69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

(70)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Indore, for the year 2000-2001, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Indore, for the year 2000-2001.

(71) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2000-2001, together with Audit Report thereon..

(72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

(73) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for

the year 2000-2001, together with Audit Report thereon..

(74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

(75) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2000-2001, together with Audit Report thereon..

(76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

## **5. Messages from Rajya Sabha**

The Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 16th December, 2002, Rajya Sabha agreed without any amendment to the Freedom of Information Bill, 2002, passed by Lok Sabha on the 3rd December, 2002.

(ii) That at its sitting held on the 16th December, 2002, Rajya Sabha agreed without any amendment to the Transfer of Property (Amendment) Bill, 2002, passed by Lok Sabha on the 12th December, 2002

(iii) That at its sitting held on the 16th December, 2002, Rajya Sabha agreed without any amendment to the Indian Evidence (Amendment) Bill, 2002, passed by Lok Sabha on the 9th December, 2002

(iv) That at its sitting held on the 16th December, 2002, Rajya Sabha passed the Representation of the People (Second Amendment) Bill, 2002.

(v) That at its sitting held on the 16th December, 2002, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 2002, passed by Lok Sabha on the 12th December, 2002

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

The Representation of the People (Second Amendment) Bill, 2002.

## **7. Report of the Public Accounts Committee**

Sardar Buta Singh presented the Thirty-ninth Report (13th Lok Sabha) (Hindi and English version) of the Public Accounts Committee on “Non-adjudication of demands and inordinate delay in the recovery of confirmed demands”.

## **8. Reports of Standing Committee on Defence**

SHRI MADAN LAL KHURANA presented the following reports (Hindi and English versions) of the Standing Committee on Defence: -

(1) Seventeenth Report on action taken by the Government on the recommendations contained in the Twelfth Report of the

Standing Committee on Defence (13th Lok Sabha) on the subject 'Manpower Planning and Management Policy in Defence'; and

(2) Eighteenth Report on action taken by the Government on the recommendations contained in the Sixteenth Report (13th Lok Sabha) of the Standing Committee on Defence on the 'Demands for Grants of the Ministry of Defence for the year 2002-2003'.

### **9. Report of Standing Committee on External Affairs**

SHRIMATI KRISHNA BOSE presented the Tenth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the recommendations contained in the Ninth Report (Thirteenth Lok Sabha) of the Committee on Demands for Grants of the Ministry of External Affairs for the year 2002-2003.

### **10. Reports of Standing Committee on Railways**

SHRI MOINUL HASSAN presented the following Reports (Hindi and English versions) of the Standing Committee on Railways: -

(1) Eleventh Report of the Standing Committee on Railways on Action taken by the Government on the Recommendations/Observations contained in the 9th Report on Demands for Grants (2001-02) of the Ministry of Railways.

(2) Twelfth Report of the Standing Committee on Railways on Action taken by the Government on the Recommendations/Observations contained in the 10th Report on Demands for Grants (2002-03) of the Ministry of Railways.

### **11. Reports of Standing Committee on Urban and Rural Development**

SHRI CHANDRAKANT KHAIRE presented the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Urban and Rural Development on 'The Delhi Apartment Ownership Bill, 2001'.

### **12. Presentation of Petitions**

SHRI RAM SAJIVAN presented a petition signed by Shri Kallu S/o Hublal r/o Umrahan, P.O. Bahilpurava, District Chitrakoot, U.P. and others for inclusion of certain communities in the list of Scheduled Tribes.

### **13. Motion regarding Forty-Fifth Report of the Business Advisory Committee**

Shri Pramod Mahajan moved the following motion:-

“That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 16th December, 2002.”

The motion was adopted.

12.08 P.M.

#### **14. Observation by the Speaker--- Question of Privilege**

The Speaker made the following observations " Smt. Renuka Chowdhury has given four notices of privilege alleging that a breach of privilege and contempt of the House had been occasioned by the Government of India taking a stand in a case before the Central Administrative Tribunal, Hyderabad which was contradictory to the reply to USQ No. 2299 given in Lok Sabha on 9 March, 1994. The member has also contended that the service records of an IAS Officer were deliberately missed by the Government of India to mislead the Central Administrative Tribunal, Hyderabad and to deny the Cadre-change requested by an IPS Officer.

I have perused the factual notes called for in the matter from the Department of Personnel and Training and the Ministry of Home Affairs.

The notices of question of privilege given by Smt. Renuka Chowdhury are not specific inasmuch as the notices do not state as to how a breach of privilege or contempt of this House has been occasioned and by whom.

Missing of Government records or furnishing of misleading information to Central Administrative Tribunal, Hyderabad does not amount to a breach of privilege or contempt of the House. It is not the case of Smt. Renuka Chowdhury that the then Minister of State in the Ministry of Personnel, Public Grievances and Pensions had misled the House.

The member in her notice of question of privilege dated 16 April, 2002 contended that the Minister of State in the Ministry of Personnel, Public Grievances and Pensions (Smt. Vasundhara Raje) gave incomplete information in response to her USQ Nos. 1490 and 1603 on 13 March, 2002 on the subject of cadre change of IAS/IPS officers. Such matters can appropriately be raised through other parliamentary devices such as by way of notice under Direction 115 which provides for the procedure for pointing out mistake or inaccuracy in statements made by Ministers.

Under these circumstances, I have no other option but to disallow all the four notices of question of privilege given by Smt. Renuka Chowdhury.

#### **15. Submissions by Members**

12.26 P.M.

(i) To the submissions made by Sarvashri V.M. Sudheeran and Ramesh Chennithala regarding problems faced by Coir Industry, Shri Ananth Kumar responded.

12. 43 P.M

(ii) Regarding detention of Shri Vaiko, M.P. under POTA

The following members made submissions regarding detention of Shri Vaiko, M.P. under POTA:-

- (i) Dr. C. Krishnan
- (ii) Shri Somnath Chatterjee
- (iii) Shri E. Ponnuswamy
- (iv) Shri A. Krishnaswamy
- (v) Shri P. Mohan
- (vi) Shri Raghunath Jha
- (vii) Shri Adhi Sankar
- (viii) Shri Varkala Radhakrishnan
- (ix) Shri Ananth Kumar

12.57 P.M.

(iii) Regarding need to check circulation of VCD containing provocative speeches of certain anti-national elements in Maharashtra and other parts of the country.

The following members made submissions regarding need to check the circulation of VCD containing provocative speeches of certain anti-national elements in Maharashtra and other parts of the country:-

- (i) Shri Chandrakant Khaire
- (ii) Adv. Suresh Ramrao Jadhav(Patil)
- (iii) Shri Priya Ranjan Dasmunsi
- (iv) Shri Mohan Rawale
- (v) Shri Ramdas Athawale
- (vi) Shri Somnath Chatterjee
- (vii) Shri Ananth Kumar

***(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)***

2.03 P.M.

## **16. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Shankar Prasad Jaiswal regarding need to establish Rashtriya Gramin Banks for providing more benefits to the farmers.
- (2) Shri Shivraj Singh Chouhan regarding need to lay new rail lines between Bhopal and Sagar and between Indore and Jabalpur, Madhya Pradesh.
- (3) Shri Ravindra Kumar Pandey regarding need for early completion of work regarding diversion of Damodar rail line Jharkhand.
- (4) Shri Thawar Chand Gehlot regarding need to sanction laying of Ujjain-Agar-Jhalawad rail line under Ratlam Division in Madhya Pradesh.
- (5) Shri Giridhari Lal Bhargava regarding need to look into the difficulties being faced by pensioners in getting medicines from authorized medical outlets in Rajasthan.

(6) Shri Gajendra Singh Rajukhedi regarding need to rehabilitate boat-sailors affected due to construction of Sardar Sarovar Dam in Dhar Praliamentary Cosntituency, Madhya Pradesh.

(7) Shri G.S. Basavaraj regarding need to release more funds to the Government of Karnataka for providing relief to the people affected by drought in the State.

(8) Shri Naresh Puglia regarding need to take concrete steps to eradicate Sickle Cell disease from the country.

(9) Shri S. Ajaya Kumar regarding need for electrification of Shoranur-Maglapuram rail line and construction of an overbridge at Pattambi town, Kerala.

(10) Shri K. Yerrannaidu regarding need to sanction proposals for connecting minor ports with nearest national Highways in Andhra Pradesh and also allocate funds for the purpose.

(11) Shri Ram Sajivan regarding need for construction of a national highway connecting Jhansi- Khajuraho- Kalinjar – Chitrakut – Prayag (Allahabad).

(12) Dr. A.D.K. Jayaseelan regarding need to release adequate funds for expansion of Valliyur railway station in Tamil Nadu.

(13) Dr. Prasanna Kumar Patasani regarding need to take steps to protect the population of white tigers particularly in Nandankanan, Orissa.

(14) Dr. Sushil Kumar Indora regarding need to supply electricity at cheaper rates to the consumers particularly in rural areas of the country.

(15) Dr. Raghuvansh Prasad Singh regarding need to restart closed sugar mills in Bihar.

2.04 P.M.

### **17. Statutory Resolution-Negatived**

Time taken: 2 hr. 04 mts.

Shri Ramji Lal Suman moved the following Resolution:-

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 2002 (No.4 of 2002) promulgated by the President on 24 August, 2002.”

After discussion as indicated in para 18 below, the Resolution was negatived.

### **18 Government Bill – Passed**

The Representation of the People (Amendment) Bill, 2002.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad on behalf of the Shri K. Jana Krishnamurthi.

The following members took part in the combined discussion on the Resolution (vide para 17 above) and the motion for consideration of the Bill :-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Shivraj Singh Chouhan
- (3) Shri Somnath Chatterjee
- (4) Dr. Raghuvansh Prasad Singh
- (5) Dr. Jagannath Manda
- (6) Shri G.M. Banatwalla
- (7) Shri Ajoy Chakraborty

Shri Ravi Shankar Prasad replied to the combined debate.

Shri Ramji Lal Suman also spoke (By way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 to 7 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Ravi Shankar Prasad

The motion was adopted and the Bill, as amended, was passed.

4.04 P.M.

### **19. Observation by the Speaker**

The Speaker made the following observation :-

” Hon’ble Members, at the Leaders’ Meeting held today, it was decided that a discussion under rule 193 regarding attacks on Dalits in various parts of the country may be taken up on 20 December, 2002, by dispensing with the Private Members’ Bills listed for that day. It was suggested during the Meeting that the priority secured by the Bills listed for consideration on that day may be protected and those Bills may be included in the List of Business for the first day to be allotted to Private Members’ Bills in the next Session.

For this purpose sub-rule (2) of rule 27 and rule 29 of the Rules of Procedure have to be suspended in their application to the four Bills listed for consideration in the List of Business for 20 December, 2002. I hope the House agrees. This should not, however, be quoted as a precedent.”

The House agreed.

4.05 P.M.

### **20. Discussion under Rule 193**

Time taken: 4 hrs. 12 mts.

Discussion regarding Internal Security, raised by Shri Prabodh Panda on the 12th December, 2002, continued.

The following members took part in the debate:-

- (1) Shri Shivraj V. Patil
- (2) Shri Gutha Sukender Reddy
- (3) Shri Tarit Baran Topdar
- \* (4) Shri Mohan Rawale

- (5) Dr. Raghuvansh Prasad Singh
- (6) Shri A. Krishnaswamy
- (7) Shri Joachim Baxla
- (8) Shri Raghunath Jha
- (9) Shri Ramji Lal Suman
- (10) Shri Bhartuhari Mahtab
- (11) Shri Priya Ranjan Dasmunsi
- (12) Shri G.M. Banatwalla
- (13) Shri Haribhau Shankar Mahale
- (14) Shri S.K. Bwiswmuthiary
- (15) Shri Anadicharan Sahu
- (16) Shri Ramjiwan Singh

Shri L.K. Advani replied to the debate.

The discussion was concluded.

7.26 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

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\* He also laid on the Table some portion of his written speech.

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# Bulletin-Part I

(Brief Record of Proceedings)

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Wednesday, December 18, 2002/Agrahayana 27, 1924 (Saka)

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No. 275

11. A.M.

1. **Oath**

Shri Mahendra Singh Pal took the oath in Hindi, signed the Roll of Members and took his seat in the House.

11.02 A.M.

2. **Starred Questions**

Starred Question Nos. 402, 404, 405, 407 and 408 were orally answered. Replies to Starred Question Nos. 403, 406 and 409-421 were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Question Nos. 4413-4642 were laid on the Table.

12 Noon

4. **Statement by Prime Minister**

The Prime Minister made a statement regarding relief to the drought affected States.

P.T.O.

12.13 P.M.

11. **Statement by Minister**

The Minister of External Affairs made \*a statement regarding postponement of SAARC Summit.

## 12. Submissions by Members

12.34 P.M.

### (i) Regarding frequent erosion caused by Ganga, Mahananda and other rivers in Bihar and West Bengal.

The following members made submissions regarding frequent erosion caused by Ganga, Mahananda and other rivers in Bihar and West Bengal:-

- (i) Shri Priya Ranjan Dasmunsi
- (ii) Shri Moinul Hassan
- (iii) Dr. Raghuvansh Prasad Singh
- (iv) Shri Arjun Charan Sethi

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\* In response to submission made by Shri Priya Ranjan Dasmunsi on 17<sup>th</sup> December, 2002

12.52 P.M.

### (ii) Regarding alleged indifferent attitude towards Indian Nationals of Indian Embassy Officials in Saudi Arabia and other countries.

The following members made submissions regarding alleged indifferent attitude towards Indian Nationals of Indian Embassy Officials in Saudi Arabia and other countries:-

- (1) Shri C.N. Singh
- (2) Kunwar Akhilesh Singh
- (3) Shri Yashwant Sinha

*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.03 P.M.)*

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## 12. Matters Under Rule 377

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Dr. Laxminarayan Pandeya regarding need to connect certain cities in Madhya Pradesh and Rajasthan by air.
- (2) Shri Laxman Giluwa regarding need to ensure that the cities located in Singhbhum Parliamentary Constituency, Jharkhand get the benefits of Urban Development Schemes.
- (3) Shri Haribhai Chaudhary regarding need to start work of conversion on

meter-gauge rail line between Shyamkhali and Palanpur, Gujarat.

- (4) Smt. Jas Kaur Meena regarding need to start work on Dausa – Gangapur rail line in Rajasthan and also to sanction new rail line between Gangapur and Dholpur via Karauli.
- (5) Dr. Madan Prasad Jaiswal regarding need for proper maintenance of road between Bhilarhi and Bankatwa on Ghorasahan canal in East Champaran, Bihar.
- (6) Shri Vijay Kumar Sorake regarding need to provide adequate relief to Arecanut growers in Udupi districts and adjoining areas of Dakshin Kannada in Karnataka.
- (7) Shri K.P. Singh Deo regarding need for construction of a new rail line between Gopalpur and Rourkela via Angul and Talcher in Orissa during Tenth Plan period.
- (8) Shri Rajo Singh regarding need to release adequate funds from Central Road Fund for repair and maintenance of roads in Begusarai Parliamentary Constituency, Bihar.
- (9) Prof. (Smt.) A.K. Premajam regarding need to permit use of funds out of Railway Safety Fund for providing safety measures at level crossings No. 211B and No. 216 in Badagara Municipality and Onchiyam Gram Panchayat, respectively in Kerala.

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- (10) Shri Chada Suresh Reddy regarding need to issue a commemorative stamp in the memory of great poet Saint Annamachrya on his 500<sup>th</sup> anniversary falling on 29<sup>th</sup> March, 2003.
- (11) Shri Dharam Raj Singh Patel regarding need to protect the interest of powerloom and handloom industries in U.P.
- (12) Shri Anant Gudhe regarding need to allocate Rs. 100 crores for early completion of Amravati- Narkhed railway line project in Maharashtra.
- (13) Shri Manjay Lal regarding need to protect the interest of farmers in the country.
- (14) Shri Nawal Kishore Rai regarding need to develop Sitamarhi in Bihar as a tourist centre under 'Janki Circuit' plan.
- (15) Shri Bhan Singh Bhaura regarding need for construction of an under-bridge at Mansa railway station, Punjab.

2.03 P.M.

### **13. Government Bill – Passed**

**Time taken : hrs. mts.**

The Scheduled Castes and Scheduled Tribes Orders (Second Amendment) Bill, 2002.

The motion for consideration of the Bill was moved by Shri Jual Oram.

The following members took part in the debate :-

- (1) Shri Bikram Keshari Deo
- (2) Shri Paban Singh Ghatowar
- (3) Shri Basudeb Acharia
- (4) Shri Anant Gudhe
- (5) Kunwar Akhilesh Singh
- (6) Shri Shanta Kumar
- (7) Shri Ram Sajivan
- (8) Shri Prakash Mani Tripathi
- (9) Shri Vilas Muttemwar
- (10) Shri P.A. Sangma
- (11) Shri Sohan Potai
- (12) Shri K.H. Muniyappa
- (13) Shri Prabhunath Singh
- (14) Shri Bhim Dahal
- (15) Shri Ajit Kumar Panja
- (16) Dr. Jayanta Rongpi
- (17) Dr. D.V.G. Shankar Rao
- (18) Shri Madhab Rajbangshi
- (19) Shri Namdeo Harbaji Diwathe
- (20) Shri Raj Kumar Wangcha
- (21) Shri S.K. Bwiswamuthiary
- (22) Dr. A.D.K. Jayaseelan
- (23) Shri Khelsai Singh
- (24) Shri T. Govindan
- (25) Shri Manikrao Hodlya Gavit
- (26) Smt. Margaret Alva
- (27) Shri Salkahn Murmu
- (28) Shri Ram Rati Bind
- (29) Shri Jagmeet Singh Brar
- (30) Shri Ramdas Athawale
- (31) Dr. Raghuvansh Prasad Singh
- (32) Shri Bhaskar Rao Patil
- (33) Shri Mahinder Singh Pal
- (34) Shri Haribhau Shankar Mahale
- (35) Smt. Hema Gamang

Shri Jual Oram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jual Oram.

The motion was adopted and the Bill, as amended, was passed.

### **Discussion under Rule 193**

Time Taken: Hrs Mts

The Speaker informed the House that Shri Basudeb Acharia, who was to initiate the discussion under rule 193 regarding disinvestment of Public Sector Undertakings, had requested him that Shri Somnath Chatterjee might be permitted to initiate the discussion on his behalf and that he had acceded to his request.

Accordingly, Shri Somnath Chatterjee raised a discussion.

The following members took part in the debate:-

- (1) Shri Prakash Mani Tripathi
- (2) Shri Mani Shankar Aiyar

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\* (3) Shri C. Kuppasami

(4) Dr. Bolla Bulli Ramaiah

- (5) Shri Ravi Prakash Verma
- (6) Shri Chandrakant Khaire
- (7) Shri Prabhunath Singh
- (8) Dr. Raghuvansh Prasad Singh
- (9) Dr. Nitish Sengupta
- (10) Shri Ram Vilas Paswan
- (11) Shri Vijayendra Pal Singh Badnore
- (12) Shri Priya Ranjan Dasmunsi
- (13) Shri Prabodh Panda
- (14) Shri Basudeb Acharia
- (15) Shri K.P. Singh Deo
- (16) Shri Haribhau Shankar Mahale
- (17) Kunwar Akhilesh Singh

Shri Arun Shourie replied to the discussion.  
The discussion was concluded.

9. P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 2002).*

**G.C.  
MALHOTRA,  
Secretary-General.**

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\* Speech were laid on the Table

## **LOK SABHA**

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### **Bulletin-Part I** (Brief Record of Proceedings)

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Thursday, December 19, 2002/ Agrahayana 28, 1924 (Saka)

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**No. 276**

#### **1. Oath**

Shri Thakor Punjaji Sadaji took the oath in Gujarati, signed the Roll of Members and took his seat in the House.

11.02 A.M.

#### **2. Obituary Reference**

The Speaker made reference to the passing away of Shri N. Soundarajan, who was a member of Seventh and Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased. .

11. 16 A.M.

#### **3. Starred Questions**

Starred Question Nos. 423 - 425 were orally answered. Replies to Starred Question Nos. 422 and 426 – 441 were laid on the Table.

#### **4. Unstarred Questions**

Replies to Unstarred Question Nos. 4643 - 4872 were laid on the Table.

12 Noon

#### **5. Papers Laid on the Table**

4.NITISH KUMAR to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2001-2002.

(ii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2002-2003.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2001-2002.

(ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Statement regarding Review by the Government of the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 2001-2002.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(f) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Andrew Yule and Company

Limited, Kolkata, for the year 2001-2002,  
along with Audited Accounts and comments of the  
Comptroller and Auditor General thereon.

(g) (i) Review by the Government of the working of the  
Hindustan Photo Films Manufacturing

Company Limited, Ooty, for the year 2001-2002.

(ii) Annual Report of the Hindustan Photo Films  
Manufacturing Company Limited, Ooty, for the  
year 2001-2002 along with Audited Accounts and  
comments of the Comptroller and Auditor  
General thereon.

(h) (i) Statement regarding Review by the Government of  
the working of the Engineering Projects

(India) Limited, New Delhi, for the year 2001-2002.

(ii) Statement regarding scrutinization of the Comments  
of the Auditors/ CAG and replies  
furnished thereto in respect of the Engineering Projects  
(India) Limited, New Delhi, for the year  
2001-2002.

(iii) Annual Report of the Engineering Projects (India)  
Limited, New Delhi, for the year  
2001-2002 along with Audited Accounts and comments of  
the Comptroller and Auditor General  
thereon.

(i) (i) Statement regarding Review by the Government of  
the working of the Bharat Leather

Corporation Limited, Agra, for the year 2001-2002.

(ii) Annual Report of the Bharat Leather Corporation  
Limited, Agra, for the year 2001-2002 along  
with Audited Accounts and comments of the Comptroller  
and Auditor General thereon.

(4) A copy of the Prasar Bharati (Broadcasting  
Corporation of India) (Akashvani News Reader-  
cum-Translator posts) Service Regulations, 2002  
(Hindi and English versions), published in  
Notification No. N-10/19/2001-PPC in Gazette of  
India dated the 22nd July, 2002 under Section 34 of  
the Prasar Bharati (Broadcasting Corporation of  
India) Act, 1990.

(5) A copy each of the following papers (Hindi and English  
versions) under sub-section (1) of  
section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the  
National Mineral Development

Corporation Limited, Hyderabad, for the year 2001-2002.

(ii) Annual Report of the National Mineral Development  
Corporation Limited, Hyderabad, for the  
year 2001-2002, along with Audited Accounts and  
comments of the Comptroller and Auditor  
General thereon.

(b) (i) Review by the Government of the working of the  
MSTC Limited and its subsidiary Ferro

Scrap Nigam Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the MSTC Limited and its  
subsidiary Ferro Scrap Nigam Limited, Kolkata,

for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2001-2002.

(ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2001-2002.

(ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, for the year 2001-2002.

(ii) Annual Report of the Oil and Natural Gas Corporation Limited, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by the Ministers during the various sessions of Tenth, Twelfth and Thirteenth Lok Sabha:-

#### TENTH LOK SABHA

(i) Statement No. XXXIX  
Session, 1991

Second

#### TWELFTH LOK SABHA

(ii) Statement No. XXVII  
Session, 1998

Second

#### THIRTEENTH LOK SABHA

(iii) Statement No. XIX  
Session, 2000

Second

(iv) Statement No. XIX  
Session, 2000

Third

(v) Statement No. XV Session, 2000	Fourth
(vi) Statement No. XIII Session, 2000	Fourth
(vii) Statement No. XII Session, 2001.	Sixth
(viii) Statement No. X Session, 2001	Seventh
(ix) Statement No. VII Session, 2001	Eighth
(x) Statement No. V Session, 2002	Ninth
(xi) Statement No. II Session, 2002	Tenth

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2001-2002.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2001-2002.

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) A copy of the Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2001-2002.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research

Institute, Palghat, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 2001-2002.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 2001-2002.

(ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2001-2002.

(ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2001-2002, along with

Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2001-2002.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2001-2002.

(13) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2003-2004 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

(14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2001-2002.

(2) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

## **6. Messages from Rajya Sabha**

The Secretary –General reported the following messages from Rajya Sabha :-

(i) That at its sitting held on the 17th December, 2002, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 2002 passed by the Lok Sabha on the 10th December, 2002.

(ii) That at its sitting held on the 17th December, 2002, Rajya Sabha agreed without any amendment to the Companies (Second Amendment) Bill, 2002 passed by the Lok Sabha on the 10th December, 2002.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.6) Bill, 2002, passed by the Lok Sabha on the 11th December, 2002.

## **7. Reports of Public Accounts Committee**

SARDAR BUTA SINGH presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2002-2003): -

(1) `Fortieth Report on “Excesses Over Voted Grants and Charged Appropriations (2000-2001)”

(2) Forty-First Report on Action Taken on 34th Report (13th Lok Sabha) of Public Accounts Committee on “Export Incentives and Deductions in respect of profits retained for Export Business”.

(3) Forty-Second Report on Action Taken on 28th Report (13th Lok Sabha) of Public Accounts Committee on “Calamity Relief Fund”

## **8. Reports of Committee on Petitions**

SHRI BASUDEB ACHARIA presented the Twenty - third Report (Hindi and English versions) of the Committee on Petitions.

## **9. Report of Joint Committee on Stock Market Scam and Matters relating thereto**

SHRI PRAKASH MANI TRIPATHI presented the Report (Hindi and English versions) of the Joint Committee on Stock Market Scam and matters relating thereto.

## **10. Evidence tendered before Joint Committee on Stock Market Scam and matters relating thereto**

SHRI PRAKASH MANI TRIPATHI laid on the Table a copy of the record of evidence tendered before the Joint Committee on Stock Market Scam and matters relating thereto.

## **11. Reports of Standing Committee on Agriculture**

SHRI S.S. PALANIMANICKAM presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture: -

(1) Thirty-fifth Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirtieth Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2002-03) relating to the Ministry of Agriculture (Department of Agriculture and Co-operation);

(2) Thirty-sixth Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirty-first Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2002-03) relating to the Ministry of Agriculture (Department of Agricultural Research and Education);

(3) Thirty-seventh Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirty - second Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2002-03) relating to the Ministry of Agriculture (Department of Animal Husbandry and Dairying);

(4) Thirty-eighth Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirty-third Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2002-03) relating to the Ministry of Food Processing Industries;

(5) Thirty-ninth Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirty-

fourth Report of the Standing Committee on Agriculture (Thirteenth Lok Sabha) on Demands for Grants (2002-03) relating to the Ministry of Water Resources.

## **12. Report of the Standing Committee on Energy**

SHRI SONTOSH MOHAN DEV presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Energy (2002) on "The Electricity Bill, 2001".

## **13. Statements of Standing Committee on External Affairs**

SMT. KRISHNA BOSE laid on the Table a copy each of the following Statements (Hindi and English Versions) of the Standing Committee on External Affairs:-

(1) A Statement on action taken by the Government on the recommendations contained in the 4th Action Taken Report (Thirteenth Lok Sabha) on 2nd Report (Thirteenth Lok Sabha) of the Committee on "Demands for Grants of Ministry of External Affairs for the year 2000-2001".

(2) A Statement on action taken by the Government on the recommendations contained in the 8th Action Taken Report (Thirteenth Lok Sabha) on 5th Report (Thirteenth Lok Sabha) of the Committee on "Demands for Grants of Ministry of External Affairs for the year 2001-2002".

## **14. Reports of Standing Committee on Finance**

SHRI SUDARSANA E.M. NATCHIAPPAN presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

(1) Thirty-third Report on the Sick Industrial Companies (Special Provisions) Repeal Bill, 2001.

(2) Thirty-fourth Action Taken Report on Demands for Grants (2002-2003) of the Ministry of Finance (Depts. of Economic Affairs and Expenditure).

(3) Thirty-fifth Action Taken Report on Demands for Grants (2002-2003) of the Ministry of Finance (Department of Revenue).

(4) Thirty-sixth Action Taken Report on Demands for Grants (2002-2003) of the Ministry of Disinvestment.

(5) Thirty-seventh Action Taken Report on Demands for Grants (2002-2003) of the Ministry of Planning.

(6) Thirty-eighth Action Taken Report on Demands for Grants (2002-2003) of the Ministry of Statistics and Programme Implementation.

## **15. Report of Standing Committee on Food, Civil Supplies and Public Distribution**

SHRI DEVENDRA PRASAD YADAV presented the Twentieth Report (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution on the subject

'Procurement, Storage and Distribution of Foodgrains' relating to the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution).

## **16. Report of Railway Convention Committee**

SHRIMATI BHAVNABEN CHIKHALIA presented the Sixth Report (Hindi and English versions) of Railway Convention Committee (1999) on Action Taken by the Government on the recommendations/observations contained in their Fourth Report on 'Development of alternative routes for decongesting existing routes'.

## **17. Reports of Standing Committee on Industry**

DR. BOLLA BULLI RAMAIAH laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry:-

- (1) 92nd Report on the Action Taken on recommendations contained in Committee's 73rd Report on Demands for Grants (2002-03) pertaining to Department of Public Enterprises, (Ministry of Heavy Industries and Public Enterprises);
- (2) 93rd Report on the Action Taken on recommendations contained in Committee's 75th Report on Demands for Grants (2002-03) pertaining to Ministry of Small Scale Industries;
- (3) 94th Report on MoU system in the Chemical Sectors PSEs of the Department of Public Enterprises, (Ministry of Heavy Industries and Public Enterprises);
- (4) 95th Report on Inter—PSU Cooperation in Engineering & Construction Sectors, the Department of Public Enterprises, (Ministry of Heavy Industries and Public Enterprises);
- (5) 96th Report on the Status of Khadi & Village Industries in Andhra Pradesh, Karnataka and Kerala, (Ministry of Agro & Rural Industries);
- (6) 97th Report on the Action Taken on recommendations contained in Committee's 74th Report on Demands for Grants ((2002-03) pertaining to Ministry of Agro & Rural Industries;
- (7) 98th Report on the Action Taken on recommendations contained in Committee's 70th Report on Demands for Grants (2002-03) pertaining to Ministry of Steel;
- (8) 99th Report on the Action Taken on recommendations contained in Committee's 71st Report on Demands for Grants (2002-03) pertaining to Department of Mines, (Ministry of Coal and Mines);
- (9) 100th Report on Performance Review of National Mineral Development Corporation Limited (NMDC), Ministry of Steel;
- (10) 101st Report on the Action Taken on recommendations contained in Committee's 72nd Report on Demands for Grants (2002-03) pertaining to the Department of Heavy Industries, (Ministry of Heavy Industries and Public Enterprises);

(11) 102nd Report on MoU system in the Fertilizers Sectors PSEs of the Department of Public Enterprises, (Ministry of Heavy Industries and Public Enterprises);

(12) 103rd Report on the Action Taken on recommendations contained in Committee's 87th Report on the Implementation Status of Financial Assistance –cum-restructuring Package and Revival of Bharat Refractories Ltd., (Ministry of Steel);

(13) 104th Report on the Action Taken on recommendations contained in Committee's 85th Report on the Implementation status of Financial Assistance –cum-restructuring package and Revival of Hindustan Steel Works Construction Ltd. (HSCL), Ministry of Steel;

(14) 105th Report on the Action Taken on recommendations contained in Committee's 64th Report on Modernisation, Restructuring and Expansion Programmes and Post Disinvestment Performance of Hindustan Zinc, Ltd. (HZL), Department of Mines, (Ministry of Coal and Mines);

(15) 106th Report on Globalisation and Capital Goods Industry the Department of Public Enterprises, (Ministry of Heavy Industries and Public Enterprises);

(16) 107th Report on Liquidated Damages and Related Issues, (Ministry of Heavy Industries and Public Enterprises);

(17) 108th Report on the Action Taken on recommendations contained in Committee's 91st Report on Coir Board-A Performance Review pertaining to the Ministry of Agro & Rural Industries;

(18) 109th Report on the Action Taken on recommendations contained in Committee's 84th Report on Implementation of Prime Minister's Rozgar Yojana (PMRY) in Andhra Pradesh, Karnataka and Kerala, Ministry of Agro & Rural Industries; and

(19) 110th Report on the Action Taken on recommendations contained in Committee's 86th Report on Performance Review of Metal Scrap Trade Corporation Limited (MSTC), Ministry of Steel.

12.07 P.M.

### **18. Calling Attention**

Shri Prabhunath Singh called the attention of the Deputy Prime Minister to the need for inclusion of Bhojpuri language in the Eighth Schedule to the Constitution.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

12.35 P.M.

### **19. Submissions by Members**

Regarding Tehelka Enquiry Commission.

The following members made submissions regarding Tehelka Enquiry Commission:-

- \*(i) Shri Somnath Chatterjee
- \*(ii) Shri S. Jaipal Reddy
- \*(iii) Prof. Vijay Kumar Malhotra
- (iv) Shri Priya Ranjan Dasmunsi
- (v) Shri Santosh Gangwar

*(Due to interruptions in the House, Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2. 03 P.M.)*

## **20. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Radha Mohan Singh regarding need to declare Jhul (Chakia)-Kasaria-Dumaria-Areraj-Harsidhi- Sugauli road in Bihar as a national highway.
- (2) Shri Punnu Lal Mohale regarding need to provide stoppage of Indore-Narmada Express at Salka road and Durga-Bhopal-Amarkantak Express at Bilgahja in Balaspur constituency, Chattisgarh.
- (3) Shri Nihal Chand Chouhan regarding need to convert Swarupsar-Sriganganagar meter gauge rail line in Rajasthan into broad gauge.
- (4) Shri Suresh Chandel regarding need to clear the proposals of Govt. of Himachal Pradesh for development of sports in the State.
- (5) Shri Maheshwar Singh regarding need to introduce Indian Airlines flights from Kullu in Himachal Pradesh.
- (6) Shri Ashok Argal regarding need to declare Mehagaon-Sabalgarh-Sheopur-Sawai Madhopur road as a National Highway.
- (7) Capt.(Retd.) Sona Ram Choudhary regarding need for early completion of gas turbine projects in Barmer and Jaisalmer districts, Rajasthan.
- (8) Rajkumari Ratna Singh regarding need to set up industries in Pratapgarh Parliamentary Constituency, U.P. with a view to solve unemployment problem there.
- (9) Dr. Charandas Mahant regarding need to check the move to handover rare quality genes of paddy to a multi-national company by Indira Gandhi Agriculture University, Raipur, Chattisgarh.
- (10) Smt. Santosh Chowdhary regarding need for a multi-pronged approach to conserve water in Punjab and other parts of the country.
- (11) Shri Bikash Chowdhury regarding need to provide stoppage of express trains at Asansol and Raniganj railway stations, West Bengal.
- (12) Shri M.V.V.S. Murthi regarding need to withdraw the move to change the route of Trimala Express train running between Vishakhapatnam and Tripati, Andhra Pradesh.

(13) Shri Uttamrao Dhikale regarding need to provide stoppage of express trains at Nasik road station in Maharashtra and also start a new train between Mumbai and Manmad.

(14) Dr. V. Saroja regarding need to open a railway division at Salem, Tamil Nadu and make it functional.

(15) Shri Sanat Kumar Mandal regarding need to clear the proposal of the State Government of West Bengal for promotion of tourism in Sunderbans region of the State.

2.14 P.M.

## **21. Government Bill – Passed**

Time taken : 2 hrs. 07 mts.

The Wild Life (Protection) Amendment Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

The following members took part in the debate: -

- (1) Shri Ramesh Chennithala
- (2) Smt. Maneka Gandhi
- (3) Shri Mahboob Zahedi
- (4) Dr. Raghuvansh Prasad Singh
- (5) Shri Anant Gudhe
- (6) Shri Bijoy Handique
- (7) Shri Bikram Keshari Deo
- (8) Shri Raghunath Jha
- (9) Shri K.P. Singh Deo
- (10) Smt. Jas Kaur Meena
- \*\* (11) Shri Lakshman Singh
- \*\* (12) Shri Vijayendra Pal Singh Badnore

Shri T.R. Baalu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 38 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill was passed.

4. 24 P.M.

## **22. Discussion under Rule 193**

Time Taken: 2 Hrs 03 Mts

Shri Prabodh Panda raised a discussion on the statement made by the Minister of Consumer Affairs, Food and Public Distribution regarding problems being faced by the sugarcane growers in the country.

The following members took part in the debate:-

- (1) Shri Ram Nagina Mishra
- (2) Shri Shriprakash Jaiswal
- (3) Shri Sharad Pawar
- (4) Shri Shriram Chauhan
- (5) Shri Mulayam Singh Yadav
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Saiduzzama
- (8) Shri Mahboob Zahedi
- (9) Advocate Suresh Ramrao Jadhav (Patil) (Speech unfinished)

The discussion was not concluded.

The House was adjourned for want of quorum

6.39 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 2002).*

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**G.C. MALHOTRA,**  
**Secretary-General**

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\* From 11.05 A.M. to 11.16 A.M.

\*\* Speeches were laid on the Table

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2001-2002.

(4) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2001-2002, along with Audited Accounts.

(5) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2001-2002.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 641 of the Companies Act, 1956:-

(i) G.S.R. 545 (E) published in Gazette of India dated the 1st August 2002 making certain alterations in Schedule VI to the Companies Act, 1956.

(ii) G.S.R. 565 (E) published in Gazette of India dated the 14th August 2002 making certain amendments in Schedule XIII to the Companies Act, 1956.

(iii) G.S.R. 670 (E) published in Gazette of India dated the 30th September, 2002 making certain amendments in Schedule XIII to the Companies Act, 1956.

(7) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2001-2002, along with Audited Accounts.

(8) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2001-2002.

(9) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 2001-2002, along with Audited Accounts.

(10) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Investment Centre, New Delhi, for the year 2001-2002.

11. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2001-2002.

(2) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12)(i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2000-2001.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2001-2002, along with Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2001-2002.

(15) A copy of the Report (Hindi and English versions) of the High Level Committee on Long-Term Grain Policy- July, 2002.

(16) A copy of the Annual Report (Hindi and English versions) of the Central Development of Telematics, New Delhi, for the year 2001-2002, along with Audited Accounts,

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Development of Telematics, New Delhi, for the year 2001-2002.

(17)(i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2000-2001.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(19)(i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2001-2002.

(20)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2001-2002.

(21)(i) A copy of the Thirteenth Annual Report (Hindi and English versions) of the Minorities Commission, for the period from 1st April, 1990 to the 31st March, 1991.

(ii) A copy of the Explanatory Note (Hindi and English versions) in regard to the above report.

(iii) A copy of the memorandum (Hindi and English versions) of the action taken on the above report.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(23) (i) A copy of the Fourteenth Annual Report (Hindi and English versions) of the Minorities Commission for the period from 1st April, 1991 to the 31st March, 1992.

(ii) A copy of the Explanatory Note (Hindi and English versions) in regard to the above report.

(iii) A copy of the memorandum (Hindi and English versions) of the action taken on the above report.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 9 of the National Commission for Minorities Act, 1992:-

(a)(i) The First Annual Report of the National Commission for Minorities, for the year 1993-1994.

(ii) The Second Annual Report of the National Commission for Minorities, for the year 1994-1995.

(iii) The Third Annual Report of the National Commission for Minorities, for the year 1995-1996.

(b)(i) The action taken memorandum on the recommendations contained in the first annual report for period from the 1st April, 1993 to 31st March, 1994.

(ii) The action taken memorandum on the recommendations contained in the second annual report for period from the 1st April, 1994 to 31st March, 1995.

(iii) The action taken memorandum on the recommendations contained in the third report for period from the 1st April, 1995 to 31st March, 1996.

(c) The Explanatory Note of the above reports for the period from 1st April, 1993 to 31st

March, 1996.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-F

(a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 1998-1999.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad' for the year 1998-1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2001-2002.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item No. (11) above.

(29)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 2001-2002.

(30)(i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2001-2002.

(31)(i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2001-2002.

(32)(i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2001-2002.

(33)(i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2001-2002.

(34)(i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2001-2002

(35)(i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the

working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2001-2002.

(36)(i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2001-2002.

(37)(i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2001-2002.

(38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi for the year 2001-2002.

(ii) Annual Report the Central Cottage Industries Corporation of India Limited, New Delhi for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report the Jute Corporation of India Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(99)(i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi for the year 2001-2002.

(40)(i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2001-2002.

41. SHRI O. RAJAGOPAL to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2001-2002.

(42) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(43) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents Designs and Trade Marks, Kolkata, for the year 2000-2001, under section 155 of the Patents Act, 1970.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(45)(i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2001-2002.

(46)(i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2001-2002, along with Audited

Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2001-2002.

(47) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Amendment) Regulations, 2001 published in Notification No. G.S.R. 4(E) in Gazette of India dated the 2nd January, 2002.

(ii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) ( Second Amendment) Regulations, 2001 published in Notification No. G.S.R. 5(E) in Gazette of India dated the 2nd January, 2001.

(iii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 258(E) in Gazette of India dated the 9th April, 2002.

(iv) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) ( Second Amendment) Regulations, 2002 published in Notification No. G.S.R. 259 (E) in Gazette of India dated the 9th April, 2002.

(v) The Foreign Exchange Management (Investment in Firm or Proprietary concern in India) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 260 (E) in Gazette of India dated the 9th April, 2002.

(vi) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 261 (E) in Gazette of India dated the 9th April, 2002.

(vii) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 262 (E) in Gazette of India dated the 9th April, 2002.

(viii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Third Amendment) Regulations, 2002 published in Notification No. G.S.R. 263 (E) in Gazette of India dated the 9th April, 2002.

(ix) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulation, 2002 published in Notification No. G.S.R. 264 (E) in Gazette of India dated the 9th April, 2002.

(x) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Fourth Amendment) Regulations, 2002 published in Notification No. G.S.R. 265 (E) in Gazette of India dated the 9th April, 2002.

(xi) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 473 (E) in Gazette of India dated the 8th July, 2002.

(xii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Second Amendment) Regulations, 2002 published in Notification No. G.S.R. 474 (E) in Gazette of India dated the 8th July, 2002.

(xiii) The Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Fifth Amendment) Regulations, 2002 published in Notification No. G.S.R. 475 (E) in Gazette of India dated the 8th July, 2002.

(xiv) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 476 (E) in Gazette of India dated the 8th July, 2002.

(xv) The Foreign Exchange Management (Insurance) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 477 (E) in Gazette of India dated the 8th July, 2002.

(xvi) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Third Amendment) Regulations, 2002 published in Notification No. G.S.R. 465 (E) in Gazette of India dated the 2nd July, 2002.

(xvii) The Foreign Exchange Management (Transfer or Issue of Security by a Person

- Resident outside India) (Amendment) Regulations, 2001 published in Notification No. G.S.R. 574 (E) in Gazette of India dated the 19th August, 2002.
- (xviii) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 575 (E) in Gazette of India dated the 19th August, 2002.
- (xix) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 576 (E) in Gazette of India dated the 19th August, 2002.
- (xx) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 577 (E) in Gazette of India dated the 19th August, 2002.
- (xxi) The Foreign Exchange Management (Acquisition and transfer of immovable property in India) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 578 (E) in Gazette of India dated the 19th August, 2002.
- (xxii) The Foreign Exchange Management (Foreign Exchange derivative contracts) (Second Amendment) Regulations, 2002 published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 19th August, 2002.
- (xxiii) The Foreign Exchange Management (Borrowing and Lending in Rupees) (Amendment) Regulations, 2002 published in Notification No. G.S.R. 754 (E) in Gazette of India dated the 8th November, 2002.
- (xxiv) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Fourth Amendment) Regulations, 2002 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 8th November, 2002.
- (xxv) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Fifth Amendment) Regulations, 2002 published in Notification No. G.S.R. 756 (E) in Gazette of India dated the 8th November, 2002.
- (xxvi) The Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2002 published in Notification No. G.S.R. 442 in Gazette of India dated the 2nd November, 2002.
- (xxvii) The Foreign Exchange Management (Compounding Proceedings) Rules 2002 published in Notification No. G.S.R. 443 in Gazette of India dated the 2nd November, 2002.
- (48) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Foreign Exchange Management Act, 1999:-
- (i) G.S.R.483 (E) published in Gazette of India dated the 28th June, 2001 making certain amendments in Notification No. FEMA/16/RB-2000 dated the 3rd May, 2000.
- (ii) S.O. 304 (E) published in Gazette of India dated the 15th March, 2002 containing corrigendum to the Notification No. S.O. 301 (E) dated the 30th March, 2001.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) and (48) above.
- (50) A copy of consolidated Review (Hindi and English versions) of the working of the Regional Rural Banks for the year ended on the 31st March, 2002.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India for the year 2001-2002 under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 2001-2002.
- (52)(i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 2001-2002, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India for the year 2001-2002.
- (53) A copy of the 32nd Valuation Report (Hindi and English versions) of the Life Insurance

Corporation of India as on 31st March, 2002 under section 29 of the Life Insurance Corporation Act, 1956.

(54) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2002, together with Auditor's Report thereon:-

- (i) Etah Gramin Bank, Etah.
- (ii) Ranchi Kshetriya Gramin Bank, Ranchi
- (iii) Tulsi Gramin Bank, Banda.

(55) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 778 (E) published in Gazette of India dated 21st November, 2002 together with an explanatory memorandum seeking to exempt levy of duty of excise on recorded video cassettes in U-matic and Betacam formats.
- (ii) G.S.R. 791 (E) published in Gazette of India dated the 3rd December, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE., dated the 16th March, 1995.
- (iii) The Consumer Welfare Fund (Amendment) Rules, 2002 published in Notification No. G.S.R. 430 (E) in Gazette of India dated the 13th June, 2002 together with a corrigendum thereto published in Notification No. G.S.R. 684 (E) dated the 8th October, 2002 along with an Explanatory memorandum.
- (iv) The Central Excise (Advance Rulings) Rules, 2002 published in Notification No. G.S.R. 594 (E) in Gazette of India dated the 23rd August, 2002 together with an Explanatory memorandum.

(56) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 1232 (E) published in Gazette of India dated the 26th November, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., dated the 3rd August, 2001.
- (ii) S.O. 1234 (E) published in Gazette of India dated the 26th November, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into India currency or vice-versa for the purpose of assessment of import.
- (iii) S.O. 1235(E) published in Gazette of India dated the 26th November, 2002 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into India currency or vice-versa for the purpose of assessment of export.
- (iv) S.O. 1260 (E) published in Gazette of India dated the 3rd December, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., dated the 3rd August, 2001.
- (v) G.S.R.. 792 (E) published in Gazette of India dated the 3rd December, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.
- (vi) G.S.R.. 807 (E) published in Gazette of India dated the 9th December, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002 dated the 1st March, 2002.
- (vii) The Customs (Advance Rulings) Rules, 2002, published in Notification No. G.S.R. 593 (E) in Gazette of India dated the 23rd August, 2002 together with a corrigendum thereto published in Notification No. G.S.R. 798(E) dated the 4th December, 2002 along with an explanatory memorandum.

(57) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.786 (E) published in Gazette of India dated the 29th November, 2002 together with an explanatory memorandum seeking to impose final anti-dumping duty on Sodium Nitrite, originating in, or exported from, European Union and Taiwan, at the rates

recommended by the designated authority.

(ii) G.S.R. 804 (E) published in Gazette of India dated the 5th December, 2002 together with an explanatory memorandum seeking to impose final anti-dumping duty on Cold Rolled Flat Products of stainless steel, originating in, or exported from, the European Union, Japan, Canada and the United States of America at specified rates as recommended by the Designated Authority.

(iii) G.S.R. 808 (E) published in Gazette of India dated the 9th December, 2002 together with an explanatory memorandum seeking to rescind Notification No. 132/2001-Cus., dated 28.12.2001.

(iv) G.S.R. 813 (E) published in Gazette of India dated the 10th December, 2002 together with an explanatory memorandum seeking to impose final anti-dumping duty on Compact Fluorescent Lamp, originating in, or exported from the People's Republic of China and Hong Kong at specified rates as recommended by the Designated Authority.

(v) G.S.R. 814 (E) published in Gazette of India dated the 10th December, 2002 together with an explanatory memorandum seeking to rescind Notification No. 128/2001-Cus., dated the 21st December, 2001.

(58) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 546 (E) published in Gazette of India dated the 16th August, 2002 together with an explanatory memorandum seeking to exempt all the taxable services provided by any person, to the United Nations or an International Organisation from whole of service tax leviable thereon.

(ii) G.S.R. 777 (E) published in Gazette of India dated the 21st November, 2002 together with an explanatory memorandum seeking to exempt taxable services provided to a developer or units of Special Economic Zone by any service provider for the purposes of development, operation and maintenance of Special Economic Zone, or for the setting up Special Economic Zone unit or for manufacture of goods by the Special Economic Zone unit, from whole of the service tax leviable thereon.

(59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2001-2002.

(60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2001-2002.

(ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

61. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2001-2002.

(2) Annual Report of the National Research Development Corporation, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(62)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2001-2002.

(63)(i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, Mumbai, for the year 2001-2002.

(64)(i) A copy of the Annual Report (Hindi and English versions) of the Gems and Jewellery Export Promotion Council, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gems and Jewellery Export Promotion Council, Mumbai, for the year 2001-2002.

(65)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2001-2002.

(66)(i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2001-2002.

(67) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2001-2002.

(68) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Statement regarding Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) A copy of the Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2001-2002.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) A copy of the Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2001-2002.

(ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2001-2002.

70) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2001-2002.

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2001-

2002.

(72) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2001-2002.

(73) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2001-2002, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2001-2002.

(74)(i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2000-2001.

(75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(76) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Tobacco Board Act, 1975:-

(i) S.O. 497 (E) published in Gazette of India dated the 7th May, 2002 making certain amendments in the Notification No. S.O. 1230 (E) dated 18th December, 2001.

(ii) S.O. 496 (E) published in Gazette of India dated the 7th May, 2002 seeking to exempt the export oriented units and units in the Export Processing Zones and Special Economic Zones from payment of cess on export of tobacco.

(iii) S.O. 531 (E) published in Gazette of India dated the 20th May, 2002 seeking to appoint Shri M. Rajasekara Murthy, Member, Rajya Sabha, as Member of the Tobacco Board.

(iv) S.O. 635(E) and S.O. 636 (E) published in Gazette of India dated the 14th June, 2002 seeking to permit the sale of excess Flue Cured Virginia tobacco in Andhra Pradesh subject to penalties.

(77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

78. A copy of the Haj Committee Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 801(E) in Gazette of India dated the 5th December, 2002 under sub-section (3) of section 44 of the Haj Committee Act, 2002.

(79) (a) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion for Sindhi Language, Vadodara, for the year 2001-2002.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion for Sindhi Language, Vadodara, for the year 2001-2002.

(b) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion for Sindhi Language, Vadodara, for the year 2001-2002, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Council for Promotion for Sindhi Language, Vadodara, for the year 2001-2002.

(80) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2001-2002.

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, for the year 2001-2002.

(ii) Annual Report of the State Farms Corporation of India Limited for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2001-2002.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2001-2002, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2001-2002.

## **5. Message from Rajya Sabha**

The Secretary –General reported a message from Rajya Sabha that at its sitting held on the 18<sup>th</sup> December, 2002 Rajya Sabha agreed without any amendment to the Control of National Highways (Land and Traffic) Bill, 2002, passed by the Lok Sabha on the 16<sup>th</sup> December, 2002.

## **6. Assent to Bill**

Secretary-General laid on the Table the Constitution (Eighty-sixth Amendment) Bill, 2002 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on 13 December, 2002.

## **7.Minutes of Committee on Private Members' Bills and Resolutions**

Shri M.O.H.. Farook laid on the Table the Minutes (Hindi and English versions) of the Twenty-eighth and Twenty-ninth sittings of the Committee on Private Members' Bills and Resolutions held during the current Session.

## **8.Report of Committee to Inquire into the incident of Assault on Shri Devendra Prasad Yadav, M.P.**

Shri Vijay Kumar Malhotra presented the Report(Hindi and English versions) of the Committee to inquire into the incident of assault on Shri Devendra Prasad Yadav, M.P. on 9 December, 2002, in New Delhi.

## **9.Statements on Public Accounts Committee**

SARDAR BUTA SINGH laid on the Table (Hindi and English versions) of the Statement showing further follow up action taken on the recommendations contained in Chapter I of the following Reports:

(1)8th Report (13th Lok Sabha) on “Excesses over Voted Grants and Charged Appropriations (1994-95)”.

(2) 14th Report (13th Lok Sabha) on “Excesses over Voted Grants and Charged Appropriations (1996-97)”

## **10. Statements of Standing Committee on Information Technology**

SHRI SOMNATH CHATTERJEE laid on the Table a copy each (Hindi and English versions) of the following statements of the Standing Committee on Information Technology:-

(1) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 3rd report on action taken on the recommendations contained in the 14th report of the Committee (12th Lok Sabha) on Demands for Grants (1999-2000) of the Ministry of Communications, (Department of Posts).

(2) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 4th report on action taken on the recommendations contained in the 13th report of the Committee (12th Lok Sabha) on Demands for Grants (1999-2000) of the Ministry of Communications, (Department of Telecommunications).

(3) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 7th report on action taken on the recommendations contained in the 14th report of the Committee (11th Lok Sabha) on “Postal Network”, Ministry of Communications, (Department of Posts).

(4) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 8th report on action taken on the recommendations contained in the 12th report of the Committee (12th Lok Sabha) on “Working of Telecom Factories” Ministry of Communications, (Department of Telecommunications).

(5) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 12th report on action taken on the recommendations contained in the 11th report of the Committee (12th Lok Sabha) on Disinvestment Commission in relation to ITI & HTL, Ministry of Communications, (Department of Telecommunications).

(6) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 14th report on action taken on the recommendations contained in the 7th report of the Committee (12th Lok Sabha) on the “Working of All India Radio Network” Ministry of Information & Broadcasting.

(7) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 15th report on action taken on the recommendations contained in the 9th report of the Committee (13th Lok Sabha) on Demands for Grants (2000-2001), Ministry of Communications, (Department of Posts).

(8) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 16th report on action taken on the recommendations contained in the 8th report of the Committee (12th Lok Sabha) on “Doordarshan-Production of Programmes in House and by Outside Producers” Ministry of Information & Broadcasting.

(9) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 20th report on action taken on the recommendations contained in the 11th report of the Committee (13th Lok Sabha) on Demands for Grants (2000-2001), Ministry of Information & Broadcasting.

(10) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 28th report on action taken on the

recommendations contained in the 21st report of the Committee (13th Lok Sabha) on Demands for Grants (2001-2002), Ministry of Communication and Information Technology, (Department of Posts).

(11) Statement showing action taken by Government on the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the 29th report on action taken on the recommendations contained in the 22nd report of the Committee (13th Lok Sabha) on Demands for Grants (2001-2002), Ministry of Communication and Information Technology, (Department of Telecommunications).

### **11. Report of Standing Committee on Labour and Welfare**

Dr. Sushil Kumar Indora presented a copy of the Twenty-eight Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on "Development of Primitive Tribal Groups".

### **12. Reports of Standing Committee on Petroleum & Chemicals**

SHRI MULAYAM SINGH YADAV presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Chemicals:-

(1) Thirty-third Report on action taken by Government on the recommendations contained in the Twenty-fifth Report (13th Lok Sabha) of the Committee on 'Demands for Grants (2002-2003) of Ministry of Chemicals & Fertilisers, (Department of Chemicals & Petrochemicals)';

(2) Thirty-fourth Report on action taken by Government on the recommendations contained in the Twenty-sixth Report (13th Lok Sabha) of the Committee on 'Demands for Grants (2002-2003) of Ministry of Chemicals & Fertilisers, (Department of Fertilisers)';

(3) Thirty-fifth Report on action taken by Government on the recommendations contained in the Twenty-seventh Report (13th Lok Sabha) of the Committee on 'Demands for Grants (2002-2003) of Ministry of Petroleum & Natural Gas';

(4) Thirty-sixth Report on action taken by Government on the recommendations contained in the Twenty-eighth Report (13th Lok Sabha) of the Committee on 'Disinvestment in Petroleum and Petrochemicals Sector';

(5) Thirty-seventh Report of the Committee on 'Production and Availability of Pesticides'; and

(6) Thirty-eighth Report of the Committee on 'Non-observance of Guidelines laid down by Government in allotting Retail Outlets/LPG Distributorships by Dealer Selection Boards (DSBs)'.

### **13. Report of Joint Parliamentary Committee on the Functioning of Wakf Boards**

Shri Ali Mohd. Naik laid on the Table (Hindi and English versions) of the Sixth Report of the Joint Parliamentary Committee on the functioning of Wakf Boards, on Durgah Khwaja Saheb, Ajmer.

#### **14. Statements by Ministers**

12.08 P.M.

- (i) **Minister of State of in the Prime Minister's Office and Minister of State in the Ministry of Statistics and Programme Implementation made a statement regarding Member of Parliament Local Area Development Scheme.**

The following members with the permission of the Chair sought clarifications:-

- (1) Shri Mulayam Singh Yadav
- (2) Shri Chandrashekhar

Shri Vijay Goel responded to the clarifications.

- \*(ii) The Minister of Parliamentary Affairs made a statement regarding Tehelka Enquiry Commission.

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**\* At 5.05 P.M**

#### **15. Submissions by Members**

11.14 A.M

- (i) **Regarding reported lathi charge on sugarcane growers in Uttar Pradesh.**

The following members made submissions regarding reported lathi charge on sugarcane growers in Uttar Pradesh:-

- \*(1) Shri Mulayam Singh Yadav**
- (2) Kunwar Akhilesh Singh**
- (3) Shri Sharad Yadav**

12.19 P.M.

- (ii) **Reported statement regarding Joint Committee on Stock Market Scam and Matters relating thereto.**

The following members made submissions on the reported statement made by Shri Prakash Mani Tripathi who was the Chairman of the Joint Committee on Stock Market Scam and Matters relating thereto to the press after presentation of the report of the Committee:-

- (1) Shri Mani Shankar Aiyar

- (2) Shri Rupchand Pal
- (3) Shri Pravin Rashtrapal
- (4) Prof. Vijay Kumar Malhotra
- (5) Shri S. Jaipal Reddy

Shri Prakash Mani Tripathi responded.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)*

#### **16. Matters Under Rule 377**

As directed by the Chair the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each: -

- (1) Shri Yogi Aditya Nath regarding need to provide financial package to re-start closed sugar mills in eastern U.P.
- (2) Shri Lal Bihari Tiwari regarding need to open post office in Surajmal Vihar, East Delhi.
- (3) Shri Rampal Singh regarding need to declare Lumbini-Duddhi road as a national highway and release funds from Central Road Fund for its repair.
- (4) Shri Ramshakal regarding need to ensure that flow of river Ganga is not interrupted by Tehri Dam.
- (5) Shri Mansinh Patel regarding need to export surplus sugar.
- (6) Shri A.C. Jose regarding need to implement the recommendations of Justice Talwar Committee on extra-departmental postal employees.
- (7) Shri Priya Ranjan Dasmunsi regarding need to review the decision of bifurcation of Aliporedwar Railway Division in West Bengal.
- (8) Shri Kodikunnil Suresh regarding need to ensure that the children of repatriate from Sri Lanka get employment reservation in Rehabilitation Plantation Limited, Punalur, Kerala.
- (9) Shri Abul Hasnat Khan regarding need to protect the interest of silk growers in West Bengal and other parts of the country.
- (10) Shri Y.V. Rao regarding need to impress upon the Govt. of Karnataka to release 25 TMC of water from Almatti Dam for the benefit of the people of Guntur, Krishna, Prakasham and Nalgonda districts of Andhra Pradesh.
- (11) Shri Tufani Saroj regarding need for conversion of Audihar-Jaunpur meter-gauge rail line in Uttar Pradesh into broad-gauge and run a DMU train on this section.
- (12) Shri V. Vetriselvan regarding need to set up software and hardware industries in Hosur, Tamil Nadu.
- (13) Shri Prabhunath Singh regarding need to open a Central School at Mashrakh,

- Bihar.
- (14) Shri Dinesh Chandra Yadav regarding need to start work on N.H.57 between Muzaffarpur and Purnia via Darbanga falling under East-West corridor in Bihar.
- (15) Shri Bir Singh Mahato regarding need to formulate a comprehensive scheme to combat drought situation in Purulia, Bankura and Midnapore districts of West Bengal.

### **17. Government Bills- Introduced**

- (i) The Actuaries Bill, 2002
- (ii) The Constitution (Ninety-fourth Amendment) Bill, 2002

2.05 P.M.

### **18. Government Bill – Passed**

**Time taken : 1 hr.28 mts.**

(i) The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Amendment Bill, 2002, as passed by Rajya Sabha. The motion for consideration of the Bill was moved by Shri A. Raja.

The following members took part in the debate: -

- (1) **Shri Priya Ranjan Dasmunsi**
- (2) Dr. A.D.K. Jeyaseelan
- (3) Smt. Sushila Saroj
- (4) Smt. Minati Sen
- (5) Smt. Jas Kaur Meena
- (6) Smt. Kanti Singh
- (7) Dr. Jagannath Manda
- (8) Shri Jagmeet Singh Brar
- (9) Dr. Ranjit Kumar Panja
- (10) Smt. Renu Kumari

**Shri A. Raja** replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri A. Raja.

The motion was adopted and the Bill was passed.

**3.36.P.M.**

**Time**

**taken : 16 mts.**

(ii) **The Representation of the People (Second Amendment) Bill, 2002, as passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad .

**Dr. Raghuvansh Prasad Singh** took part in the debate.

**Shri Ravi Shankar Prasad** replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill was passed.

#### **19. Discussions Under Rule 193**

**Time Taken: 2 hrs. 45 Mts.**

Discussion on the statement made by the Minister of Consumer Affairs, Food and Public Distribution regarding problems being faced by the sugarcane growers in the country, raised by Shri Prabodh Panda on the 19<sup>th</sup> December, 2002 continued.

The following members took part in the debate:-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Shri Rampal Singh
- (3) Shri Bhaskar Rao Patil
- (4) Shri Avtar Singh Bhadana
- (5) Shri Sheesh Ram Singh Ravi
- (6) Shri Raghunath Jha

Shri Sharad Yadav replied to the discussion.

The discussion was concluded.

**5.07 P.M.**

#### **20. Valedictory Reference**

The Speaker made valedictory reference on the conclusion of Eleventh Session of Thirteenth Lok Sabha.

**5.17 P.M.**

#### **21. National Song**

The National Song was played.

*(Lok Sabha adjourned sine-die at 5.18 P.M.).*

\* At 11.04 A.M.